## **BULLETIN - PART I**

(Brief Record of Proceedings)

Thursday, November 15, 2007/Kartika 24, 1929 (Saka)

No. 260

#### 11.00 A.M.

#### 1. National Anthem

The National Anthem was played.

#### 11.03 A.M.

#### 2. Oath

Shri Francisco Sardinha took oath in English, signed the Roll of Members and took his seat in the House.

#### 11.04 A.M.

## 3. Obituary References.

The Speaker made references to the passing away of Shri Vijaykumar Khandelwal, a sitting member of Lok Sabha, a member of the Eleventh, Twelfth and Thirteenth Lok Sabhas, Shri Manjay Lal, a member of Ninth, Tenth and Thirteenth Lok Sabhas, Shri Yashwant Borole, a member of Sixth Lok Sabha, Shri Lala Ram Ken, a member of Seventh and Eighth Lok Sabhas and Dr. L.M. Singhvi, a member of Third Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed and the House was adjourned for the day.

### 4. Questions

After making obituary references, the House adjourned for the day. Therefore, Starred Questions could not be called for oral answers in the House. Starred Question Nos. 1-20 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 1-110 will be printed in the official Report for the day.

#### 11.14 A.M.

\*(Lok Sabha adjourned till 11 A.M. on Friday, the 16<sup>th</sup> November, 2007)

P.D.T. ACHARY, Secretary-General.

<sup>\*</sup> As the sitting of Lok Sabha scheduled to be held on Friday, the 16<sup>th</sup> November, 2007, has subsequently been cancelled as per decision taken in the meeting of the Business Advisory Committee held at 12.00 Noon on the 15<sup>th</sup> November, 2007, Lok Sabha would now meet at 11.00 A.M. on Monday, the 19<sup>th</sup> November, 2007.

## **BULLETIN - PART I**

(Brief Record of Proceedings)

Monday, November 19, 2007/Kartika 28, 1929 (Saka)

No. 261

11.00 A.M.

#### 1. Felicitation to Indian Cricket Team

The Speaker, on behalf of the House, congratulated the Indian Cricket Team on winning the One Day Series against Pakistan.

(Due to interruptions in the House, Lok Sabha adjourned at 11.07 AM and re-assembled at 12.00 Noon)

#### 2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 41 - 60 put down in the order paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 221 - 406 would be printed in the Official Report for the day.

Replies to Starred Question Nos. 21 - 40 listed for the  $16^{th}$  November, 2007 were also treated as Unstarred Questions and would be printed in the Official Report for the day as the sitting of the House was cancelled on that day.

Replies to Unstarred Question Nos. 111 - 220 listed for the 16<sup>th</sup> November, 2007 would also be printed in the Official Report for the day.

#### 12.00 Noon

## 3. Reference by the Speaker

The Speaker made reference to the loss of several thousands of lives and large scale damage to property caused by severe cyclone 'Sidr', that struck the coastal areas of Bangladesh.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

#### 12.02 P.M.

## 4. Statement by Minister

The Minister of External Affairs made a Statement on the devastation caused by recent cyclone that struck the coastal areas of Bangladesh.

#### 12.05 P.M.

## 5. Papers laid on the Table

The following papers were laid on the Table :-

- (1) A copy of the Proclamation (Hindi and English versions) dated 9<sup>th</sup> October, 2007 issued by the President under clause (1) of article 356 of the Constitution in relation to the State of Karnataka published in Notification No. G.S.R. 653 (E) in Gazette of India dated the 9<sup>th</sup> October, 2007 under article 356 (3) of the Constitution.
- (2) A copy of the Order (Hindi and English versions) dated 9<sup>th</sup> October, 2007 made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation published in Notification No. G.S.R. 654(E) in Gazette of India dated the 9<sup>th</sup> October, 2007.
- (3) A copy of the Report (Hindi and English versions) of the Governor of Karnataka dated the 8<sup>th</sup> October, 2007 to the President.

- (4) A copy of the Proclamation (Hindi and English versions) dated the 12<sup>th</sup> November, 2005 issued by the President under clause (2) of article 356 of the Constitution revoking the earlier proclamation issued by her on 9<sup>th</sup> October, 2007 in relation to the State of Karnataka published in Notification No. G.S.R 700 (E) in Gazette of India dated the 12<sup>th</sup> November, 2007 under article 356 (3) of the Constitution.
- (5) A copy of the Employees' Pension (Amendment) Scheme, 2007 (Hindi and English versions) published in Notification No. G.S.R. 431(E) in Gazette of India dated the 15<sup>th</sup> June, 2007, under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following Ordinances (Hindi and English versions) under article 123(2) (a) of the Constitution:-
  - (i) The National Capital Territory of Delhi Laws (Special Provisions) Second Ordinance, 2007 (No. 7 of 2007), promulgated by the President on the 15<sup>th</sup> September, 2007.
  - (ii) The Payment of Bonus (Amendment) Ordinance, 2007 (No. 8 of 2007), promulgated by the President on the 27<sup>th</sup> October, 2007.
  - (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Labour Cooperatives Federation of India Limited, New Delhi, for the year 2006-2007, along with Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Labour Cooperatives Federation of India Limited, New Delhi, for the year 2006-2007.
  - (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2006-2007.
    - (ii) A copy of the Annual Accounts (Hindi and English versions) of the

- National Cooperative Union of India, New Delhi, for the year 2006-2007, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Union of India, New Delhi, for the year 2006-2007.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Urban Co-operative Banks and Credit Societies Limited, New Delhi, for the year 2006-2007.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Urban Co-operative Banks and Credit Societies Limited, New Delhi, for the year 2006-2007, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Urban Co-operative Banks and Credit Societies Limited, New Delhi, for the year 2006-2007.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Chennai, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Handloom Export Promotion Council, Chennai, for the year 2006-2007.

#### 6. Assent to Bills

Secretary-General laid on the Table the following 6 Bills passed by the Houses of Parliament during the Eleventh Session of Fourteenth Lok Sabha and assented to by the President since a report was last made to the House on the 13<sup>th</sup> August, 2007:-

- 1. The State Bank of India (Amendment) Bill, 2007;
- 2. The Appropriation (No.3) Bill, 2007;
- The Appropriation (Railways) No.3 Bill, 2007;
- 4. The Inland Vessels (Amendment) Bill, 2007;
- 5. The Apprentices (Amendment) Bill, 2007; and
- The Carriage by Road Bill, 2007.

Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General, Rajya Sabha, of the following 5 Bills passed by the Houses of Parliament and assented to by the President:-

- 1. The Constitution (Scheduled Castes) Order (Amendment) Bill, 2007;
- The Warehousing (Development and Regulation) Bill, 2007;
- 3. The Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution)
  Amendment Bill, 2007;
- 4. The Competition (Amendment) Bill, 2007; and
- 5. The Merchant Shipping (Amendment) Bill, 2007.

#### 12.06 P.M.

## 7. Resignation from Membership of Lok Sabha

The Speaker informed the House that he had received a letter dated 13 September, 2007 from Maj. Gen.(Retd.) B.C. Khanduri, AVSM an elected member from Garhwal Parliamentary Constituency of Uttarakhand resigning from the membership of Lok Sabha and that he had accepted his resignation with effect from 13 September, 2007.

### 8. Reports of Standing Committee on Petroleum and Natural Gas

Shri Kirip Chaliha presented the following Reports (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas (2007-08):-

- (i) Fifteenth Report\* on Action Taken by the Government on the recommendations contained in the Twelfth Report (Fourteenth Lok Sabha) of the Committee on 'Activities of Directorate General of Hydrocarbons A Review';
- (ii) Sixteenth Report\* on 'Supply, Distribution and Marketing of Natural Gas including CNG and LNG'; and
- (iii) Seventeenth Report\* on 'Strategy for Development of Alternative Sources of Oil and Gas'.

## 9. Reports of Standing Committee on Railways

Shri Basudeb Acharia presented a copy each of the following Reports# (Hindi and English versions) of the Standing Committee on Railways:-

- (i) Thirty-Second Report on Performance of New Railway Zones;
- (ii) Thirty-Third Report on Industrial Relations and Staff Welfare in Railways;
- (iii) Thirty-Fourth Report on Suburban and Metro Railways.

<sup>\*</sup> The Reports were presented to Hon'ble Speaker on 21 October, 2007 under Direction 71A of the Directions by the Speaker, Lok Sabha when the House was not in session and the Hon'ble Speaker was pleased to order the printing, publication and circulation of these Reports under Rule 280 of the Rules of Procedures and Conduct of Business in Lok Sabha.

<sup>#</sup> The 32<sup>nd</sup> and 33<sup>rd</sup> Reports were presented to the Hon'ble Speaker on 14<sup>th</sup> September, 2007 and 34<sup>th</sup> Report was presented to Hon'ble Speaker on 6<sup>th</sup> November, 2007 under Direction 71 A of the Directions by the Speaker, Lok Sabha when the House was not in session and the Hon'ble Speaker was pleased to order the printing, publication and circulation of these Reports under Rule 280 of the Rules of Procedures and Conduct of Business in Lok Sabha.

### 10. Reports of Standing Committee on Human Resource Development

Shri Ravi Prakash Verma laid on the Table a copy each (Hindi and English versions) of the following Reports of Standing Committee on Human Resource Development:

- (i) 199<sup>th</sup> Report on North-Eastern Hill University, Shillong and;
- (ii) 200<sup>th</sup> Report on 'The Indira Gandhi National Tribal University Bill, 2007'.

#### 11. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 19<sup>th</sup> November, 2007.

#### 12. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Iqbal Ahmed Saradgi regarding need to enhance annual allocation of funds for doubling of railway line between Ramangaram-Mysore.
- (2) Shri Madan Lal Sharma regarding need to conduct a special recruitment drive in Akhnoor, Jammu and Kashmir for recruitment of youths in Defence & para military forces.
- (3) Shri S.K. Kharventhan regarding need to fix a higher Minimum Support Price for paddy.
- (4) Shri D. Narbula regarding need to expedite the Darjeeling Drinking Water Project of Balasan in West Bengal.
- (5) Shri Jivabhai A. Patel regarding need to implement 'Swajaldhara' Scheme in Mehsana Parliamentary Constituency, Gujarat.

- (6) Shri Mansukhbhai D. Vasava regarding need to convert the Bharuch-Jambusar railway line into broad-gauge and restart the railway line between Netra and Ankleshwar extending it upto Nandurbar.
- (7) Shri Manoranjan Bhakta regarding need to check the further spread of 'Leppropyrocis' in Andaman and Nicobar Islands.
- (8) Prof. Mahadeorao Shiwankar regarding need to provide adequate compensation to the farmers of Nagpur whose land is being acquired for setting up of Special Economic Zone.
- (9) Shri Yogi Aditya Nath regarding need to include 'Bhojpuri' Language in the Eighth Schedule to the Constitution.
- (10) Prof. Rasa Singh Rawat regarding need to cover more villages under 'Rajiv Gandhi Gramin Vidyutikaran Scheme' in Rajasthan.
- (11) Smt. C.S. Sujatha regarding need evolve proper mechanism to provide relief to the coconut growers in Kerala distressed due to adverse market situations.
- (12) Dr. K.S. Manoj regarding need to provide road connectivity from Thuravoor on N.H. 47 to Main Central Road in Kerala under Central Road Fund Project.
- (13) Shri Raghuraj Singh Shakya regarding need to ensure regular supply of power from NTPC Diviapur to the farmers of District Auriya, Uttar Pradesh.
- (14) Shri Ravi Prakash Verma regarding need to upgrade the existing State Highway No. 26 linking Bareilley-Pilibhit-Basti in Uttar Pradesh to the level of National Highway.
- (15) Shri Ram Kripal Yadav regarding need to open an I.I.T in Patna Bihar from the academic session 2008-09.
- (16) Shri C. Kuppusami regarding need to extend the enhanced productivity linked bonus to all the employees of the Central Government.
- (17) Shri Anandrao V. Adsul regarding need to accord approval to the amendments made by the Maharashtra Legislative Assembly to the Prevention of Food Adulteration Act, 1954.

- (18) Shri Bhartruhari Mahtab regarding need for fixation of royalty on Coal and other Minerals at 20% of sale price on ad-valorem basis.
- (19) Shri Bhubneshwar Prasad Mehta regarding need to expedite the completion of Konar Canal Irrigation Project in District Koderma, Jharkhand.

(Due to interruptions in the House, the Lok Sabha adjourned for the day)

#### 12.11 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 20<sup>th</sup> November, 2007)

P.D.T. ACHARY, Secretary-General.

## **BULLETIN - PART I**

(Brief Record of Proceedings)

**Tuesday, November 20, 2007/Kartika 29, 1929 (Saka)** 

No. 262

#### 11.00 A.M.

(Due to interruptions in the House, Lok Sabha adjourned at 11.20 AM and reassembled at 12.00 Noon)

#### 1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 61-80 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to the Unstarred Question Nos. 407-574 would be printed in the Official Report for the day.

#### 12.01 P.M.

## 2. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Presidential Order published in the Notification No. S.O. 1937 (E) (Hindi and English versions) in Gazette of India dated the 14<sup>th</sup> November, 2007, constituting a Finance Commission in pursuance of article 280 of the Constitution and of the Finance Commission (Miscellaneous Provisions) Act, 1951.

- (2) A copy of the State Emblem of India (Regulation of Use) Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R.643(E) in Gazette of India dated the 4<sup>th</sup> October, 2007 under sub-section (3) of section 11 of the State Emblem of India (Prohibition of Improper Use) Act, 2005.
- (3) A copy of the Central Industrial Security Force (Amendment) Rules, 2007, (Hindi and English versions) published in Notification No. G.S.R.533(E) in Gazette of India dated the 3<sup>rd</sup> August, 2007 under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 141 of the Border Security Force Act, 1968:-
- (i) The Ministry of Home Affairs, Border Security Force Draftsman Group 'B' and Group 'C' Posts (Combatised) Recruitment Rules, 2007 published in Notification No. G.S.R.64 in Gazette of India dated the 21<sup>st</sup> April, 2007.
- (ii) The Border Security Force, Combatised Constable (Daftry) Group 'C' Post Recruitment Rules, 2007, published in Notification No. G.S.R.65 in Gazette of India dated the 21<sup>st</sup> April, 2007.
- (iii) The Border Security Force Water Wing Group 'C' Posts Recruitment (Amendment) Rules, 2007 published in Notification No. G.S.R.67 in Gazette of India dated the 28<sup>th</sup> April, 2007.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 156 of the Indo-Tibetan Border Police Force Act, 1992:-
- (i) The Indo-Tibetan Border Police Force, Veterinary Cadre, Inspector (Dresser Veterinary) Group 'B' Posts Recruitment Rules, 2007, published in Notification No. G.S.R.622(E) in Gazette of India dated the 24<sup>th</sup> September 2007.

- (ii) The Indo-Tibetan Border Police Force, Pioneer Cadre, Constable (Pioneer) Group 'C' Posts Recruitment Rules, 2007, published in Notification No. G.S.R.609(E) in Gazette of India dated the 20<sup>th</sup> September 2007.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the State Mission Authority, Sarva Shiksha Abhiyan, Union Territory of Andaman and Nicobar Islands, Port Blair, for the year 2005-2006, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the State Mission Authority, Sarva Shiksha Abhiyan, Union Territory of Andaman and Nicobar Islands, Port Blair, for the year 2005-2006.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Newsprint Control (Amendment) Order, 2007, (Hindi and English versions) published in Notification No. S.O.1361(E) in Gazette of India dated the 6<sup>th</sup> August, 2007, issued under section 18G of the Industries (Development and Regulation) Act, 1951.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the STCL Limited, Bangalore, for the year 2006-2007.
  - (ii) Annual Report of the STCL Limited, Bangalore, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority, for the year 2006-2007.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Agricultural and Processed Food Products Export Development Authority, for the year 2006-2007.
- (11) A copy of the Coffee Board Employees (Probation) Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R.363(E) in Gazette of India dated the 21<sup>st</sup> May, 2007, under sub-section (3) of section 48 of the Coffee Act, 1942.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Diamond Institute, Surat, for the year 2006-2007, along with audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Diamond Institute, Surat, for the year 2006-2007.
  - (13) A copy of the Annual Accounts (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 2005-2006 together with Audit Report thereon.
  - Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
  - (15) A copy of the Annual Accounts (Hindi and English versions) of the University of Delhi, Delhi, for the year 2003-2004, together with Audit Report thereon.
  - (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

- (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Hamirpur, for the year 2005-2006, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Hamirpur, for the year 2005-2006.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Dr. B.R. Ambedkar National Institute of Technology, Jalandhar, for the year 2004-2005, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. B.R. Ambedkar National Institute of Technology, Jalandhar, for the year 2004-2005, for the year 2005-2006.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2003-2004, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2003-2004.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Tiruchirappalli, for the year 2003-2004, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Tiruchirappalli, for the year 2003-2004.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Karnataka, Surathkal, for the year 2005-2006, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Karnataka, Surathkal, for the year 2005-2006.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Malaviya National Institute of Technology, Jaipur, for the year 2004-2005.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Malaviya National Institute of Technology, Jaipur, for the year 2004-2005 together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Malaviya National Institute of Technology, Jaipur, for the year 2004-2005.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Northern Region), Kanpur, for the year 2005-2006.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Northern Region), Kanpur, for the year 2005-2006.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 2005-2006, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, New Delhi, for the year 2005-2006.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Tiruchirappalli, for the year 2004-2005, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Tiruchirappalli, for the year 2004-2005.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Kurukshetra, for the year 2005-2006, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Kurukshetra, for the year 2005-2006.

- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Tiruchirappalli, for the year 2005-2006, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Tiruchirappalli, for the year 2005-2006.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) A copy of the Memorandum of Understanding (Hindi and English versions) between the Educational Consultants India Limited and the Department of Higher Education, Ministry of Human Resource Development for the year 2007-2008.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Minority Educational Institutions, New Delhi, for the year 2005-2006.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Commission for Minority Educational Institutions, New Delhi, for the year 2005-2006, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Minority Educational Institutions, New Delhi, for the year 2005-2006.
  - (iv) A copy of the Memorandum of action taken (Hindi and English versions) on the recommendations of the National Commission for

Minority Educational Institutions, New Delhi, for the year 2005-2006.

- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Lucknow, for the year 2005-2006, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Lucknow, for the year 2005-2006.
  - (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
  - (44) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Kozhikode, for the year 2005-2006, along with Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Kozhikode, for the year 2005-2006.
  - (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
  - (46) (i) A copy of the Annual Report (Hindi and English versions) of the Maharashi Sandipani Rashtriya Veda-Vidya Pratishthan, Ujjain, for the year 2002-2003.
    - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maharashi Sandipani Rashtriya Veda-Vidya Pratishthan, Ujjain, for the year 2002-2003, together with Audit Report thereon.

- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Maharashi Sandipani Rashtriya Veda-Vidya Pratishthan, Ujjain, for the year 2002-2003.
- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Maharashi Sandipani Rashtriya Veda-Vidya Pratishthan, Ujjain, for the year 2003-2004.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maharashi Sandipani Rashtriya Veda-Vidya Pratishthan, Ujjain, for the year 2003-2004, together with Audit Report thereon.
  - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Maharashi Sandipani Rashtriya Veda-Vidya Pratishthan, Ujjain, for the year 2003-2004.
- (49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the Maharashi Sandipani Rashtriya Veda-Vidya Pratishthan, Ujjain, for the year 2004-2005.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maharashi Sandipani Rashtriya Veda-Vidya Pratishthan, Ujjain, for the year 2004-2005, together with Audit Report thereon.
  - (iii) Statement regarding Review (Hindi and English versions) by

the Government of the working of the Maharashi Sandipani Rashtriya Veda-Vidya Pratishthan, Ujjain, for the year 2004-2005.

- (51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the Maharashi Sandipani Rashtriya Veda-Vidya Pratishthan, Ujjain, for the year 2005-2006.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maharashi Sandipani Rashtriya Veda-Vidya Pratishthan, Ujjain, for the year 2005-2006, together with Audit Report thereon.
  - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Maharashi Sandipani Rashtriya Veda-Vidya Pratishthan, Ujjain, for the year 2005-2006.
- (53) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (52) above.
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Calcutta, for the year 2005-2006, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Calcutta, for the year 2005-2006.
- (55) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.

- (56) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2005-2006 together with Audit Report thereon.
- (57) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (56) above.
- (58) A copy of the Disaster Management (Notice of Alleged Offence) Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R.544(E) in Gazette of India dated the 13<sup>th</sup> August, 2007, under section 77 of the Disaster Management Act, 2005.

### 3. Reports of Standing Committee on Chemicals and Fertilizers

Shri Sunil Khan presented a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers (2007-08):-

- (1) Twenty-First Report on Action Taken by the Government on the recommendations contained in the Sixteenth Report (Fourteenth Lok Sabha) of the Committee on 'Demands for Grants (2007-08) of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals)';
- (2) Twenty-Second Report on Action Taken by the Government on the recommendations contained in the Seventeenth Report (Fourteenth Lok Sabha) of the Committee on 'Demands for Grants (2007-08) of the Ministry of Chemicals and Fertilizers (Department of Fertilizers)';
- (3) Twenty-Third Report on Action Taken by the Government on the recommendations contained in the Eighteenth Report (Fourteenth

- Lok Sabha) of the Committee on the subject 'Demand and Availability of Petrochemicals'; and
- (4) Twenty-Fourth Report on Action Taken by the Government on the recommendations contained in the Nineteenth Report (Fourteenth Lok Sabha) of the Committee on the subject 'Production, Procurement and Movement of Fertilizers'.

## 4. Reports of Standing Committee on External Affairs

Dr. Laxminarayan Pandey presented the following Reports (Hindi and English Versions) of the Standing Committee on External Affairs:

- (1) 17<sup>th</sup> Report on Action Taken by the Government on the recommendations contained in the 14<sup>th</sup> Report (14<sup>th</sup> Lok Sabha) on the subject "Issues relating to Overseas Indians.
- (2) 18<sup>th</sup> Report on Action Taken by the Government on the recommendations contained in the 15<sup>th</sup> Report (14<sup>th</sup> Lok Sabha) on Demands for Grants (2007-2008) of the Ministry of External Affairs.
- (3) 19<sup>th</sup> Report on Action Taken by the Government on the recommendations contained in the 16<sup>th</sup> Report (14<sup>th</sup> Lok Sabha) on Demands for Grants (2007-2008) of the Ministry of Overseas Indian Affairs.

# 5. Reports of Standing Committee on Transport, Tourism and Culture

Shri Anandrao Vithoba Adsul laid on the table a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) One Hundred and Twenty-fourth Report\* of the Committee on the 'Carriage by Air (Amendment) Bill, 2007;
- (2) One Hundred and Twenty-fifth Report of the Committee on the Action Taken by the Government on the recommendations/ observations of the Committee contained in its One Hundred and Sixteenth Report on Demands for Grants (2007-2008) of the Ministry of Civil Aviation; and
- (3) One Hundred and Twenty-sixth Report of the Committee on the Action Taken by the Government on the recommendations/ observations of the Committee contained in its One Hundred and Nineteenth Report on Demands for Grants (2007-2008) of the Ministry of Tourism.

(Due to interruption in the House, the Lok Sabha adjourned at 12.09 PM and reassembled at 2.00 P.M.)

<sup>\*</sup> Report at Sl. No. (1) was presented to Hon'ble Chairman, Rajya Sabha on the 17<sup>th</sup> October, 2007 under Direction 31(1) of the Directions by the Hon'ble Chairman, Rajya Sabha when the House was not in Session and the Hon'ble Chairman was pleased to order the printing, publication and circulation of the Report. Speaker, Lok Sabha was informed accordingly on the same date.

#### 2.01 P.M.

## **6.** Supplementary Demands for Grants (General)

Shri P. Chidambaram presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 2007-08.

## 7. Demands for Excess Grants (General)

Shri P. Chidambaram presented a statement (Hindi and English versions) showing the Demands for Excess Grants in respect of the Budget (General) for 2005-06.

(Due to interruptions in the House, the Lok Sabha adjourned for the day)

2.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 21st November, 2007)

P.D.T. ACHARY, Secretary-General.

## **BULLETIN - PART I**

(Brief Record of Proceedings)

Wednesday, November 21, 2007/Kartika 30, 1929 (Saka)

No. 263

#### 11.00 A.M.

## 1. Starred Questions

Starred Question Nos. 81,82,83,84,85 and 87 were orally answered. Replies to Starred Question Nos. 86 and 88 – 100 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Question Nos. 575 - 762 were laid on the Table.

#### 12.00 Noon

## 3. Papers laid on the Table

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Ennore Port Limited, Chennai, for the year 2006-2007.
  - (ii) Annual Report of the Ennore Port Limited, Chennai, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the Dredging Corporation of India Limited, Visakhapatnam, for the year 2006-2007.
  - (i) Annual Report of the Dredging Corporation of India Limited, Visakhapatnam, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Notification No. S.O.1538(E) (Hindi and English versions) published in Gazette of India dated the 13<sup>th</sup> September, 2007, specifying the level of officers for the Corporations mentioned therein, established by or under any Central Act, the Government companies, societies and other local authorities owned or controlled by the Central Government for the purpose of clause (d) of sub-section (1) of section 8 of the Central Vigilance Commission Act, 2003, issued under sub-section (2) of section 8 of the said Act.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 37 of the Administrative Tribunal Act, 1985:-
  - (i) The Maharashtra Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairmen and Members) Amendment Rules, 2007, published in Notification No. G.S.R.669(E) in Gazette of India dated the 18<sup>th</sup> October, 2007.
  - (ii) The Orissa Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairmen and Members) Amendment Rules, 2007, published in Notification No. G.S.R.670(E) in Gazette of India dated the 18<sup>th</sup> October, 2007.
  - (iii) The Karnataka Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairmen and

- Members) Amendment Rules, 2007, published in Notification No. G.S.R.671(E) in Gazette of India dated the 18<sup>th</sup> October, 2007.
- (iv) The Andhra Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairmen and Members) Amendment Rules, 2007, published in Notification No. G.S.R.672(E) in Gazette of India dated the 18<sup>th</sup> October, 2007.
- (v) The West Bengal Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairmen and Members) Amendment Rules, 2007, published in Notification No. G.S.R.673(E) in Gazette of India dated the 18<sup>th</sup> October, 2007.
- (vi) The Himachal Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairmen and Members) Amendment Rules, 2007, published in Notification No. G.S.R.674(E) in Gazette of India dated the 18<sup>th</sup> October, 2007.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954:-
  - (i) The Prevention of Food Adulteration (1<sup>st</sup> Amendment) Rules, 2007 published in Notification No. G.S.R.367(E) in Gazette of India dated the 22<sup>nd</sup> May, 2007, together with a corrigendum (Hindi version only) thereto published in Notification No. G.S.R.513(E) dated the 27<sup>th</sup> July, 2007.
  - (ii) The Prevention of Food Adulteration (Second Amendment) Rules, 2007 published in Notification No. G.S.R.458(E) in Gazette of India dated the 2<sup>nd</sup> July, 2007.
  - (5) A copy of the Notification No. G.S.R.518(E) (Hindi and English versions) published in Gazette of India dated the 31<sup>st</sup> July 2007 containing

- corrigendum to the Notification No. G.S.R.491(E) dated the 21<sup>st</sup> August, 2007, issued under the Prevention of Food Adulteration Act, 1954.
- (6) A copy of the Memorandum of Understanding (Hindi and English versions) between the Neyveli Lignite Corporation Limited and the Ministry of Coal, for the year 2007-2008.
- (7) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-
  - (i) S.O.644(E) published in Gazette of India dated the 25<sup>th</sup> April, 2007, regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No.14 in the state of Gujarat.
  - (ii) S.O.97(E) published in Gazette of India dated the 1<sup>st</sup> February, 2007, authorizing the Officers mentioned therein as the competent authority to acquire land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No.37 in the state of Assam.
  - (iii) S.O.1451(E) published in Gazette of India dated the 23<sup>rd</sup> August, 2007, regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 2 (Kanpur–Varanasi section) in the state of Uttar Pradesh.
  - (iv) S.O.526(E) published in Gazette of India dated the 9<sup>th</sup> April, 2007, authorizing Additional Collector-I, Jaipur, as the competent authority to acquire land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No.11 in the State of Rajasthan.
  - (v) S.O.527(E) published in Gazette of India dated the 9<sup>th</sup> April, 2007, authorizing Sub-Divisional Officers, Shri Madhopur, as the competent authority to acquire land for building (widening/four-laning etc.),

- maintenance, management and operation of National Highway No.11 in the State of Rajasthan.
- (vi) S.O.528(E) published in Gazette of India dated the 9<sup>th</sup> April, 2007, authorizing Additional Collector-I, Jaipur, as the competent authority to acquire land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No.11 in the State of Rajasthan.
- (vii) S.O.1425(E) published in Gazette of India dated the 17<sup>th</sup> August, 2007, regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 26 (Jhansi Lakhanadon section) in the state of Madhya Pradesh.
- (viii) S.O.1314(E) published in Gazette of India dated the 1<sup>st</sup> August, 2007, authorizing officers mentioned therein as the competent authority to acquire of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway Nos. 19 and 85 (Chapra Hajipur and Chapra –Siwan-Gopalganj sections) in the State of Bihar.
- (ix) S.O.732(E) published in Gazette of India dated the 10<sup>th</sup> May, 2007, making certain amendments in the Notification No. S.O.142(E) dated the 7<sup>th</sup> February, 2007.
- (x) S.O.733(E) published in Gazette of India dated the 10<sup>th</sup> May, 2007, making certain amendments in the Notification No. S.O.143(E) dated the 7<sup>th</sup> February, 2007.
- (xi) S.O.1362(E) and S.O.1363(E) published in Gazette of India dated the 6<sup>th</sup> August, 2007, regarding acquisition of land for building (six-laning), maintenance, management and operation of different stretches of National Highway No.8 (Vadodara Surat section) in the State of Gujarat.
- (xii) S.O.632(E) published in Gazette of India dated the 23<sup>rd</sup> April, 2007, regarding acquisition of land for building (widening/four-laning etc.),

- maintenance, management and operation of different stretches of National Highway No.11 (Bharatpur-Mahwa section) in the State of Rajasthan.
- (xiii) S.O.1225(E) published in Gazette of India dated the 26th July, 2007, making certain amendments in the Notification No. S.O.47(E) dated the 17<sup>th</sup> January, 2007.
- (xiv) S.O.1378(E) published in Gazette of India dated the 8<sup>th</sup> August, 2007, making certain amendments in the Notification No. S.O.534(E) dated the 10<sup>th</sup> April, 2007.
- (xv) S.O.1220(E) published in Gazette of India dated the 26<sup>th</sup> July, 2007, regarding acquisition of land for building (widening/six-laning etc.) of National Highway No. 4 (Bangalore Nelamangala section) in the State of Karnataka.
- (xvi) S.O.1412(E) published in Gazette of India dated the 16<sup>th</sup> August, 2007, regarding rates of base fees to be recovered from the users of section mentioned therein of National Highway No. 8 in the State of Gujarat.
- (xvii) S.O.1041(E) published in Gazette of India dated the 27<sup>th</sup> June, 2007, authorizing the District Revenue Officer, Faridabad, to acquire land for building (widening), maintenance, management and operation of the National Highway No. 2 including construction of bypass in the State of Haryana.
- (xviii) S.O.1312(E) published in Gazette of India dated the 1<sup>st</sup> August, 2007, making certain amendments in the Notification No. S.O.1289(E) dated the 11<sup>th</sup> August, 2006.
- (xix) S.O.1313(E) published in Gazette of India dated the 1<sup>st</sup> August, 2007, making certain amendments in the Notification No. S.O.1290(E) dated the 11<sup>th</sup> August, 2006.
- (xx) S.O.1415(E) published in Gazette of India dated the 16<sup>th</sup> August, 2007, making certain amendments in the Notification No. S.O.1741(E) dated the 10<sup>th</sup> October, 2006.

- (xxi) S.O.1416(E) to S.O.1420(E) published in Gazette of India dated the 16<sup>th</sup> August, 2007, regarding acquisition of land for public purpose of building widening (four laning etc.), maintenance, management and operation of different stretches of National Highway No. 21 (Kurali-Kiratpur section) in the State of Punjab.
- (xxii) S.O.1421(E) and S.O.1422(E) published in Gazette of India dated the 16<sup>th</sup> August, 2007, regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of different stretches of National Highway No. 22 (Zirakpur-Parwanoo section, including Pinjore-Kalka-Paranoo bypass) in the State of Haryana.
- (xxiii) S.O.1423(E) published in Gazette of India dated the 16<sup>th</sup> August, 2007, making certain amendments in the Notification No. S.O.85(E) dated the 25<sup>th</sup> January, 2007.
- (xxiv) S.O.1445(E) published in Gazette of India dated the 22<sup>nd</sup> August, 2007, regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of National Highway No. 25 (Orai-Bhognipur section) and National Highway No. 2 (Bhognipur-Bara section) in the State of Uttar Pradesh.
- (xxv) S.O.1566(E) published in Gazette of India dated the 18<sup>th</sup> September, 2007, making certain amendments in the Notification No. S.O.1675(E) dated the 28<sup>th</sup> November, 2005.
- (xxvi) S.O.1466(E) published in Gazette of India dated the 29<sup>th</sup> August, 2007, authorizing the Additional District Magistrate (Finance and Revenue), Muzaffarnagar, as the competent authority to acquire land for building (widening/four laning etc.), maintenance, management and operation of National Highway No. 58 in the State of Uttar Pradesh.
- (xxvii) S.O.1540(E) published in Gazette of India dated the 13<sup>th</sup> September, 2007, authorizing the Additional District Magistrate, Fatehpur, as the competent authority to acquire land for building, maintenance,

- management and operation of Toll Plaza on National Highway No. 2 in the State of Uttar Pradesh.
- (xxviii)S.O.1726(E) published in Gazette of India dated the 10<sup>th</sup> October, 2007, regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 6 (Nagpur-Dhule section) in the State of Maharashtra.
- (xxix) S.O.1529(E) published in Gazette of India dated the 13<sup>th</sup> September, 2007, regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 6 (Nagpur-Dhule section) in the State of Maharashtra.
- (xxx) S.O.1756(E) published in Gazette of India dated the 15<sup>th</sup> September, 2007, regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 7 (Nagpur- Hyderabad section) in the State of Maharashtra.
- (xxxi) S.O.1727(E) and 1728(E) published in Gazette of India dated the 10<sup>th</sup> October, 2007, regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of different stretches of National Highway No. 215 (Panikoili-Rimuli section) in the State of Orissa.
- (xxxii) S.O.1554(E) published in Gazette of India dated the 17<sup>th</sup> September, 2007, regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 7 (Nagpur-Hyderabad section) in the State of Maharashtra.
- (8) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i to vi) of (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Zoo Authority, New Delhi, for the year 2005-2006, along

- with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Zoo Authority, New Delhi, for the year 2005-2006.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Wildlife Institute of India, Dehradun, for the year 2005-2006, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wildlife Institute of India, Dehradun, for the year 2005-2006.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy each of the following Notifications (Hindi and English versions) issued under sections 12 and 13 of the Environment (Protection) Act, 1986:-
  - (i) S.O.1539(E) published in Gazette of India dated the 13<sup>th</sup> September, 2007, making certain amendment in the Notification No. S.O.1174(E) dated the 18<sup>th</sup> July, 2007.
  - (ii) S.O.1811(E) published in Gazette of India dated the 24<sup>th</sup> October, 2007, making certain amendment in the Notification No. S.O.1174(E) dated the 18<sup>th</sup> July, 2007.

- \*(14) A copy of the Proclamation (Hindi and English versions) dated 20<sup>th</sup> November, 2007 issued by the President under clause (1) of article 356 of the Constitution in relation to the State of Karnataka published in Notification No. G.S.R. 723 (E) in Gazette of India dated the 20<sup>th</sup> November, 2007 under article 356 (3) of the Constitution.
- \*(15) A copy of the Order (Hindi and English versions) dated 20<sup>th</sup> November. 2007 made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation published in Notification No. G.S.R. 724 (E) in Gazette of India dated the 20<sup>th</sup> November, 2007.
- \*(16) A copy of the Report (Hindi and English versions) of the Governor of Karnataka dated the 19<sup>th</sup> November, 2007 to the President.

#### 4. Report of Committee on Private Members' Bills and Resolutions

Shri Charnjit Singh Atwal presented the Thirty-first Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

#### 5. **Report of Standing Committee on Petroleum and Natural Gas**

Shri N. Janardhana Reddy presented the Eighteenth Report (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas (2007-08) on 'The Rajiv Gandhi Institute of Petroleum Technology Bill, 2007'.

#### 6. **Report of Business Advisory Committee**

Shri Rupchand Pal presented the Forty-Second Report of the Business Advisory Committee.

<sup>\*</sup> At 2.17 P.M.

## 7. Statements by Ministers

- (i) The Minister of Overseas Indian Affairs laid a statement regarding the status of implementation of the recommendations contained in the 14<sup>th</sup> and 16<sup>th</sup> Reports of the Standing Committee on External Affairs, pertaining to the Ministry of Overseas Indian Affairs.
- (ii) The Minister of Health and Family Welfare on behalf of Minister of State in the Ministry of Health and Family Welfare laid a statement (Hindi and English versions) correcting the reply given on 29<sup>th</sup> August, 2007 to Unstarred Question No. 2186 regarding Financial Assistance to Poor and Needy Patients.
- (iii) The Minister of State in the Ministry of Coal laid a statement (Hindi and English versions) correcting the reply given on 9<sup>th</sup> May, 2007 to Unstarred Question No. 4745 by Shri Bhuvneshwar Prasad Mehta regarding Retrenchment of Adivasis and Dalit Persons

#### 8. Motion for Election to the Committee on Estimates

Shri C. Kuppusami moved the following motion :-

"That the members of this House do proceed to elect under sub-rule (3) of rule 254, in the manner required by sub-rule (1) of rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from amongst themselves to serve as a member of the Committee on Estimates for the unexpired portion of the term of the Committee vice Shri Vijaykumar Khandelwal died."

The motion was adopted.

#### 12.04 P.M.

#### 9. Discussion under Rule 193

Time taken: - 5 hrs. 46 mts.

Shri L.K. Advani raised a discussion on the proposal to set up Special Economic Zone in Nandigram, West Bengal and consequent large scale violence.

The following members took part in the debate:-

1. Shri Priyaranjan Dasmunsi

(The House adjourned at 1.22 P.M. and reassembled at 2.17 P.M.)

#### 2.18 P.M.

- 2. Shri Mohammad Salim
- 3. Prof. Ram Gopal Yadav
- 4. Shri Devendra Prasad Yadav
- 5. Shri Ilyas Azmi
- 6. Shri Gurudas Dasgupta
- 7. Shri Anant Gudhe
- 8. Shri Braja Kishore Tripathy
- 9. Dr. Rattan Singh Ajnala
- 10. Shri Prabhunath Singh
- 11. Shri Kharabela Swain
- 12. Shri Jai Prakash
- 13. Prof. M. Ramadass
- 14. Shri Asaduddin Owaisi
- 15. Shri Subrata Bose
- 16. Shri Sant Kumar Mandal
- 17. Shri Syed Shah Nawaz Hussain
- 18. Shri Abu Hasem Khan Choudhury
- 19. Shri Basudeb Acharia
- 20. Shri Madhusudan Mistry

Shri Shivraj V. Patil replied to the debate.

The discussion was concluded.

#### 6.46 P.M.

#### 10. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri N.S.V. Chitthan regarding need to announce early special incentive price for paddy in the country.
- (2) Shri V.K. Thummar regarding need to expedite widening of N.H.-33 between Rajkot and Bhavnagar in Amreli Parliamentary Constituency, Gujarat.
- (3) Shri Haribhau Madhav Jawale regarding need to give Central Excise Duty exemption to Sugar Mills in Maharashtra.
- (4) Shri Subhash S. Deshmukh regarding need to four-lane N.H.-9 & N.H.-13 in Solapur Parliamentary Constituency, Maharashtra and setting up of Accident Trauma Centres along the highways.
- (5) Shri Punnu Lal Mohale regarding need to raise the Minimum Support Price for paddy.
- (6) Shri Kashiram Rana regarding need to take measures to facilitate availability of farm credit @ 7% to farmers in Gujarat.
- (7) Shri Ananta Nayak regarding need to introduce an express train between Bhubaneswar and Tatanagar via Keonjhargarh and extend Howrah-Barbil Jana Shatabadi Express upto Keonjhargarh.
- (8) Adv. P. Satheedevi regarding need to construct a new bridge at Dharmadam-Muzhappilangad on N.H.-17 in Kannur district, Kerala.

(9) Shri Harikewal Prasad regarding need to check recurring floods in the Eastern parts of Uttar Pradesh caused due to the rivers emanating from Nepal.

(10) Shri Prabhu Nath Singh regarding need to expedite laying of railway line between Maharajganj and Mashrakh in Bihar.

(11) Prof. M. Ramadass regarding need to take steps to monitor the progress in implementation of reservation for Other Backward Classes.

(12) Shri Hem Lal Murmu regarding need to stop outsourcing of services in Eastern Coalfields Ltd. and implement community development schemes for the welfare of the workers engaged in Raj Mahal Lalmatia Project in Jharkhand.

(13) Shri K. Yerrannaidu regarding need to take steps to ameliorate the plight of paddy growers.

(14) Shri Ramdas B. Athawale regarding need to provide 20% reservation in jobs to the people belonging to General Category on the basis of their population.

#### 6.47 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 22<sup>nd</sup> November, 2007)

P.D.T. ACHARY, Secretary-General

## **LOK SABHA**

## **BULLETIN - PART I**

(Brief Record of Proceedings)

Thursday, November 22, 2007/Agrahayana 1, 1929 (Saka)

No. 264

#### 11.00 A.M.

## 1. Starred Questions

Starred Question Nos. 101 - 105 were orally answered. Replies to Starred Question Nos. 106 - 120 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Question Nos. 764 – 958 were laid on the Table.

#### 12.00 Noon

## 3. Papers laid on the Table

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the National Minorities Development and Finance Corporation, New Delhi, for the year 2006-2007.
  - (ii) Annual Report of the National Minorities Development and Finance Corporation, New Delhi, for the year 2006-2007, along with Audited

- Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619 A of the Companies Act, 1956:--
  - (i) Statement regarding review by the Government of the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 2006-2007.
  - (ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Science Museums, Kolkata, for the year 2005-2006.
  - (ii) A copy of Annual Accounts (Hindi and English versions) National Council of Science Museums, Kolkata, for the year 2005-2006, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Science Museums, Kolkata, for the year 2005-2006.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (a) (i) Review by the Government of the working of the Donyi Polo Ashok Hotel Corporation Limited, Itanagar, for the year 2005-2006.
    - (ii) Annual Report of the Donyi Polo Ashok Hotel Corporation

- Limited, Itanagar, for the year 2005-2006, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Ranchi Ashok Bihar Hotel Corporation Limited, Ranchi, for the year 2005-2006.
  - (ii) Annual Report of the Ranchi Ashok Bihar Hotel Corporation Limited, Ranchi, for the year 2005-2006, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Indian Railways (Open Lines) General (Second Amendment) Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R.694(E) in Gazette of India dated the 7<sup>th</sup> November, 2007 under section 199 of the Railways Act, 1989.
- (8) A copy of the Notification No. 2006/E&R/700/1/Pt. (Hindi and English versions) published in Gazette of India dated the 28<sup>th</sup> September 2007, constituting the new Division at Salem on Southern Railway with effect from the 1<sup>st</sup> November, 2007, issued under Railways Act, 1989.
- (9) A copy of the Notification No. G.S.R.559 (E) (Hindi and English versions) published in Gazette of India dated the 21<sup>st</sup> August, 2007, making certain amendments in the scheduled to the Oilfields (Regulation and Development) Act, 1948 regarding determination of well head price issued under sub-section (4) of section 6A of the said Act.

## 4. Report of the Committee of Privileges

Shri V. Kishore Chandra S. Deo laid on the Table a copy of the Ninth Report (Hindi and English versions) of the Committee of Privileges.

## **5.** Report of Public Accounts Committee

Prof. Vijay Kumar Malhotra presented the Fifty-Seventh Report (Hindi and English versions) of the Public Accounts Committee (2007-2008) on "Undervaluation due to adoption of lower mutually agreed price."

# 6. Statements of Committee on Welfare of Scheduled Castes and Scheduled Tribes

Shri Ratilal Kalidas Varma laid on the Table a copy each of the following Statements (Hindi and English versions):-

- (1) Final Action Taken Statements of the Government on the recommendations/observations contained in Chapter I of the Sixth Report (14<sup>th</sup> Lok Sabha) on the subject "Working of Integrated Tribal Development Projects in Rajasthan."
- (2) Final Action Taken Statements of the Government on the recommendations/observations contained in Chapter I of the Sixteenth Report (14<sup>th</sup> Lok Sabha) on the subject "Fair employment policy for Scheduled Castes and Scheduled Tribes in public and private sector A review of position following globalisation and other reform measures."

## 7. Reports of Standing Committee on Urban Development

Shrimati Botcha Jhansi Lakshmi presented the following Reports (Hindi and English versions) of the Standing Committee on Urban Development (2007-2008):

- (1) Twenty-Fifth Report of the Committee on "Integrated Low Cost Sanitation Scheme";
- (2) Twenty-Sixth Report of the Committee on Action Taken by the Government on the Recommendations contained in the Twentieth Report (14<sup>th</sup> Lok Sabha) of the Committee on Demands for Grants (2007-2008) of the Ministry of Urban Development; and
- (3) Twenty-Seventh Report of the Committee on Action Taken by the Government on the Recommendations contained in the Twenty-First Report (14<sup>th</sup> Lok Sabha) of the Committee on Demands for Grants (2007-2008) of the Ministry of Housing and Urban Poverty Alleviation.

## 8. Report of Standing Committee on Water Resources

Shri R. Sambasiva Rao presented the Eighth Report (Hindi and English versions) of the Standing Committee on Water Resources on Action Taken by the Government on the Recommendations/Observations contained in the Seventh Report (Fourteenth Lok Sabha) on Demands for Grants (2007-2008) of the Ministry of Water Resources.

## 9. Statement By Minister

The Minister of Social Justice and Empowerment made a statement regarding the status of implementation of the recommendations contained in the 16<sup>th</sup>, 23<sup>rd</sup> and 24<sup>th</sup> Reports of the Standing Committee on Social Justice and Empowerment, pertaining to the Ministry of Social Justice and Empowerment.

## 10. Motion for Election to the Central Supervisory Board

Dr. Anbumani Ramadoss moved the following motion :-

"That in pursuance of clause (f) of sub-section (2) of section 7 read with sub-section (1) of section 8 of the Pre-conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994, the members of this House do proceed to elect, in such manner as the Speaker may direct, two women members from amongst themselves to serve as members of the Central Supervisory Board, subject to the other provisions of the said Act and the rules made thereunder."

The motion was adopted.

#### 12.07 P.M.

#### 11. Calling Attention

Shri Gurudas Dasgupta called the attention of the Minister of Health and Family Welfare to the situation arising out of high cost of health services and need to evolve laws to regulate the private nursing homes.

The Minister of Health and Family Welfare laid a statement (Hindi and English versions) in regard thereto.

(The House adjourned at \*12.50 P.M. and re-assembled at 1.55 P.M.)

#### 1.55 P.M.

#### 12 Motion

Shri Rupchand Pal moved the following motion :-

"That this House do agree with the Forty-second Report of the Business Advisory Committee presented to the House on the 21<sup>st</sup> November, 2007."

The motion was adopted.

<sup>\*</sup> From 12.35 P.M. to 12.50 P.M., members raised matters of urgent public importance.

#### 13. Government Bill – Withdrawn

The National Capital Territory of Delhi Laws (Special Provisions) Bill, 2007.

#### 14. Government Bill – Introduced

The National Capital Territory of Delhi Laws (Special Provisions) Second Bill, 2007.

## 15. Statement regarding Ordinance – Laid on the Table

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the National Capital Territory of Delhi Laws (Special Provisions) Second Ordinance, 2007 was laid on the Table.

#### 16. Government Bill – Introduced

The Payment of Bonus (Amendment) Bill, 2007.

## 17. Statement regarding Ordinance – Laid on the Table

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Payment of Bonus (Amendment) Ordinance, 2007 was laid on the Table.

#### 18. Government Bill – Introduced

The NEPA Limited (Disinvestment of Ownership) Bill, 2007.

#### 1.59 P.M.

#### 19. Matters under Rule 377

- (1) Dr. Satyanarayan Jatiya raised a matter regarding need to ensure adequate supply of power from Central Pool to Madhya Pradesh.
- (2) Shri Avinash Rai Khanna raised a matter regarding need to ensure adequate supply of LPG in Hoshiarpur Parliamentary Constituency, Punjab.
- (3) Shri P. Karunakaran raised a matter regarding need to augment operation of direct flights between Calicut (Kerala) & Gulf countries.
- (4) Shri Rajnarayan Budholiya raised a matter regarding need to form a new state of 'Bundelkhand'.
- (5) Shri Mohan Singh raised a matter regarding need to re-open the closed unit of Fertilizer Corporation of India in Gorakhpur, Uttar Pradesh.
- (6) Shri M.P. Veerendrakumar raised a matter regarding need to declare Erumeli in Kerala as a National Pilgrim Centre.
- (7) Dr. Arun Kumar Sarma raised a matter regarding need to give financial assistance under a special central scheme to non-commercial public educational institutes in Assam.

#### 2.10 P.M.

#### 20. Government Bill – Passed

Time Taken: 3 hrs. 48 mts.

The All-India Institute of Medical Sciences and the Post-Graduate Institute of Medical Education and Research (Amendment) Bill, 2007

The motion for consideration of the Bill was moved by Dr. Anbumani Ramadoss.

The following members took part in the debate :-

#### 1. Smt. Maneka Gandhi

- 2. Dr. Karan Singh Yadav
- 3. Dr. Ram Chandra Dome
- 4. Shri Ram Kripal Yadav
- 5. Shri Braja Kishore Tripathy
- 6. Shri Rajiv Ranjan 'Lalan' Singh
- 7. Shri Shailendra Kumar
- 8. Shri Prabodh Panda
- 9. Prof. Rasa Singh Rawat
- 10. Shri S.K. Kharventhan
- 11. Shri Anant Gangaram Geete
- 12. Dr. R. Senthil
- 13. Shri Varkala Radhakrishnan
- 14. Dr. K.S. Manoj

Dr. Anbumani Ramadoss replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted, as amended.

Clause 1, the Enacting Formula and Long Title were also adopted.

The motion that the Bill, as amended be passed was moved by Dr. Anbumani Ramadoss.

The motion was adopted and the Bill, as amended was passed.

5.58 P.M.

Time allotted: 1 hr.

Time Taken: 2 mts.

Balance: 58 mts.

21. **Government Bill – Under consideration** 

The Tyre Corporation of India Limited (Disinvestment of Ownership) Bill, 2007.

The motion for consideration of the Bill was moved by Shri Santosh Mohan Dev.

Shri Kharabela Swain took part in the debate and his speech was not concluded.

The discussion was not concluded.

\*6.55 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 23<sup>rd</sup> November, 2007)

P.D.T. ACHARY, **Secretary-General.** 

<sup>\*</sup>From 6.01 P.M. to 6.55 P.M., members raised matters of urgent public importance.

## **LOK SABHA**

## **BULLETIN - PART I**

(Brief Record of Proceedings)

Friday, November 23, 2007/Agrahayana 2, 1929 (Saka)

No. 265

#### 11.00 A.M.

## 1. Starred Questions

Starred Question Nos. 121, 122, 123, 125, 127 and 128 were orally answered. Replies to Starred Question Nos. 124, 126 and 129 – 140 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Question Nos. 959 – 1176 were laid on the Table.

#### 12.00 Noon

## 3. Papers laid on the Table

The following papers were laid on the Table :-

(1) A copy of the Bureau of Energy Efficiency (Appointment of Members, Manner of filling Vacancies, Fees and Allowances and Procedure for Discharging their Functions) Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R. 537 (E) in Gazette of India dated the 6<sup>th</sup> August, 2007, under sub-section (1) of Section 59 of the Energy Conservation Act, 2001.

- (2) A copy of the Ministers' Residences (Amendment) Rules, 2007, (Hindi and English versions) published in Notification No. G.S.R.137 in Gazette of India dated the 7<sup>th</sup> July, 2007, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952.
- (3) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2004-2005 together with Audit Report thereon, under sub-section (4) of Section 25 of the Delhi Development Act, 1957.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the White Paper (Hindi and English versions) on Disinvestment of Central Public Sector Enterprises (31<sup>st</sup> July, 2007).
- (6) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Scheduled Tribes Finance and Development Corporation and the Ministry of Tribal Affairs for the year 2007-2008.
- (7) A copy each of the following Notifications (Hindi and English versions) issued under sections 8, 4 and 2(f) of the Delimitation Act, 2002:-
  - (i) O.N.193(E) published in Gazette of India dated the 8<sup>th</sup> November 2004, regarding determination of Parliamentary and Assembly Constituencies seats, mentioned therein, by the Delimitation Commission in the State of Goa.
  - (ii) O.N.190(E) published in Gazette of India dated the 8<sup>th</sup> October 2004, regarding determination of Parliamentary and Assembly Constituencies seats, mentioned therein, by the Delimitation Commission in the Union Territory of Pondicherry.
  - (iii) O.N.3(E) published in Gazette of India dated the 28<sup>th</sup> February 2005, regarding determination of Parliamentary and Assembly

- Constituencies seats, mentioned therein, by the Delimitation Commission in the State of Tripura.
- (iv) O.N.13(E) published in Gazette of India dated the 13<sup>th</sup> April 2005, regarding determination of Parliamentary and Assembly Constituencies seats, mentioned therein, by the Delimitation Commission in the State of Mizoram.
- (v) O.N.6(E) published in Gazette of India dated the 23<sup>rd</sup> March 2005, regarding determination of Parliamentary and Assembly Constituencies seats, mentioned therein, by the Delimitation Commission in the State of Kerala.
- (vi) O.N.35(E) published in Gazette of India dated the 8<sup>th</sup> August 2005, regarding determination of Parliamentary and Assembly Constituencies seats, mentioned therein, by the Delimitation Commission in the State of Rajasthan.
- (vii) O.N.37(E) published in Gazette of India dated the 8<sup>th</sup> August 2005, regarding determination of Parliamentary and Assembly Constituencies seats, mentioned therein, by the Delimitation Commission in the State of West Bengal.
- (viii) O.N.61(E) published in Gazette of India dated the 12<sup>th</sup> December 2005, regarding determination of Parliamentary and Assembly Constituencies seats, mentioned therein, by the Delimitation Commission in the State of Chhattisgarh.
- (ix) O.N.63(E) published in Gazette of India dated the 12<sup>th</sup> December 2005, regarding determination of Parliamentary and Assembly Constituencies seats, mentioned therein, by the Delimitation Commission in the State of Punjab.
- (x) O.N.24(E) published in Gazette of India dated the 28<sup>th</sup> March 2006, regarding determination of Parliamentary and Assembly Constituencies seats, mentioned therein, by the Delimitation Commission in the State of Maharashtra.

- (xi) O.N.42(E) published in Gazette of India dated the 29<sup>th</sup> August 2005, regarding determination of Parliamentary and Assembly Constituencies seats, mentioned therein, by the Delimitation Commission in the State of Sikkim.
- (xii) O.N.5(E) published in Gazette of India dated the 27<sup>th</sup> January 2006, regarding determination of Parliamentary and Assembly Constituencies seats, mentioned therein, by the Delimitation Commission in the NCT of Delhi.
- (xiii) O.N.38(E) published in Gazette of India dated the 19<sup>th</sup> May 2006, regarding determination of Parliamentary and Assembly Constituencies seats, mentioned therein, by the Delimitation Commission in the State of Gujarat.
- (xiv) O.N.19(E) published in Gazette of India dated the 17<sup>th</sup> March 2006, regarding determination of Parliamentary and Assembly Constituencies seats, mentioned therein, by the Delimitation Commission in the State of Orissa.
- (xv) O.N.62(E) published in Gazette of India dated the 28<sup>th</sup> July 2006, regarding determination of Parliamentary and Assembly Constituencies seats, mentioned therein, by the Delimitation Commission in the State of Uttar Pradesh.
- (xvi) O.N.78(E) published in Gazette of India dated the 4<sup>th</sup> September 2006, regarding determination of Parliamentary and Assembly Constituencies seats, mentioned therein, by the Delimitation Commission in the State of Uttranchal.
- (xvii) O.N.22(E) published in Gazette of India dated the 27<sup>th</sup> March 2006, regarding determination of Parliamentary and Assembly Constituencies seats, mentioned therein, by the Delimitation Commission in the State of Himachal Pradesh.
- (xviii) O.N.105(E) published in Gazette of India dated the 30<sup>th</sup> October 2006, regarding determination of Parliamentary and Assembly

- Constituencies seats, mentioned therein, by the Delimitation Commission in the State of Haryana.
- (xix) O.N.7(E) published in Gazette of India dated the 22<sup>nd</sup> January 2006, regarding determination of Parliamentary and Assembly Constituencies seats, mentioned therein, by the Delimitation Commission in the State of Andhra Pradesh.
- (xx) O.N.4(E) published in Gazette of India dated the 19<sup>th</sup> January 2007, regarding determination of Parliamentary and Assembly Constituencies seats, mentioned therein, by the Delimitation Commission in the State of Madhya Pradesh.
- (xxi) O.N.28(E) published in Gazette of India dated the 12<sup>th</sup> March 2007, regarding determination of Parliamentary and Assembly Constituencies seats, mentioned therein, by the Delimitation Commission in the State of Meghalaya together with a corrigendum thereto published in Notification No. O.N.89(E) dated the 2<sup>nd</sup> July 2007.
- (xxii) O.N.46(E) published in Gazette of India dated the 23<sup>rd</sup> March 2007, regarding determination of Parliamentary and Assembly Constituencies seats, mentioned therein, by the Delimitation Commission in the State of Karnataka.
- (xxiii) O.N.52(E) published in Gazette of India dated the 5<sup>th</sup> April 2007, regarding determination of Parliamentary and Assembly Constituencies seats, mentioned therein, by the Delimitation Commission in the State of Tamil Nadu.
- (xxiv) O.N.63(E) published in Gazette of India dated the 30<sup>th</sup> April 2007, regarding determination of Parliamentary and Assembly Constituencies seats, mentioned therein, by the Delimitation Commission in the State of Jharkhand.
- (xxv) O.N.79(E) published in Gazette of India dated the 11<sup>th</sup> June 2007, regarding determination of Parliamentary and Assembly

Constituencies seats, mentioned therein, by the Delimitation Commission in the State of Bihar.

- (8) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (1) of section 10 of the Delimitation Act, 2002:-
  - (i) O.N.9(E) published in Gazette of India dated the 31<sup>st</sup> March 2005, publishing the name of Parliamentary and Assembly Constituencies seats, mentioned therein, in the State of Goa.
  - (ii) O.N.10(E) published in Gazette of India dated the 31<sup>st</sup> March 2005, publishing the name of Parliamentary and Assembly Constituencies seats, mentioned therein, in the Union Territory of Pondicherry.
  - (iii) O.N.18(E) published in Gazette of India dated the 12<sup>th</sup> May 2005, publishing the name of Parliamentary and Assembly Constituencies seats, mentioned therein, in the State of Tripura.
  - (iv) O.N.27(E) published in Gazette of India dated the 27<sup>th</sup> May 2005, publishing the name of Parliamentary and Assembly Constituencies seats, mentioned therein, in the State of Mizoram together with a corrigendum thereto published in Notification No.O.N.34(E) dated 11<sup>th</sup> July 2005.
  - (v) O.N.29(E) published in Gazette of India dated the 31<sup>st</sup> May 2005, publishing the name of Parliamentary and Assembly Constituencies seats, mentioned therein, in the State of Kerala.
  - (vi) O.N.4(E) published in Gazette of India dated the 25<sup>th</sup> January 2006, publishing the name of Parliamentary and Assembly Constituencies seats, mentioned therein, in the State of Rajasthan.
  - (vii) O.N.9(E) published in Gazette of India dated the 15<sup>th</sup> February 2006, publishing the name of Parliamentary and Assembly

- Constituencies seats, mentioned therein, in the State of West Bengal.
- (viii) O.N.52(E) published in Gazette of India dated the 2<sup>nd</sup> June 2006, publishing the name of Parliamentary and Assembly Constituencies seats, mentioned therein, in the State of Chhattisgarh together with a corrigendum thereto published in Notification No.O.N.71(E) dated the 25<sup>th</sup> August 2006.
- (ix) O.N.58(E) published in Gazette of India dated the 19<sup>th</sup> June 2006, publishing the name of Parliamentary and Assembly Constituencies seats, mentioned therein, in the State of Punjab.
- (x) O.N.64(E) published in Gazette of India dated the 31<sup>st</sup> July 2006, publishing the name of Parliamentary and Assembly Constituencies seats, mentioned therein, in the State of Maharashtra.
- (xi) O.N.80(E) published in Gazette of India dated the 4<sup>th</sup> September 2006, publishing the name of Parliamentary and Assembly Constituencies seats, mentioned therein, in the State of Sikkim.
- (xii) O.N.85(E) published in Gazette of India dated the 20<sup>th</sup> September 2006, publishing the name of Parliamentary and Assembly Constituencies seats, mentioned therein, in the NCT of Delhi.
- (xiii) O.N.121(E) published in Gazette of India dated the 12<sup>th</sup> December 2006, publishing the name of Parliamentary and Assembly Constituencies seats, mentioned therein, in the State of Gujarat.
- (xiv) O.N.122(E) published in Gazette of India dated the 15<sup>th</sup> December 2006, publishing the name of Parliamentary and Assembly Constituencies seats, mentioned therein, in the State of Orissa.

- (xv) O.N.123(E) published in Gazette of India dated the 18<sup>th</sup> December 2006, publishing the name of Parliamentary and Assembly Constituencies seats, mentioned therein, in the State of Uttar Pradesh together with a corrigendum thereto published in Notification No. O.N.50(E) dated the 30<sup>th</sup> March 2007.
- (xvi) O.N.124(E) published in Gazette of India dated the 28<sup>th</sup> December 2006, publishing the name of Parliamentary and Assembly Constituencies seats, mentioned therein, in the State of Uttaranchal.
- (xvii) O.N.2(E) published in Gazette of India dated the 10<sup>th</sup> January 2007, publishing the name of Parliamentary and Assembly Constituencies seats, mentioned therein, in the State of Himachal Pradesh.
- (xviii) O.N.18(E) published in Gazette of India dated the 15<sup>th</sup> February 2007, publishing the name of Parliamentary and Assembly Constituencies seats, mentioned therein, in the State of Haryana.
- (xix) O.N.78(E) published in Gazette of India dated the 31<sup>st</sup> May 2007, publishing the name of Parliamentary and Assembly Constituencies seats, mentioned therein, in the State of Andhra Pradesh.
- (xx) O.N.70(E) published in Gazette of India dated the 14<sup>th</sup> May 2007, publishing the name of Parliamentary and Assembly Constituencies seats, mentioned therein, in the State of Madhya Pradesh.
- (xxi) O.N.91(E) published in Gazette of India dated the 2<sup>nd</sup> July 2007, publishing the name of Parliamentary and Assembly Constituencies seats, mentioned therein, in the State of Meghalaya together with a corrigendum thereto published in Notification No. O.N. 104(E) dated the 30<sup>th</sup> July 2007.

- (xxii) O.N.90(E) published in Gazette of India dated the 2<sup>nd</sup> July 2007, publishing the name of Parliamentary and Assembly Constituencies seats, mentioned therein, in the State of Karnataka.
- (xxiii) O.N.108(E) published in Gazette of India dated the 13<sup>th</sup> August 2007, publishing the name of Parliamentary and Assembly Constituencies seats, mentioned therein, in the State of Tamil Nadu.
- (xxiv) O.N.110(E) published in Gazette of India dated the 17<sup>th</sup> August 2007, publishing the name of Parliamentary and Assembly Constituencies seats, mentioned therein, in the State of Jharkhand.
- (xxv) O.N.111(E) published in Gazette of India dated the 17<sup>th</sup> August 2007, publishing the name of Parliamentary and Assembly Constituencies seats, mentioned therein, in the State of Bihar.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7 and 8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 2006-2007, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 2006-2007.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the International Centre for Alternative Dispute Resolution, New Delhi, for the year 2006-2007, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the International Centre for Alternative

Dispute Resolution, New Delhi, for the year 2006-2007.

- (12) A copy of the National Rehabilitation and Resettlement Policy, 2007 (Hindi and English versions) published in Notification No. F.No. 26011/4/2007-LRD in Gazette of India dated the 31<sup>st</sup> October, 2007.
- (13) A copy of the Notification No. S.O. 1693(E) (Hindi and English versions) published in Gazette of India dated the 3<sup>rd</sup> October, 2007, establishing a Quality Review Board consisting of one Chairman and four Members issued under section 29A of the Cost and Works Accountants Act, 1959.
- (14) A copy of the Company Law Board (Qualification, Experience and other Conditions of Service of Members) Amendment Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R.588 (E) in Gazette of India dated the 13<sup>th</sup> September, 2007, under sub-section (3) of section 642 of the Companies Act, 1956.
- (15) A copy of the Notification No.G.S.R.611(E) (Hindi and English versions) published in Gazette of India dated the 21<sup>st</sup> September 2007, granting the Nidhi Status to the companies mentioned therein, issued under section 620A of the Companies Act, 1956.
- (16) A copy of the Notification No. G.S.R. 548(E) (Hindi and English versions) published in Gazette of India dated the 14<sup>th</sup> August, 2007 containing corrigendum to the Notification No. G.S.R.450(E) dated the 31<sup>st</sup> July, 2006, issued under National Commission for Protection of Child Rights Rules, 2006
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Central Adoption Resource Agency, New Delhi, for the year 2000-2001, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Adoption Resource

Agency, New Delhi, for the year 2000-2001.

- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Central Adoption Resource Agency, New Delhi, for the year 2004-2005, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Adoption Resource Agency, New Delhi, for the year 2004-2005.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 2005-2006, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Social Welfare Board, New Delhi, for the year 2005-2006.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Prefab Limited and the Ministry of Housing and Urban Poverty Alleviation for the year 2007-2008.
- (24) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31<sup>st</sup> March, 2007, together with Auditor's Report thereon:-
  - (i) Samastipur Kshetriya Gramin Bank, Samastipur.

- (ii) Kalinga Gramya Bank, Cuttack.
- (iii) Lucknow Kshetriya Gramin Bank, Sitapur.
- (iv) Ratlam Mandsaur Kshetriya Gramin Bank, Mandsaur.
- (v) Chikmagalur Kodagu Grameena Bank, Chikmagalur.
- (vi) Chambal Gwalior Kshetriya Gramin Bank, Gwalior.
- (vii) Tripura Gramin Bank, Agartala.
- (viii) Ka Bank Nongkyndong Ri Khasi Jaintia, Shillong.
- (ix) Durg Rajnandgaon Gramin Bank, Rajnandgaon.
- (x) Saurashtra Gramin Bank, Rajkot.
- (xi) Andhra Pradesh Grameena Vikas Bank, Warangal.
- (xii) Ellaquai Dehati Bank, Srinagar.
- (xiii) Assam Gramin Vikash Bank, Guwahati.
- (xiv) Dena Gujarat Gramin Bank, Gandhinagar.
- (xv) Marathwada Gramin Bank, Nanded.
- (xvi) Baroda Western Uttar Pradesh Gramin Bank, Bareilly.
- (xvii) Pravatiya Gramin Bank, Chamba.
- (xviii) Etawah Kshetriya Gramin Bank, Etawah.
- (xix) Triveni Kshetriya Gramin Bank, Jalaun.
- (xx) Chaitanya Godavari Grameena Bank, Guntur.
- (xxi) Kamraz Rural Bank, Sopore.
- (xxii) Andhra Pragathi Grameena Bank, Kadapa
- (xxiii) Bangiya Gramin Vikash Bank, Gorabazar.
- (xxiv) Pallavan Grama Bank, Salem.
- (xxv) Saptagiri Grameena Bank, Chittoor.
- (xxvi) Utkal Gramya Bank, Bolangir.
- (xxvii) Jharkhand Gramin Bank, Ranchi.
- (xxviii) Chhattisgarh Gramin Bank, Raipur.

- (25) (i) A copy of the Annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2006-2007.
- (26) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-
  - (i) G.S.R.567(E) published in Gazette of India dated the 29<sup>th</sup> August, 2007, together with an explanatory memorandum seeking to impose final anti-dumping duty on imports of Peroxosulphates, originating in, or exported from, the People's Republic of China and Japan.
  - (ii) G.S.R.568(E) published in Gazette of India dated the 29<sup>th</sup> August, 2007, together with an explanatory memorandum rescinding Notification No. 40/2007-Cus. dated the 19<sup>th</sup> March 2007.
  - (iii) G.S.R.570(E) published in Gazette of India dated the 31<sup>st</sup> August, 2007, together with an explanatory memorandum seeking to extend levy of anti-dumping duty imposed on imports of phenol originating in, or exported from, Singapore, South Africa and European Union upto 12<sup>th</sup> August 2008 at the rates recommended by the Designated Authority.
  - (iv) G.S.R.571(E) and G.S.R.572(E) published in Gazette of India dated the 3<sup>rd</sup> September, 2007, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of Paracetamol, originating in, or exported from the People's Republic of China at the rates recommended by the

- Designated Authority in final findings of Sunset Review Investigation.
- (v) G.S.R.599(E) published in Gazette of India dated the 14<sup>th</sup> September, 2007, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports into India of ductile iron pipes, originating in, or exported from the China PR, at the specified rates (based on final findings) of the Designated Authority.
- (vi) G.S.R.600(E) published in Gazette of India dated the 14<sup>th</sup> September, 2007, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on imports of Phosphoric Acid, originating in, or exported from, the People's Republic of China and imported into India.
- (vii) G.S.R.605(E) published in Gazette of India dated the 25<sup>th</sup> September, 2007, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on imports of phenol, originating in, or exported from, the United States of America, Korea RP, or Taiwan and imported into India.
- (viii) G.S.R.625(E) published in Gazette of India dated the 25<sup>th</sup> September, 2007, together with an explanatory memorandum making certain amendments in the Notification No. 37/2004-Cus. dated the 20<sup>th</sup> February, 2004.
- (ix) G.S.R.626(E) published in Gazette of India dated the 25<sup>th</sup> September, 2007, together with an explanatory memorandum seeking to rescind the Notification No. 66/2007-Cus. dated the 9<sup>th</sup> May, 2007.
- (x) G.S.R.627(E) published in Gazette of India dated the 25<sup>th</sup> September, 2007, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports into India of pre-sensitized positive off-set aluminium plates

- originating in or exported from Bulgaria, China PR, Malaysia, Singapore and South Korea at specified rates, based on final findings of the Designated Authority.
- (xi) G.S.R.651(E) published in Gazette of India dated the 9<sup>th</sup> October, 2007, together with an explanatory memorandum seeking to extend the levy of anti-dumping duty on imports of acrylo-nitrile butadiene rubber from Korea R.P. and Germany, upto and inclusive of 9<sup>th</sup> October, 2008, pending the outcome of sunset review investigations by the designated authority.
- (27) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
  - (i) G.S.R.583(E) published in Gazette of India dated the 11<sup>th</sup> September, 2007, together with an explanatory memorandum seeking to give effect to customs duty concessions on specified items agreed to by India under the India-Chile Preferential Trading Agreement which was signed on 8<sup>th</sup> March 2006.
  - (ii) G.S.R.598(E) published in Gazette of India dated the 14<sup>th</sup> September, 2007, together with an explanatory memorandum prescribing a mechanism for refund of the 4% additional duty of customs levied on imports in lieu of VAT/sales tax subject, inter alia, to the condition that on resale, appropriate VAT/sales tax is paid on such imported goods.
- (28) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-
  - (i) G.S.R.601(E) published in Gazette of India dated the 17<sup>th</sup> September, 2007, together with an explanatory memorandum seeking the exempt, by way of refund of service tax paid, the taxable services mentioned therein received by exporters, which are not in the nature of "input services" but could be linked to

- export goods, from the whole of the Service Tax leviable thereon subject to certain conditions.
- (ii) G.S.R.645(E) published in Gazette of India dated the 6<sup>th</sup> October, 2007, together with an explanatory memorandum seeking the exempt, by way of refund of service tax paid, the taxable services mentioned therein received by exporters, which are not in the nature of "input services" but could be linked to export goods, from the whole of the Service Tax leviable thereon.
- (29) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-
  - (i) The CENVAT Credit (Ninth Amendment) Rules, 2007, published in Notification No. G.S.R.596(E) in Gazette of India dated the 14<sup>th</sup> September, 2007, together with an explanatory memorandum.
  - (ii) The Central Excise (Fourth Amendment) Rules, 2007, published in Notification No. G.S.R.597(E) in Gazette of India dated the 14<sup>th</sup> September, 2007, together with an explanatory memorandum.
  - (iii) G.S.R.610(E) published in Gazette of India dated the 20<sup>th</sup> September, 2007, together with an explanatory memorandum making certain amendments in the Notification No. 6/2006-CE dated 1<sup>st</sup> March, 2006.
  - (iv) G.S.R.652(E) published in Gazette of India dated the 9<sup>th</sup> October, 2007, together with an explanatory memorandum making certain amendments in the Notification No. 4/2006-CE dated 1<sup>st</sup> March, 2006.

- (30) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 30 of the Regional Rural Banks Act, 1976:-
  - (i) The Chhattisgarh Gramin Bank (Officers and Employees) Service Regulations, 2007, published in Notification No. 26 in the weekly Gazette of India dated the 30<sup>th</sup> June, 2007.
  - (ii) The Baroda Western Uttar Pradesh Gramin Bank (Officers and Employees) Service Regulations, 2006, published in Notification No. 22 in the weekly Gazette of India dated the 2<sup>nd</sup> June, 2007.
- (31) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) A copy each of the following Notifications (Hindi and English versions) issued under sections 23A and 23D of the Regional Rural Banks Act, 1976:-
  - (i) S.O.1485(E) published in Gazette of India dated the 31<sup>st</sup> August, 2007, regarding Amalgamation of Puri Gramya Bank and Dhenkanal Gramya Bank.
  - (ii) S.O.1564(E) published in Gazette of India dated the 18<sup>th</sup> September, 2007, regarding dissolution of Puri Gramya Bank and Dhenkanal Gramya Bank.
- (33) A copy each of the Annual Report (Hindi and English versions) of the Canara Bank, Bangalore, and the United Bank of India, Kolkata, for the year 2006-2007, together with Audited Accounts, under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Acts, 1970 and 1980.

## 4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha regarding association of one member from Rajya Sabha with the Joint Committee on Office of Profit.

## 5. Reports of Public Accounts Committee

Prof. Vijay Kumar Malhotra presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2007-2008):

- (i) Fifty-Eighth Report (14<sup>th</sup> Lok Sabha) on Action Taken on 28<sup>th</sup> Report of PAC (14<sup>th</sup> Lok Sabha) on "Control systems in India Security Press, Nashik."
- (ii) Fifty-Ninth Report (14<sup>th</sup> Lok Sabha) on Action Taken on 34<sup>th</sup> Report of PAC (14<sup>th</sup> Lok Sabha) on "Delayed purchase and insignificant utilization of equipment procured under Fast Track Procedure."

## 6. Report of Standing Committee on Energy

Shri Gurudas Kamat presented the Twenty-Second Report\* (Hindi and English versions) of the Standing Committee on Energy (2007-08) on the subject "Ultra Mega Power Projects" pertaining to the Ministry of Power.

#### 7. Presentation of Petition

Shri Gurudas Das Gupta presented a petition signed by Shri C.H. Venkatachalam, General Secretary, All India Bank Employees' Association and Shri R.J. Sridharan, General Secretary, All India Bank Officers' Association, regarding change in policies of the Banking Industry.

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<sup>\*</sup> The Report was presented to Hon'ble Speaker Lok Sabha on 15 October, 2007 under Direction 71(A) of Directions by the Speaker, Lok Sabha when the House was not in session and the Hon'ble Speaker was pleased to order the printing, publication and circulation of the Report under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

## 8. Statements By Ministers

- (i) The Minister of Tribal Affairs made a statement regarding the status of implementation of the recommendations contained in the 17<sup>th</sup> Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2006-07), pertaining to the Ministry of Tribal Affairs.
- (ii) The Minister of Science and Technology made a statement regarding the status of implementation of the recommendations contained in the 171<sup>st</sup> Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2007-08), pertaining to the Department of Scientific and Industrial Research (DSIR), Ministry of Science and Technology.
- **\$**(iii) The Minister of Home Affairs made a statement regarding bomb blasts at Lucknow, Varanasi and Faizabad in Uttar Pradesh.

#### 12.07 P.M.

## 9. Statement by Minister of Parliamentary Affairs

Shri B.K. Handique made a statement regarding Government Business for the week commencing the 26<sup>th</sup> November, 2007.

#### 12.13 P.M.

#### **Calling Attention 10**.

Prof. Vijay Kumar Malhotra called the attention of the Minister of Agriculture and Consumer Affairs, Food and Public Distribution to the situation arising due to supply of inferior quality wheat to BPL families under the Public Distribution System and steps taken by the Government in this regard.

Minister of Agriculture and Consumer Affairs, Food and Public Distribution System made a statement in regard thereto.

## \*11. Supplementary Demands for Grants (Railways)

Shri Lalu Prasad presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (Railways) for 2007-08.

\*\*(The House adjourned at 1.23 P.M. and re-assembled at 2.10 P.M.)

<sup>\*</sup>At 12.04 P.M.

<sup>\*\*</sup> From 12.55 P.M. to 1.23 P.M., members raised matters of urgent public importance.

#### 2.10 P.M.

#### 12. Government Bill – Passed

Time Taken: 56 mts

The Tyre Corporation of India Limited (Disinvestment of Ownership) Bill, 2007.

Further discussion on the motion for consideration of the Bill was moved by Shri Sontosh Mohan Dev on the 22<sup>nd</sup> November, 2007, continued.

The following members took part in the debate:-

- 1. Shri Kharabela Swain
- 2. Shri S.K. Kharventhan
- 3. Shri Swadesh Chakrabortty
- 4. Shri Braja Kishore Tripathy
- 5. Shri Varkala Radhakrishnan

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clause 4 was adopted.

Clause 5 was adopted, as amended.

Shri Sontosh Mohan Dev moved the following motion under Rule 388:"That this House do suspend clause (i) of rule 80 of the Rules of Procedure and
Conduct of Business in Lok Sabha in so far as it requires that an amendment
shall be within the scope of the Bill and relevant to the subject matter of the
clause to which it relates, in its application to the Government Amendment No. 3
to the Tyre Corporation of India Limited (Disinvestment of Ownership) Bill, 2007
and that this amendment may be allowed to be moved."

The motion was adopted.

An amendment for insertion of new Clause 6 was adopted.

New Clause 6 was also adopted.

Clause 1, Enacting Formula, Preamble and Long Title were also adopted.

The motion that the Bill, as amended be passed was moved by Shri Sontosh Mohan Dev.

The motion was adopted and the Bill, as amended was passed.

#### 3.04 P.M.

#### 13. Government Bill – Under consideration

Time allotted: 3 hrs.

Time Taken: 26 mts.

Balance: 2.34 hrs.

The Payment and Settlement Systems Bill, 2006

The motion for consideration of the Bill was moved by Shri P. Chidambaram.

Shri Thawar Chand Gehlot took part in the debate and his speech was not concluded.

The discussion was not concluded.

#### 3.30 P.M.

#### 14. Motion

Shri Jai Prakash (Hissar) moved the following:-

"That this House do agree with the Thirty-first Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 21<sup>st</sup> November, 2007."

The motion was adopted.

#### 3.31 P.M.

## 15. Private Member's Resolution – Under Consideration

Further discussion on the following resolution moved by Shri Ram Kripal Yadav on the 31<sup>st</sup> August, 2007, continued :-

"This House urges upon the Government to take effective steps to provide free, compulsory and uniform education upto Higher Secondary level in the country."

The following members took part in the debate :-

- (1) Shri Ram Kripal Yadav
- (2) Shri Rashid J.M. Aaron
- (3) Shri Thawar Chand Gehlot
- (4) Shri Shailendra Kumar
- (5) Dr. K.S. Manoj
- (6) Shri Bhartruhari Mahtab
- (7) Dr. Sebastian Paul
- (8) Shri Aruna Kumar Vundavalli
- (9) Shri Ravi Prakash Verma
- (10) Shri C.K. Chandrappan (Speech unfinished)

The discussion was not concluded.

#### \*6.12 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 26<sup>th</sup> November, 2007)

P.D.T. ACHARY, Secretary-General.

<sup>\*</sup> From 6.01 P.M. to 6.12 P.M., members raised matters of urgent public importance.

# **LOK SABHA**

# **BULLETIN - PART I**

(Brief Record of Proceedings)

Monday, November 26, 2007/Agrahayana 5, 1929 (Saka)

No. 266

11.00 A.M.

# 1. References by the Speaker

The Speaker made a reference to the loss of lives and injuries to many in the serial bomb blasts that took place at Faizabad, Varanasi and Lucknow in Uttar Pradesh on 23 November, 2007.

He also made reference to the loss of lives in bomb blasts in Assam.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

# 2. Starred Questions

Starred Question Nos. 141, 142, 144, 145, 146 and 149 were orally answered. Replies to Starred Question Nos. 143, 147, 148 and 150 – 160 were laid on the Table.

# 3. Unstarred Questions

Replies to Unstarred Question Nos. 1177 – 1389 were laid on the Table.

# 4. Felicitations by the Speaker

The Speaker, on behalf of the House, congratulated Ms. Dola Banerjee for winning World Archery Championship in Dubai on 24 November, 2007.

He on behalf of the House also congratulated Indian Skipper Shri Anil Kumble and his teammates on winning the first cricket test match against Pakistan in New Delhi on 26 November, 2007.

He also congratulated Shri Mohan Rawale, M.P. and Captain of Parliamentary Eleven cricket team on their win against the team of Haryana Chief Minister's Eleven in the one day cricket match held on Saturday, the 24<sup>th</sup> November, 2007.

#### 12.00 Noon

# 5. Papers laid on the Table

The following papers were laid on the Table :-

- (1) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619 A of the Companies Act, 1956:-
  - (a) (i) Review by the Government of the working of the Bharat Electronics Limited, Bangalore, for the year 2006-2007.
    - (ii) Annual Report of the Bharat Electronics Limited, Bangalore, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the Bharat Earth Movers Limited, Bangalore, for the year 2006-2007.
    - (ii) Annual Report of the Bharat Earth Movers Limited, Bangalore, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (2) A copy of the Annual Report (Hindi and English versions) of the All India

- Handloom Fabrics Marketing Co-operative Society Limited, New Delhi, for the year 2006-2007, along with Audited Accounts.
- (3) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Handloom Fabrics Marketing Co-operative Society Limited, New Delhi, for the year 2006-2007.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 37 of the Apprentices Act, 1961:-
  - (i) The Apprenticeship (Fifth Amendment) Rules, 2007 published in Notification No. G.S.R.558(E) in Gazette of India dated the 21<sup>st</sup> August 2007.
  - (ii) The Apprenticeship (Sixth Amendment) Rules, 2007 published in Notification No. G.S.R.576(E) in Gazette of India dated the 6<sup>th</sup> September, 2007.
- (5) A copy of the Financial Estimates and Performance Budget (Hindi and English versions) for the year 2007-2008.
- (6) A copy of the Indian Post Office (Fourth Amendment) Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R.607(E) in Gazette of India dated the 20<sup>th</sup> September, 2007, under sub-section (4) of section 74 of the Indian Post Office Act, 1898.
- (7) A copy each of the following Notifications (Hindi and English versions) under section 37 of the Telecom Regulatory Authority of India Act, 1997:-
  - (i) The Direct to Home Broadcasting Services (Standards or Quality of Service and Redressal of Grievances) Regulation, 2007, published in Notification No. F.No.4-55/2007-B&CS in Gazette of India dated the 31<sup>st</sup> August, 2007.
  - (ii) The Telecommunication (Broadcasting and Cable Services)
    Interconnection (Fourth Amendment) Regulations, 2007,

- published in Notification No. F.No.4-54/2007-B&CS in Gazette of India dated the 17<sup>th</sup> September, 2007.
- (iii) The Domestic Leased Circuits Regulations, 2007, published in Notification No. F.No.404-1/2007-FN in Gazette of India dated the 14<sup>th</sup> September, 2007.
- (iv) The Regulation of Guidelines for Registration of Consumer Organisations/Non-Government Organisations and their Interaction with TRAI (Second Amendment), 2007, published in Notification No. 330-2/2007-CA in weekly Gazette of India dated the 1<sup>st</sup> September, 2007.
- (8) A copy of the Notification No. F.No.101-60/2006 MN (Hindi and English versions) published in Gazette of India dated the 3<sup>rd</sup> October, 2007, containing Errata to Telecom Unsolicited Commercial Communications Regulations, 2007 dated 6<sup>th</sup> June, 2007, issued under Telecom Regulatory Authority of India Act, 1997.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the National Informatics Centre Services Inc., New Delhi, for the year 2006-2007.
  - (ii) Annual Report of the National Informatics Centre Services Inc., New Delhi, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 2006-2007.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Navi

- Mumbai, for the year 2006-2007, together with audit report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 2006-2007.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Agriculture and Rural Development Banks' Federation Limited, Navi Mumbai, for the year 2006-2007.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Agriculture and Rural Development Banks' Federation Limited, Navi Mumbai, for the year 2006-2007, together with audit report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Agriculture and Rural Development Banks' Federation Limited, Navi Mumbai, for the year 2006-2007.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the All India Federation of Co-Operative Spinning Mills Limited, Mumbai, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Federation of Co-Operative Spinning Mills Limited, Mumbai, for the year 2006-2007.
- (13) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Kerala Agro Industries Corporation Limited, Thiruvananthapuram, for the year 2001-2002.

- (ii) Annual Report of the Kerala Agro Industries Corporation Limited,
  Thiruvananthapuram, for the year 2001-2002, along with Audited
  Accounts and comments of the Comptroller and Auditor General
  thereon.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy of the Annual Report (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 1993-1994, along with Accounts.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy of the Annual Report (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 1994-1995, along with Accounts.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy of the Annual Report (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 1995-1996, along with Accounts.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy of the Annual Report (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 1996-1997, along with Accounts.

- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) A copy of the Annual Report (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 1997-1998, along with Accounts.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) A copy of the Annual Accounts (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 1999-2000, together with Audit Report thereon.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) A copy of the Annual Accounts (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 2000-2001, together with Audit Report thereon.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) A copy of the Annual Accounts (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 2001-2002, together with Audit Report thereon.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) A copy of the Removal of (Licensing requirements, Stock limits and Movement Restrictions) on Specified Foodstuffs (Second Amendment)

Order, 2007, (Hindi and English versions) published in Notification No. S.O.1488(E) in Gazette of India dated the 31<sup>st</sup> August, 2007 under subsection (6) of Section 3 of the Essential Commodities Act, 1955.

- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council, Mumbai, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Silk Export Promotion Council, Mumbai, for the year 2006-2007.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 2006-2007.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 2006-2007.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 2006-2007, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Silk Board, Bangalore, for the year 2006-2007.
- (35) A copy of the statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Food Corporation of India for the year 2006-2007, within the stipulated period of nine months after the close of the accounting year.

- (36) A copy of the Annual Report (Hindi and English versions) of the Development Council for Sugar Industry, for the year 2005-2006.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) A copy of the Annual Report (Hindi and English versions) of the Development Council for Sugar Industry, for the year 2006-2007.
- (39) A copy of the statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Food Corporation of India for the year 2005-2006, within the stipulated period of nine months after the close of the accounting year.

# 6. Statements by Ministers

- (i) The Minister of Agriculture and Minister of Consumer Affairs, Food & Public Distribution laid a statement, (English and Hindi versions) regarding the National Policy for Farmers, 2007.
- (ii) The Minister of Water Resources laid a statement (English and Hindi versions) regarding the status of implementation of the recommendations contained in the Seventh Report of the Standing Committee on Water Resources on Demands for Grants (2007-08), pertaining to the Ministry of Water Resources.

#### 12.06 P.M.

#### 7. Government Bill – Introduced

The Payment of Gratuity (Amendment) Bill, 2007.

### 12.07 P.M.

# 8. Statement by Minister

The Minister of Home Affairs made a statement regarding bomb blasts at Lucknow, Varanasi and Faizabad in Uttar Pradesh

# 12.12 P.M.

The following Members made submissions on the issue :-

- 1. Shri L.K. Advani
- 2. Shri Mohan Singh
- 3. Shri Yogi Aditya Nath
- 4. Shri Basudeb Acharia
- 5. Shri Prabhunath Singh
- 6. Kunwar Jitin Prasada
- 7. Shri Devendra Prasad Yadav
- 8. Shri Rajesh Verma
- 9. Shri Gurudas Dasgupta
- 10. Shri Braja Kishore Tripathy
- 11. Shri Anant Gangaram Geete
- 12. Shri Santosh Gangwar
- 13. Shri Nikhil Kumar
- 14. Shri Ramdas Athawale
- 15. Shri Asaduddin Owaisi
- 16. Shri Bhartruhari Mahtab

Shri Shivraj V. Patil responded.

#### 1.57 P.M.

#### 9. Matters under Rule 377.

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Iqbal Ahmed Saradgi regarding need to sanction new railway projects in Karnataka.
- (2) Dr. Karan Singh Yadav regarding need to construct a road overbridge on N.H. 8 in Behrod, Rajasthan.
- (3) Shri V.K. Thummar regarding need to augment BSNL mobile service in Amreli Parliamentary Constituency in Gujarat.
- (4) Shri Jivabhai A. Patel regarding need to upgrade Himmatnagar-Vijayapur-Mehsana-Radhanpur State Highway in Rajasthan to the level of a National Highway.
- (5) Shri Chandra Sekhar Dubey regarding need to conduct an inquiry into the works undertaken by N.B.C.C. in border fencing along Indo-Bangladesh Border.
- (6) Shri Harisinh Chavda regarding need to restore local rail service between Palanpur & Gandhidham, and augmentation of DMU rail service between Palanpur and Ahmedabad.
- (7) Shri Thawar Chand Gehlot regarding need to repair stretches of National Highway from Agra to Mumbai and Indore to Baitul in Shajapur Parliamentary Constituency, Madhya Pradesh.
- (8) Shri Bhanu Pratap Singh Verma regarding need to install tubewells in Bundelkhand region of Uttar Pradesh facing acute shortage of water for irrigation.

- (9) Shri Suresh Angadi regarding need to re-schedule & reduce the travel timings of "Rani Chennamma Express" between Bangalore & Balgaum.
- (10) Shri Haribhau Madhav Jawale regarding need to waive off the condition of NET/SET examination for University lecturers appointed prior to 04.04.2000 in Maharashtra and Goa.
- (11) Shri Hansraj G. Ahir regarding need to set up a Central University in Gadchiroli district, Maharashtra.
- (12) Shri Sunil Khan regarding need to improve the service conditions of drivers of Express/Mail trains in Sealdah and Howrah Divisions of Eastern Railways.
- (13) Shri N.N. Krishnadas regarding need to set up an Indian Institute of Technology at Palakkad in Kerala.
- (14) Shri Ravi Prakash Verma regarding need to construct a fly-over on Railway Crossing No. 122-C in Lucknow-Bareilley Division, Uttar Pradesh.
- (15) Shri Harikewal Prasad regarding need to ensure adequate availability of seeds & chemical fertilizers to the farmers in the country.
- (16) Shri Ghuran Ram regarding need to provide three phase power supply for irrigation purpose under Rajiv Gandhi Gramin Vidyutikaran Scheme.
- (17) Shri Ilyas Azmi regarding need to send a Central team to survey and recommend measures for renovation of 'Gopamau', a historical place at Hardoi district, Uttar Pradesh.
- (18) Shri D. Venugopal regarding need to introduce helicopter services for pilgrims visiting Thiruvannamalai, a temple town of Tamil Nadu.
- (19) Shri Sippiparai Ravichandran regarding need to provide stoppage at Sattur & Kovilpatti in Tamil Nadu for train No. 2665/2666.

#### 1.58 P.M.

# **10.** Statutory Resolution – Adopted

Time taken :- 3 hrs. 45 mts.

Shri Shivraj V. Patil moved the following resolution: -

"That this House approves the Proclamation issued by the President on the 20<sup>th</sup> November, 2007 under article 356 of the Constitution in relation to the State of Karnataka."

The following members took part in the debate.

- 1. Shri Anant Kumar
- 2. Smt. Tejasvini Gowda
- 3. Shri Varkala Radhakrishnan
- 4. Shri Mohan Singh
- 5. Shri Bhartruhari Mahtab
- 6. Shri Ajoy Chakraborty
- 7. Shri Prahlad Joshi
- 8. Shri N.Y. Hanumanthappa
- 9. Shri Ramesh Chandappa Jigajinagi
- 10. Shri. R.L. Jalappa
- 11. Shri G. Karunakara Reddy
- 12. Shri Manjunath Kunnur
- 13. Shri H.D. Devegowda

Shri Shivraj V. Patil replied to the debate.

The Resolution was adopted.

#### 5.43 P.M.

### 11. Half-an-Hour Discussion

Shri Avinash Rai Khanna raised a discussion on points arising out of the answer given by the Minister of External Affairs on 9.05.2007 to Starred Question No. 487 regarding Non-Issuance of Visas & Passports to Indians Living Abroad.

Shri Anand Sharma replied to the discussion.

#### 6.13 P.M.

## 12. Government Bill - Passed

Time taken :- 1 hr. 34 mts.

The Payment and Settlement Systems Bill, 2006

Further discussion on the motion for consideration of the Bill was moved by Shri P. Chidambaram on the 23<sup>rd</sup> November, 2007, continued.

The following members took part in the debate:-

- 1. Shri Thawar Chand Gehlot
- 2. Shri S.K. Kharventhan
- 3. Shri Varkala Radhakrishnan
- 4. Shri Bhartruhari Mahtab
- 5. Dr. Thokchom Meinya
- 6. Shri Suravaram Sudhakar Reddy

Shri P. Chidambaram replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted, as amended.

Clauses 5 and 6 were adopted.

Clauses 7 to 11 were adopted, as amended.

Clauses 12 to 16 were adopted.

Clause 17 was adopted, as amended.

Clauses 18 to 22 were adopted.

Clauses 23 to 25 were adopted, as amended.

Clauses 26 and 27 were adopted.

Clause 28 was adopted, as amended.

Clause 29 was adopted.

Clause 30 was adopted, as amended.

Clauses 31 to 33 were adopted.

Clause 34 was adopted, as amended.

Clauses 35 to 37 were adopted.

Clause 38 was adopted, as amended.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by P. Chidambaram.

The motion was adopted and the Bill, as amended, was passed.

## 7.21 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 27<sup>th</sup> November, 2007)

P.D.T. ACHARY, Secretary-General.

# **LOK SABHA**

# **BULLETIN - PART I**

(Brief Record of Proceedings)

Tuesday, November 27, 2007/ Agrahayana 6, 1929 (Saka)

No. 267

### 11.00 A.M.

# 1. Starred Questions

Starred Question Nos. 161 - 166 were orally answered. Replies to Starred Question Nos. 167 - 180 were laid on the Table.

# 2. Unstarred Questions

Replies to Unstarred Question Nos. 1390 - 1574 and 1576 - 1615 were laid on the Table.

#### 12.00 Noon

# 3. Papers laid on the Table

The following papers were laid on the Table :-

(1) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (1) of Section 2 of the Sports Broadcasting Signals (Mandatory Sharing with Prasar Bharati) Act, 2007:-

- (i) S.O.1694(E) published in Gazette of India dated the 3<sup>rd</sup> October, 2007, notifying the sporting events of National importance with respect to Cricket.
- (ii) S.O. 1785(E) published in Gazette of India dated the 19<sup>th</sup> October, 2007, notifying the India-Pak Test Series of Cricket to be played in November-December, 2007 as a sporting event of National importance.
- (2) A copy of the Sports Broadcast Signals (Mandatory Sharing with Prasar Bharati) Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R.687(E) in Gazette of India dated the 31<sup>st</sup> October, 2007, under Section 8 of the Sports Broadcasting Signals (Mandatory Sharing with Prasar Bharati) Act, 2007.
- (3) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on the assurances, promises and undertakings given by Ministers during various sessions of Tenth, Eleventh, Twelfth, Thirteenth and Fourteenth Lok Sabha:-

#### **TENTH LOK SABHA**

	i Littii Loit	SABIIA	
1.	Statement No. XLIX	Third Session, 1992	
2.	Statement No. XXXVI	Seventh Session, 1993	
3.	Statement No. XI	Tenth Session, 1994	
4.	Statement No. XXVIII	Fifteenth Session, 1995	
5.	Statement No. XXII	Sixteenth Session, 1996	
	ELEVENTH LOK SABHA		
6.	Statement No. XXXVI	Second Session, 1996	

# TWELEFTH LOK SABHA

Third Session, 1996

Statement No. XLI Second Session, 1998
 Statement No. XXXV Third Session, 1998

Statement No. XXXV

7.

10.	Statement No. XXXVII	Fourth Session, 1999	
THIRTEENTH LOK SABHA			
11.	Statement No. XXXVIII	Second Session, 1999	
12.	Statement No. XLI	Third Session, 2000	
13.	Statement No. XXXV	Fourth Session, 2000	
14.	Statement No. XXXIII	Fifth Session, 2000	
15.	Statement No. XLII	Sixth Session, 2001	
16.	Statement No. XLI	Seventh Session, 2001	
17.	Statement No. XXVIII	Eighth Session, 2001	
18.	Statement No. XXVII	Ninth Session, 2002	
19.	Statement No. XXVIII	Tenth Session, 2002	
20.	Statement No. XXII	Eleventh Session, 2002	
21.	Statement No. XX	Twelfth Session, 2003	
22.	Statement No. XVII	Thirteenth Session, 2003	
23.	Statement No. XVI	Fourteenth Session, 2004	
	FOURTEENTH L	OK SABHA	
24.	Statement No. XIV	Second Session, 2004	
25.	Statement No. XII	Third Session, 2004	
26.	Statement No. XII	Fourth Session, 2005	
27.	Statement No. IX	Fifth Session, 2005	
28.	Statement No. VIII	Sixth Session, 2005	
29.	Statement No. VII	Seventh Session, 2006	
30.	Statement No. V	Eighth Session, 2006	
31.	Statement No. IV	Ninth Session, 2006	
32.	Statement No. III	Tenth Session, 2007	
33.	Statement No. I	Eleventh Session, 2007	

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan, Itanagar, for the year 2004-2005, along

- with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan, Itanagar, for the year 2004-2005.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan, Itanagar, for the year 2005-2006, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan, Itanagar, for the year 2005-2006.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Ujala Society, Sarva Shiksha Abhiyan, Jammu and Kashmir, for the year 2004-2005, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Ujala Society, Sarva Shiksha Abhiyan, Jammu and Kashmir, for the year 2004-2005.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the

- Rajiv Gandhi Shiksha Mission (Sarva Shiksha Abhiyan), Bhopal, for the year 2005-2006, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Shiksha Mission (Sarva Shiksha Abhiyan), Bhopal, for the year 2005-2006.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:-
  - (1) Report of the Comptroller and Auditor General of India –Union Government (Civil) (No.20 of 2007) –Performance Audit of Procurement of Medicines and Medical Equipment (Ministry of Health and Family Welfare) (Performance Audit) for the year ended March, 2007.
  - (2) Report of the Comptroller and Auditor General of India –Union Government (Civil) (No.18 of 2007) Performance Audit of Assistance to States for Developing Export Infrastructure and Allied Activities (ASIDE) Scheme (Ministry of Commerce and Industry, Department of Commerce) (Performance Audit) for the year ended March, 2007.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Rubber Manufacturers Research Association, Thane, for the year 2006-2007, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Rubber Manufacturers Research Association, Thane, for the year 2006-2007.

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 2006-2007, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Central Government of the working of the National Institute of Design, Ahmedabad, for the year 2006-2007.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Manufacturing Technology Institute, Bangalore, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Manufacturing Technology Institute, Bangalore, for the year 2006-2007.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy of the Intellectual Property Appellate Board (Salaries and allowances payable to, and other terms and conditions of service of Chairman, Vice-Chairman and members) Amendment Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R.623(E) in Gazette of India dated the 24<sup>th</sup> September, 2007, under sub-section (4) of Section 157 of the Trade Marks Act, 1999.

- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Pt. Dwarka Prasad Mishra Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the years 2004-2006.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Pt. Dwarka Prasad Mishra Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the years 2004-2006.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy of the Annual Accounts (Hindi and English versions) of the Pt. Dwarka Prasad Mishra Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2005-2006, together with Audit Report thereon.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2005-2006, together with Audit Report thereon.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

- (24) A copy of the Annual Accounts (Hindi and English versions) of the Atal Bihari Vajpayee Indian Institute of Information Technology and management, Gwalior, for the year 2005-2006, together with Audit Report thereon.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) A copy of the Annual Accounts (Hindi and English versions) of the Pt. Dwarka Prasad Mishra Indian Institute of Information Technology, Design and Manufacturing, Jabalpur, for the year 2004-2005, together with Audit Report thereon.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Delhi, New Delhi, for the year 2005-2006.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Delhi, New Delhi, for the year 2005-2006, together with Audit Report thereon.
  - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Delhi, New Delhi, for the year 2005-2006.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

- (30) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Roorkee, for the year 2005-2006, together with Audit Report thereon.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Guwahati, for the year 2005-2006.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Guwahati, for the year 2005-2006, together with Audit Report thereon.
  - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Guwahati, for the year 2005-2006.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Open University, for the year 2005-2006 together with Audit Report thereon.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Durgapur, for the year 2005-2006, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Durgapur, for the year 2005-2006.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Motilal Nehru National Institute of Technology, Allahabad, for the year 2005-2006, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Motilal Nehru National Institute of Technology, Allahabad, for the year 2005-2006.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Advanced Study, Shimla, for the year 2005-2006, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Advanced Study, Shimla, for the year 2005-2006.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.

- (42) A copy of the Notification No. PU/Aca-I/Amendments/2006-07 (Hindi and English versions) published in Gazette of India dated the 25<sup>th</sup> November, 2006, making certain amendments in the Statutes of the Pondicherry University Act, 1995, issued under Section 44 of the said Act.
- (43) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 103 of the Daman and Diu Value Added Tax Regulation, 2005:-
  - (i) Notification No. DMN/VAT-2005/07-08/1 published in U.T. Administration of Daman and Diu Gazette dated the 3<sup>rd</sup> April, 2007, making certain amendments in the First, Third and Fourth Schedules to the Daman and Diu Value Added Tax Regulation, 2005.
  - (ii) Notification No. DMN/VAT-2005/07-08/9 published in U.T. Administration of Daman and Diu Gazette dated the 11<sup>th</sup> April, 2007, making certain amendments in the First, Third and Fourth Schedules to the Daman and Diu Value Added Tax Regulation, 2005.
  - (iii) Notification No. DMN/VAT-2005/07-08/401 published in U.T. Administration of Daman and Diu Gazette dated the 21st June, 2007, making certain amendments in the First and Third Schedules to the Daman and Diu Value Added Tax Regulation, 2005, together with a corrigendum thereto published in Notification No. DMN/VAT-2005/07-08/402 dated 21st June, 2007.

# 4. Report of Standing Committee on Energy

Shri Gurudas Kamat presented the Twenty-Third Report (Hindi & English versions) of the Standing Committee on Energy (2007-08) on Action Taken on the recommendations contained in Twentieth Report of the Committee on Demands for Grants of the Ministry of Power for the year 2007-08.

# 5. Report of Standing Committee on Finance

Shri Ananth Kumar presented a copy of the Fifty-Eighth Report (Hindi and English versions) of the Standing Committee on Finance on the Limited Liability Partnership Bill, 2006.

# Reports of Standing Committee on Science & Technology, Environment & Forests

Shri Francis Fanthome laid a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Science & Technology, Environment & Forests:-

- (1) 177<sup>th</sup> Report on Action Taken by the Government on the recommendations contained in the One-Hundred Sixty-Second Report of the Committee on Drugs & Pharmaceuticals Research Programme including herbal medicines;
- (2) 178<sup>th</sup> Report on Action Taken by the Government on the recommendations contained in the One Hundred Seventieth report of the Committee on the Demands for Grants (2007-08) of the Department of Science & Technology;
- (3) 179<sup>th</sup> Report on Action Taken by the Government on the recommendations contained in the One Hundred Seventy-Second Report of the Committee on the Demands for Grants (2007-08) of the Department of Bio-Technology;
- (4) 180<sup>th</sup> Report on Action Taken by the Government on the recommendations contained in the One Hundred Seventy-First Report of the Committee on the Demands for Grants (2007-08) of the Department of Scientific and Industrial Research;

- (5) 181<sup>st</sup> Report on Action Taken by the Government on the recommendations contained in the One Hundred Seventy-Third Report of the Committee on the Demands for Grants (2007-08) of the Ministry of Earth Sciences;
- (6) 182<sup>nd</sup> Report on Action Taken by the Government on the recommendations contained in the One Hundred Seventy-Fifth Report of the Committee on the Demands for Grants (2007-08) of the Department of Space; and
- (7) 183<sup>rd</sup> Report on Action Taken by the Government on the recommendations contained in the One Hundred and Seventy-Sixth Report of the Committee on the Demands for Grants (2007-08) of the Department of Atomic Energy.

#### 12.03 P.M.

# 7. Observation by the Speaker

The Speaker made an Observation regarding the business transacted by the House during the week ending 23 November, 2007.

#### 12.06 P.M.

# 8. Statements By Ministers

(i) The Minister of State in the Ministry of Human Resource Development on behalf of Minister of Human Resource Development made a statement correcting the reply given on 08.05.2007 to Starred Question No. 466 by Shri Raghunath Jha and Shri Manjunath Kunnur, M. Ps. regarding Mid-Day Meal Scheme along with the reasons for delay in correcting the reply.

- (ii) The Minister of Home Affairs made a statement regarding the violence by All Adivasi Students Association of Assam (AASAA) on 24<sup>th</sup> November, 2007.
- (iii) The Minister of Rural Development laid the following statements (Hindi and English versions) regarding:
  - (1) the status of Rural Employment Guarantee Act, (NREGA); and
  - (2) the status of implementation of the components of Bharat Nirman relating to the Ministry of Rural Development.
- (iv) The Minister of State in the Department of Commerce, Ministry of Commerce and Industry on behalf of the Minister of State in the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry laid a statement (Hindi and English version) regarding the status of implementation of the recommendations contained in the 81<sup>st</sup> Report of the Standing Committee on Commerce on Demands for Grants (2007-08) (Demand No.12), pertaining to the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry.
- (v) The Minister of State in the Department of Commerce, Ministry of Commerce and Industry laid the following statements (Hindi and English versions) regarding:
  - (1) the status of implementation of the recommendations contained in the 73<sup>rd</sup> Report of the Standing Committee on Commerce on Action taken by the Government in the 55<sup>th</sup> Report on Export of Gems and Jewellery;
  - (2) the status of implementation of the recommendations contained in the 67<sup>th</sup> Report of the Standing Committee on Commerce on functioning of State Trading Corporation of India Ltd.; and
  - (3) the status of implementation of the recommendations contained in the 75<sup>th</sup> Report of the Standing Committee on Commerce on "India and the Sixth Ministerial".

(Due to interruptions in the House, Lok Sabha adjourned at 12.23 A.M. and reassembled at 1.33 P.M.)

#### 1.33 P.M.

# 9. Calling Attention

(i) Shri Yogi Aditya Nath called the attention of the Minister of Health and Family Welfare to the situation arising out of spread of Encephalitis in the country and steps taken by the Government in regard thereto.

The Minister of Health and Family Welfare made a statement in regard thereto.

# 2.06 P.M.

(ii) Shri Basudeb Acharia called the attention of the Minister of Labour and Employment on the need for effective implementation of Child Labour (Prohibition and Regulation) Act, 1986.

The Minister of State (Independent Charge) Labour and Employment made a statement in regard thereto.

#### 2.30 P.M.

### 10. Matters under Rule 377.

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

(1) Shri Manoranjan Bhakta regarding need to appoint regular college lecturers in Andaman & Nicobar islands.

- (2) Shri S.K. Kharventhan regarding need to establish an Airport at Dindigul in Tamil Nadu.
- (3) Shri Nikhil Kumar regarding need to construct a underpass & a pedestrian over bridge under Golden Quadrilateral Roads Project in Aurangabad Parliamentary Constituency in Bihar.
- (4) Shri N.S.V. Chitthan regarding need to usher in second Green Revolution in the country.
- (5) Shri Mansukhbhai D. Vasava regarding need to re-start the soil treatment project for maintenance of land fertility in Bharuch Parliamentary Constituency.
- (6) Shri Ashok Argal regarding need to undertake gauge conversion of Gwalior-Sheopur railway line in Jhansi Division.
- (7) Shri Pralhad Joshi regarding need to confer the status of a classical language to Kannada.
- (8) Shri Jual Oram regarding need to declare Biju Patnaik Airport at Bhubaneswar as an International Airport.
- (9) Shri Ram Singh Kaswan regarding need to open a 'Sainik School' in Churu Parliamentary Constituency, Rajasthan.
- (10) Adv. P. Satheedevi regarding need to expedite the construction of Thalassery-Mahe Bye pass in Kerala.
- (11) Kunwar Rewati Raman Singh regarding need to include people belonging to 'Kol' community under backward caste category in Uttar Pradesh.
- (12) Shri Alok Kumar Mehta regarding need to open a Centrally aided Polytechnic in Samastipur Parliamentary Constituency, Bihar.

(13) Shri Anandrao V. Adsul regarding need to create separate Development Board for Konkan region.

(14) Shri Bhartruhari Mahtab regarding need to formulate & embark on a plan to prevent erosion of sea-beaches in Orissa.

(15) Shri Bhubneswar Prasad Mehta regarding need to release funds for Rajiv Gandhi Gramin Vidyutikaran Yojana in Ramgarh & Hazaribagh districts of Jharkhand.

(16) Shri Prabhunath Singh regarding need to formulate a plan to check water logging and siltation in rivers flowing through Chapra & Siwan districts of Bihar.

(17) Dr. R. Senthil regarding need to review the serving of alcohol in domestic flights in the country.

(18) Shri K. Yerrannaidu regarding need to depute a Central team to report on the causes of disease affecting people in Srikakulam district, Andhra Pradesh.

(19) Shri Ramdas B. Athawale regarding need to resist reported violation in Indian territory by China at Tawang in Arunachal Pradesh.

#### 2.33 P.M.

# 11. Statutory Resolution – Withdrawn

Time Taken: 2 hrs. 50 mts.

Shri Varkala Radhakrishnan moved the following resolution: -

"That this House disapproves of the National Capital Territory of Delhi Laws (Special Provisions) Second Ordinance, 2007 (No. 7 of 2007) promulgated by the President on 15 September, 2007."

After discussion as indicated in para 12 below the resolution was withdrawn by leave of the House.

#### 12. Government Bill – Passed

The National Capital Territory of Delhi Laws (Special Provisions) Second Bill, 2007.

The motion for consideration of the Bill was moved by Shri S. Jaipal Reddy.

The following members took part in the combined discussion on resolution (vide para 11 above) and on the motion for consideration of the Bill:

- 1. Prof. Vijay Kumar Malhotra
- 2. Shri Sajjan Kumar
- 3. Shri Swadesh Chakrabortty
- 4. Shri Mohan Singh
- 5. Shri Braja Kishore Tripathy
- 6. Shri Ram Kripal Yadav
- 7. Shri Shah Nawaz Hussain
- 8. Shri Jagdish Tytler
- 9. Shri Bikram Keshari Deo
- 10. Smt. Krishna Tirath
- 11. Shri Anant Gangaram Geete

Shri S. Jaipal Reddy replied to the combined debate.

The motion for consideration of the Bill was adopted and the clause-byclause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula, Preamble and Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri S. Jaipal Reddy.

The motion was adopted and the Bill, as amended, was passed.

#### 5.24 P.M.

# 13. Statutory Resolution – Withdrawn

Time Taken: 1 hr. 30 mts.

Prof. Rasa Singh Rawat moved the following resolution: -

"That this House disapproves of the Payment of Bonus (Amendment) Ordinance, 2007 (No. 8 of 2007) promulgated by the President on 27<sup>th</sup> October, 2007."

After discussion as indicated in para 14 below the resolution was withdrawn by leave of the House.

#### 14. Government Bill – Passed

The Payment of Bonus (Amendment) Bill, 2007.

The motion for consideration of the Bill was moved by Shri Oscar Fernandes.

The following members took part in the combined discussion on resolution (vide para 13 above) and on the motion for consideration of the Bill :-

- 1. Prof. Rasa Singh Rawat
- 2. Shri S.K. Kharventhan
- 3. Shri Santasri Chatterjee
- 4. Shri Shailendra Kumar
- 5. Shri Ganesh Prasad Singh
- 6. Shri C. Kuppusami
- 7. Shri Anandrao Adsul
- 8. Shri Braja Kishore Tripathy
- 9. Shri K. Subbarayan
- 10. Shri Haribhau Rathod

- 11. Shri Francis Fanthome
- 12. Prof. M. Ramadass
- 13. Dr. Babu Rao Mediyam
- 14. Shri Sippiparai Ravichandaran
- 15. Shri P. Rajendran
- 16. Dr. K.S. Manoj

Shri Oscar Fernandes replied to the combined debate.

The motion for consideration of the Bill was adopted and the clause-byclause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Oscar Fernandes.

The motion was adopted and the Bill was passed.

### 6.55 P.M.

15. Supplementary Demands for Grants (General) – 2007-2008 and Demands for Excess Grants (General) – 2005-2006.

Time Allotted: 4 hrs.

Time Taken: 39 mts.

Balance: 3 hrs. 21 mts.

The following items of business were discussed together:-

(i) Supplementary Demands for Grants (General) Nos. 1 to 3, 5, 9 to 12, 14, 17 to 19, 31 to 33, 35, 46, 51, 52, 56 to 59, 61, 63, 64, 66, 67, 70, 78, 80, 86, 87, 90, 91, 93, 99, 100 and 102 in respect of Budget (General) for 2007-2008.

(ii) Demands for Excess Grants (General) Nos. 8, 14, 25, 61, 96 and 99 in respect of Budget (General) for 2005-2006.

The following members took part in the combined debate :-

- 1. Shri Kharabela Swain
- 2. Shri K.S. Rao (Speech unfinished)

The discussion was not concluded.

\*8.26 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 28<sup>th</sup> November, 2007)

P.D.T. ACHARY, Secretary-General.

<sup>\*</sup>From 7.34 P.M. to 8.26 P.M. members raised matters of urgent public importance.

# **LOK SABHA**

# **BULLETIN - PART I**

(Brief Record of Proceedings)

Wednesday, November 28, 2007/ Agrahayana 7, 1929 (Saka)

No. 268

## 11.00 A.M.

# 1. Starred Questions

Starred Question Nos. 181, 182, 183, 184, 185, 186 and 191 were orally answered. Replies to Starred Question Nos. 187, 188, 189, 190 and 192-200 were laid on the Table.

# 2. Unstarred Questions

Replies to Unstarred Question Nos. 1616 – 1771 were laid on the Table.

# 3. Papers laid on the Table

The following papers were laid on the table

- (1) (i) A copy of the Annual Accounts (Hindi and English versions) of the Kandla Port Trust, Gandhidham, for the year 2006-2007, together with Audit Report thereon.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Kandla Port Trust,

- Gandhidham, for the year 2006-2007.
- (2) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Chennai Port Trust, Chennai, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Chennai Port Trust, Chennai, for the year 2006-2007.
  - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Chennai Port Trust, Chennai, for the year 2006-2007.
- (3) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2006-2007.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2006-2007.
- (4) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Paradip Port Trust, Paradip, for the year 2006-2007.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Paradip Port Trust, Paradip, for the year 2006-2007.
- (5) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 2006-2007, along with accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Trust, Mumbai, for the year 2006-2007.

- (6) (i) A copy of the Annual Accounts (Hindi and English versions) of the Mormugao Port Trust, Goa, for the year 2006-2007, together with Audit Report thereon.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Mormugao Port Trust, Goa, for the year 2006-2007.
- (7) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Vishakhapatnam Port Trust, Vishakhapatnam, for the year 2006-2007.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vishakhapatnam Port Trust, Vishakhapatnam, for the year 2006-2007.
- (8) (i) A copy of the Annual Accounts (Hindi and English versions) of the Vishakhapatnam Port Trust, Vishakhapatnam, for the year 2006-2007, together with Audit Report thereon.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Vishakhapatnam Port Trust, Vishakhapatnam, for the year 2006-2007.
- (9) (i) A copy of the Annual Accounts (Hindi and English versions) of the Paradip Port Trust, Paradip, for the year 2006-2007, together with Audit Report thereon.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Paradip Port Trust, Paradip, for the year 2006-2007.
- (10) (i) A copy of the Annual Accounts (Hindi and English versions) of the New Mangalore Port Trust, Mangalore, for the year 2006-2007,

- together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the New Mangalore Port Trust, Mangalore, for the year 2006-2007.
- (11) (i) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2006-2007, together with Audit Report thereon.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2006-2007.
- (12) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kolkata Port Trust, Kolkata, for the year 2006-2007.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kolkata Port Trust, Kolkata, for the year 2006-2007.
- (13) (i) A copy of the Annual Accounts (Hindi and English versions) of the Tariff Authority for Major Ports, Mumbai, for the year 2006-2007, along with audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts and the Tariff Authority for Major Ports, Mumbai, for the year 2006-2007.
- (14) A copy each of the following papers (Hindi and English versions):-
  - (i) Memorandum of Understanding between the North Eastern Handicrafts and Handlooms Development Corporation Limited and the Ministry of Development of North Eastern Region, for the year 2007-2008.

- (ii) Memorandum of Understanding between the North Eastern Regional Agriculture Marketing Corporation Limited and the Ministry of Development of North Eastern Region, for the year 2007-2008.
  - (15) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Yuva Kendra Sangathan, New Delhi, for the year 2005-2006, along with Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Yuva Kendra Sangathan, New Delhi, for the year 2005-2006.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy each of the following papers (Hindi and English versions):-
  - (i) Youth in Panchayati Raj Campaign-A Report
  - (ii) Dakshin Kranti (Freedom Struggle in South India)
- (18) A copy of the Central Vigilance Commission (Staff) Rules, 2007, (Hindi and English versions) published in Notification No. G.S.R.698(E) in Gazette of India dated the 8<sup>th</sup> November, 2007, under Section 22 of the Central Vigilance Commission Act, 2003.
- (19) A copy each of the following papers (Hindi and English versions) under article 323 (11) of the Constitution:-
  - (i) The 57<sup>th</sup> Annual Report of the Union Public Service Commission, New Delhi, for the year 2006-2007.
  - (ii) Memorandum explaining reasons for non-acceptance of advice of the Union Public Service Commission in respect of cases referred to in Chapter 10 of the Report.
- (20) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

- (i) S.O.1383(E) published in Gazette of India dated the 29<sup>th</sup> August, 2007, regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway Nos. 13,17 and 48 in the State of Karnataka.
- (ii) S.O.1583(E) published in Gazette of India dated the 10<sup>th</sup> August, 2007, regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 4 (Haveri-Hubli Section) in the State of Karnataka.
- (iii) S.O.1452(E) published in Gazette of India dated the 23<sup>rd</sup> August, 2007, regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 4 (Mulbagal-Kolar-Bangalore Section) in the State of Karnataka.
- (iv) S.O.1590(E) published in Gazette of India dated the 25<sup>th</sup> September, 2007, regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 76 (Kota Bypass Section) in the State of Rajasthan.
- (v) S.O.1817(E) to S.O.1820(E) published in Gazette of India dated the 25<sup>th</sup> October, 2007, regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 11 (Mahua-Jaipur Section) in the State of Rajasthan.
- (vi) S.O.1828(E) published in Gazette of India dated the 26<sup>th</sup> October, 2007, making certain amendments in the Notification No. S.O.602(E) dated the 19<sup>th</sup> May 2004.
- (vii) S.O.1464(E) published in Gazette of India dated the 29<sup>th</sup> August, 2007, regarding acquisition of land for building

- (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 22 (Zirakpur-Parwanoo Section) in the State of Punjab.
- (viii) S.O.1465(E) published in Gazette of India dated the 29<sup>th</sup>
   August, 2007, making certain amendments in the Notification
   No. S.O.86(E) dated the 25<sup>th</sup> January 2007.
- (ix) S.O.1429(E) published in Gazette of India dated the 20<sup>th</sup> August, 2007, regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 6 (Sambalpur-Raipur Section) in the State of Chhattisgarh.
- (x) S.O.1427(E) published in Gazette of India dated the 17<sup>th</sup> August, 2007, regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 26 in the State of Madhya Pradesh.
- (xi) S.O.1733(E) published in Gazette of India dated the 11<sup>th</sup> October, 2007, making certain amendments in the Notification No. S.O.1819(E) dated the 18<sup>th</sup> October 2004.
- (xii) S.O.1766(E) published in Gazette of India dated the 17<sup>th</sup> October, 2007, regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 3 (Khalghat-M.P./Maharashtra Border Section) in the State of Madhya Pradesh.
- (xiii) S.O.1315(E) to S.O.1318(E) published in Gazette of India dated the 1<sup>st</sup> August, 2007, regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 3 (Khalghat-M.P./Maharashtra Border Section) in the State of Madhya Pradesh.

- (xiv) S.O.1567(E) published in Gazette of India dated the 18<sup>th</sup> September, 2007, regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway Nos. 21 and 22 in the State of Punjab.
- (xv) S.O.1209(E) published in Gazette of India dated the 25<sup>th</sup> July, 2007, regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 6 (Durg-Nagpur Section) including construction of bypasses in the State of Chhattisgarh.
- (xvi) S.O.1829(E) published in Gazette of India dated the 26<sup>th</sup> October, 2007, regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 31 (Nalbari-Bizni Section) in the State of Assam.
- (xvii) S.O.1830(E) published in Gazette of India dated the 26<sup>th</sup> October, 2007, regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 37 (Jagiroad-Thekeraguri Section) in the State of Assam.
- (xviii) S.O.1535(E) published in Gazette of India dated the 13<sup>th</sup> September, 2007, authorizing the officers mentioned therein to acquire land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 17 in the State of Karnataka.
- (xix) S.O.1578 (E) published in Gazette of India dated the 20<sup>th</sup> September, 2007, regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 48 (Nelamangala-Hassan Section) in the State of Karnataka.

- (xx) S.O.1835 (E) published in Gazette of India dated the 26<sup>th</sup> October, 2007, regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 48 (Nelamangala-Hassan Section) in the State of Karnataka.
- (21) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i to iii) of (20) above.
- (22) A copy each of the following Notification (Hindi and English versions) issued under Section 3 of the Environment (Protection) Act, 1986:-
  - (i) S.O.1735(E) published in Gazette of India dated the 11<sup>th</sup> October, 2007, constituting the state level Environment Impact Assessment Authority for the state of Himachal Pradesh.
  - (ii) S.O.1737(E) published in Gazette of India dated the 11<sup>th</sup> October, 2007, making certain amendments in the Notification No. S.O.1533(E) dated the 14<sup>th</sup> September 2006.
  - (iii) S.O.1736(E) published in Gazette of India dated the 11<sup>th</sup> October, 2007, constituting the Union Territory Level Environment Impact Assessment Authority for the Union Territory of Daman, Diu, Dadra and Nagar Haveli.

# 4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 27<sup>th</sup> November, 2007, Rajya Sabha passed the Indian Boilers (Amendment) Bill, 2007.
- (ii) That at its sitting held on the 27<sup>th</sup> November, 2007, Rajya Sabha agreed without any amendment to the Aircraft (Amendment) Bill, 2007 passed by Lok Sabha on the 10<sup>th</sup> September, 2007.

# 5. Bill as passed by Rajya Sabha – Laid on the Table

The Indian Boilers (Amendment) Bill, 2007.

# 6. Report of Committee on Private Members' Bills and Resolutions

Shri Charnjit Singh Atwal presented the Thirty-second Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

# 7. Reports of Committee on Papers Laid on the Table

Shri Hannan Mollah presented the Fourteenth and Fifteenth (Action Taken) Reports (Hindi and English versions) of the Committee on Papers Laid on the Table (2007-2008) and the minutes relating thereto.

## 8. Reports of Committee on Public Undertakings

Shri Rupchand Pal presented a copy each of the following Reports (Hindi and English versions) of the Committee on Public Undertakings:-

- (1) Twenty-first Report on Airports Authority of India-Review of Infrastructure and Operational Facilities and
- (2) Twenty-second Report on Action Taken by the Government on the recommendations contained in the 15<sup>th</sup> Report of COPU (14<sup>th</sup> Lok Sabha) on Coal India Limited.

# 9. Statements by Ministers

- The Minister of External Affairs made a statement regarding the stay of Ms. Taslima Nasreen in India.
- (2) The Minister of Panchayati Raj, Minister of Youth Affairs & Sports and Minister of Development of North Eastern Region laid the following statements (Hindi and English versions) regarding:
  - (i) The status of implementation of the recommendations contained in the 169<sup>th</sup>, 185<sup>th</sup>, 190<sup>th</sup> and 195<sup>th</sup> Reports of the Standing Committee on Human Resource Development, pertaining to the Ministry of Youth Affairs and Sports; and
  - (ii) The status of implementation of the recommendations contained in the 127<sup>th</sup> Report of the Standing Committee on Home Affairs on Demands for Grants (2007-08), pertaining to the Ministry of Development of North Eastern Region.

(Due to interruptions in the House, Lok Sabha adjourned at 12.10 P.M. and reassembled at 12.30 P.M.)

#### 12. 30 P.M.

# \*10. Submission by members

Regarding need to reconsider the proposal for use of Hindi as a language in High Courts and the Supreme Court.

Shri A. Krishnaswamy made submission regarding need to reconsider the proposal for use of Hindi as a language in High Courts and the Supreme Court.

Shri S.K. Kharventhan, Shri K. Subbarayan, Dr. R. Senthil, Shri A.V. Bellarmin, Shri Sippiparai Ravichandaran, Dr. C. Krishnan and Shri P. Mohan associated.

Shri Priyaranjan Dasmunsi responded.

#### 12.53 P.M.

#### 11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Raghuvir Singh Kaushal regarding need to improve the mobile services provided by MTNL and BSNL in the country.
- (2) Shri Shishipal N. Patle regarding need to ensure adequate wages and social security to Beedi workers in Bhandara & Gondia districts of Maharashtra.

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<sup>\*</sup> From 12.30 P.M. to 12.53 P.M., members raised matters on the urgent public importance.

- (3) Shri Rakesh Singh Thakur regarding need to provide subsidy to farmers directly with a view to improve their condition.
- (4) Shri Virendra Kumar regarding need to grant clearance for the construction of Chandia dam project in district Sagar, Madhya Pradesh.
- (5) Shri Ananta Nayak regarding need to repair the stretch of N.H.- 215 from Panikoili to Rajamunda in Orissa.
- (6) Dr. Babu Rao Mediyam regarding need to appoint a nodal agency for monitoring the Special Central Assistance to Tribal Sub Plan in States.
- (7) Shri P. Mohan regarding need to open Procurement Centres in paddy growing areas.
- (8) Shri Ramjilal Suman regarding need to upgrade the Agra airport to the level of an International Airport.
- (9) Shri Rajnarayan Budholiya regarding need to release a commemorative postal stamp in honour of Pandit Parmanand, a great freedom fighter from Bundelkhand region of Uttar Pradesh.
- (10) Shri Ram Kripal Yadav regarding need to expedite the setting up of AIIMS at Patna.
- (11) Shri B. Vinod Kumar regarding need to construct railway line linking Bhadrachalam-Kovvur and Manuguru-Ramagundam in Andhra Pradesh.
- (12) Shri M. Shivanna regarding need to confer the status of a classical language to Kannada.

#### 12.54 P.M.

12. Supplementary Demands for Grants (General) – 2007-2008 and Demands for Excess Grants (General) – 2005-2006.

Time allotted: 4 hrs.

Time Taken: 1 hr. 44 mts.

Balance: 2 hrs. 16 mts.

Combined discussion on the following items of business continued:-

(i) Supplementary Demands for Grants (General) Nos. 1 to 3, 5, 9 to 12, 14, 17 to 19, 31 to 33, 35, 46, 51, 52, 56 to 59, 61, 63, 64, 66, 67, 70, 78, 80, 86, 87, 90, 91, 93, 99, 100 and 102 in respect of Budget (General) for 2007-2008.

(ii) Demands for Excess Grants (General) Nos. 8, 14, 25, 61, 96 and 99 in respect of Budget (General) for 2005-2006.

The following members took part in the combined debate :-

- 1. Shri K.S. Rao
- 2. Shri P. Karunakaran
- 3. Shri Ramji Lal Suman
- 4\* Shri M. Shiyanna
- 5. Shri C.K. Chandrappan
- 6. Shri Vijoy Krishna

The discussion was not concluded.

<sup>\*</sup> Also laid some portion of his speech on the Table.

#### 2.00 P.M.

#### 13. Discussion under Rule 193

Time Taken: 6 hrs. 33 mts.

The Speaker informed the House that Shri P. Karunakaran, who was to initiate the discussion under Rule 193 regarding Indo-US Nuclear Agreement, had requested him that Shri Rupchand Pal might be permitted to initiate discussion on his behalf and that he had acceded to his request.

Accordingly, Shri Rupchand Pal raised the discussion.

The following members took part in the discussion :-

- 1. Shri L.K. Advani
- 2. Shri Jyotiraditya Scindia
- 3. Prof. Ram Gopal Yadav
- 4. Shri Devendra Prasad Yadav
- 5. Shri Brajesh Pathak
- 6. Shri K. Venkatapathy
- \*\*7 Shri Mohan Rawale
- 8. Shri Bhartruhari Mahtab
- 9. Shri Sachin Pilot
- 10. Shri C.K. Chandrappan
- 11. Shri Uday Singh
- 12. Shri Rajiv Ranjan 'Lalan' Singh
- 13. Prof. M. Ramadass
- 14. Shri L. Ganesan
- 15. Shri M.A. Kharabela Swain
- \*16 Shri D.K. Audikesavulu
- \*17. Dr. C. Krishnan
- 18. Shri Nikhil Kumar
- \*19 Shri M. Shivanna
- 20. Shri Lakshman Singh

<sup>\*</sup> written speeches were laid on the Table

<sup>\*\*</sup> He also laid some portion of his written speeches on the Table.

- 21. Shri Tarit Baran Topdar
- 22\* Shri Naveen Jindal
- 23. Shri Subrata Bose
- 24\* Shri Francis Fanthome
- 25. Shri Sanat Kumar Mandal
- 26\* Smt. Botcha Jhansi Lakshmi
- 27. Dr. Arun Kumar Sarma
- 28. Dr. Sebastian Paul
- 29. Shri Asaduddin Owaisi
- 30\* Shri Ganesh Singh
- 31. Shri P.C. Thomas
- 32\* Shri S.K. Kharventhan
- 33. Shri Ramdas Bandu Athawale
- 34. Shri Tathagata Satpathy
- 35. Shri Ram Kripal Yadav

Shri Pranab Mukherjee replied to the debate.

The discussion was concluded.

# **\$13.** Report of the Business Advisory Committee

Shri Priyaranjan Dasmunsi presented the Forty-Third Report of the Business Advisory Committee.

#### 8.34 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 29<sup>th</sup> November, 2007)

P.D.T. ACHARY, Secretary-General.

<sup>\*</sup> Written speeches were laid on the Table.

<sup>\$</sup> At 6.00 P.M.

# **LOK SABHA**

# **BULLETIN - PART I**

(Brief Record of Proceedings)

Thursday, November 29, 2007/ Agrahayana 8, 1929 (Saka)

#### No. 269

#### 11.00 A.M.

# 1. Starred Questions

Starred Question Nos. 202, 203, 205, 206, 208 and 209 were orally answered. Replies to Starred Question Nos. 201, 204, 207 and 210 – 220 were laid on the Table.

# 2. Unstarred Questions

Replies to Unstarred Question Nos. 1772 – 2001 were laid on the Table.

#### 12.00 Noon

# 3. Papers laid on the Table

The following papers were laid on the table

- (1) (i) A copy of the Seventh Report (Hindi and English versions) of the National Commission for Scheduled Castes and Scheduled Tribes, New Delhi, for the year 2001-2002.
  - (ii) A copy of the Action Taken Memorandum on the Seventh Report (Hindi and English versions) of the National Commission for Scheduled Castes and Scheduled Tribes, New Delhi, for the year 2001-2002.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2006-2007.
  - (ii) Annual Report of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Indian Strategic Petroleum Reserves Limited, New Delhi, for the year 2006-2007.
  - (ii) Annual Report of the Indian Strategic Petroleum Reserves Limited, New Delhi, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (4) A copy of the Production Sharing Contract (Hindi and English versions) between the Government of India and the Gujarat State Petrochemical Corporation Limited, India and Niko Resources, Canada with respect to contract area identified as Hazira Field.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (a) (i) Review by the Government of the working of the M.P. Ashok Hotel Corporation Limited, Bhopal, for the year 2005-2006.
    - (ii) Annual Report of the M.P. Ashok Hotel Corporation Limited, Bhopal, for the year 2005-2006, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the Pondicherry
    Ashok Hotel Corporation Limited, Pondicherry, for the year

2005-2006.

- (ii) Annual Report of the Pondicherry Ashok Hotel Corporation Limited, Pondicherry, for the year 2005-2006, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Sahitya Akademi, New Delhi, for the year 2005-2006, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sahitya Akademi, New Delhi, for the year 2005-2006.
  - (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
  - (9) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Public Library, New Delhi, for the year 2005-2006, along with Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Public Library, New Delhi, for the year 2005-2006.
    - (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

- (11) A copy each of the Annual Reports for the year 2006-2007 (Hindi and English versions) along with Audited Accounts in respect of the following Institutes:-
  - (i) Institute of Hotel Management, Catering Technology and Applied Nutrition, Goa.
  - (ii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Chennai.
  - (iii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Gwalior.
  - (iv) Institute of Hotel Management, Catering Technology and Applied Nutrition, Ahmedabad.
  - (v) Institute of Hotel Management, Catering and Nutrition (Society),Gurdaspur.
  - (vi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bangalore.
  - (vii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhubaneshwar.
  - (viii) Institute of Hotel Management, Hajipur.
  - (ix) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhopal.
  - (x) Dr. Ambedkar Institute of Hotel Management Catering and Nutrition, Chandigarh.
  - (xi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Hyderabad.
  - (xii) Institute of Hotel Management Catering Technology and Applied Nutrition, Guwahati.
  - (xiii) Institute of Hotel Management Catering Technology and Applied Nutrition, Kolkata.

- (xiv) Institute of Hotel Management Catering and Nutrition, Aliganj, Lucknow.
- (xv) Institute of Hotel Management, Catering Technology and Applied Nutrition, Jaipur.
- (xvi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Mumbai.
- (xvii) Institute of Hotel Management, Catering and Nutrition, New Delhi.
- (xviii) Institute of Hotel Management Catering Technology and Applied Nutrition, Shillong.
- (xix) Institute of Hotel Management Catering and Nutrition, Shimla.
- (xx) Institute of Hotel Management, Catering Technology and Applied Nutrition, Srinagar.
- (xxi) Institute of Hotel Management and Catering Technology,
  Thiruvananthapuram.
- (12) A copy of the Review (Hindi and English versions) by the Government of working of the above institutes for the year 2006-2007.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tourism and Travel Management, Gwalior, for the year 2006-2007, along with audited accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tourism and Travel Management, Gwalior, for the year 2006-2007.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Airports Authority of India, New Delhi, for the year 2006-2007, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Airports Authority of India, New Delhi, for the year 2006-2007.
- (15) A copy of the Airports Authority of India (General Management, Entry for Ground Handling Services) Regulations, 2007 (Hindi and English versions) published in Notification No. F.No. AAI/LEGAL/GHREG/2007 in Gazette of India dated the 18<sup>th</sup> October, 2007 under section 43 of the Airports Authority of India Act, 1994.
- (16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (a) (i) Review by the Government of the working of the RITES Limited, New Delhi, for the year 2006-2007.
    - (ii) Annual Report of the RITES Limited, New Delhi, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2006-2007.
    - (ii) Annual Report of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (c) (i) Review by the Government of the working of the Railtel Corporation of India Limited, New Delhi, for the year 2006-2007.
    - (ii) Annual Report of the Railtel Corporation of India Limited, New Delhi, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (d) (i) Review by the Government of the working of the Ircon

- International Limited, New Delhi, for the year 2006-2007.
- (ii) Annual Report of the Ircon International Limited, New Delhi, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Backward Classes, New Delhi, for the year 2005-2006.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Backward Classes, New Delhi, for the year 2005-2006.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy of Memorandum of Understanding (Hindi and English versions) between the National Backward Classes Finance and Development Corporation and the Ministry of Social Justice and Empowerment for the year 2007-2008.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Swami Vivekanand National Institute of Rehabilitation Training and Research, Cuttack, for the year 2005-2006, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Swami Vivekanand National Institute of Rehabilitation Training and Research, Cuttack, for the year 2005-2006.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

- (22) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Scooters India Limited, Lucknow, for the year 2006-2007.
  - (ii) Annual Report of the Scooters India Limited, Lucknow, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Engineering Projects (India) Limited, New Delhi, for the year 2006-2007.
  - (ii) Statement that the Government have scruitinized the comments of the Auditors/CAG and replies furnished thereto by the Management in the Annual Report of EPI for the year 2006-2007.
  - (iii) Annual Report of the Engineering Projects (India) Limited, New Delhi, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Instrumentation Limited, Kota, for the year 2006-2007.
  - (ii) Annual Report of the Instrumentation Limited, Kota, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding review by the Government of the working of the NEPA Limited, Nepanagar, for the year 2006-2007.
  - (ii) Annual Report of the NEPA Limited, Nepanagar, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (23) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619 A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Engineers India Limited, New Delhi, for the year 2006-2007.
  - (ii) Annual Report of the Engineers India Limited, New Delhi, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (24) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619 A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2006-2007.
  - (ii) Annual Report of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

# 4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 28<sup>th</sup> November, 2007, Rajya Sabha agreed without any amendment to the All India Institute of Medical Sciences and the Post-Graduate Institute of Medical Education and Research (Amendment) Bill, 2007, passed by Lok Sabha on 22 November, 2007.
- (ii) That at its sitting held on the 28<sup>th</sup> November, 2007, Rajya Sabha passed the Sashastra Seema Bal Bill, 2007.

# 5. Bill as passed by Rajya Sabha – Laid on the Table

The Sashastra Seema Bal Bill, 2007

# 6. Minutes of Committee on Absence of Members from the sittings of the House

Shri Rajesh Verma laid on the Table minutes (Hindi and English versions) of the 8<sup>th</sup> sitting of the Committee on Absence of Members from the sittings of the House held on 30 August, 2007.

## 7. Statements by Ministers

- (i) The Minister of Minority Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the Ninth and Eighteenth Reports of the Standing Committee on Social Justice and Empowerment on 'Working of National Minorities Development and Finance Corporation' (NMDFC), pertaining to the Ministry of Minority Affairs.
- (ii) The Minister of State in the Ministry of Steel on behalf of Minister of Chemicals and Fertilizers and Minister of Steel laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 22<sup>nd</sup> Report of the Standing Committee on Coal and Steel on Demands for Grants (2006-07), pertaining to the Ministry of Steel.
- (iii) The Minister of Heavy Industries and Public Enterprises laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 201<sup>st</sup> Report of the Standing Committee on Industry on Demands for Grants (2007-08), pertaining to the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises.
- (iv) The Minister of Social Justice and Empowerment laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 21<sup>st</sup> Report of the Standing Committee on Social Justice and Empowerment on "National Backward

- Classes Finance and Development Corporation (NBCFDC)", pertaining to the Ministry of Social Justice and Empowerment.
- (v) The Minister of Petroleum and Natural Gas laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 14<sup>th</sup> Report of the Standing Committee on Petroleum and Natural Gas on Demands for Grants (2007-08), pertaining to the Ministry of Petroleum and Natural Gas.
- (vi) The Minister of State in the Ministry of Chemicals and Fertilizers and Parliamentary Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 15<sup>th</sup> Report of the Standing Committee on Chemicals and Fertilizers, pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers.
- (vii) The Minister of State in the Ministry of Railways made a statement (i) correcting reply given on May 17, 2007 to Starred Question No. 603 by Smt. Karuna Shukla, MP, regarding Exodus of Employees from Railways; and (ii) giving reasons for delay in correcting the reply.

# 8. Motion regarding extension of time for presentation of the Report of the Joint Committee to examine the constitutional and legal position relating to Office of Profit

Shri Iqbal Ahmed Saradgi moved the following motion :-

"That this House do extend upto first day of the last week of Budget Session, 2008, the time for presentation of the Report of the Joint Committee to examine the constitutional and legal position relating to office of profit."

The motion was adopted.

#### 12.07 P.M.

#### 9. Motion

Shri Priyaranjan Dasmunsi moved the following motion :-

"That this House do agree with the Forty-third Report of the Business Advisory Committee presented to the House on the 28<sup>th</sup> November, 2007."

The motion was adopted.

#### \*12.18 P.M.

# **10.** Submission by Member

Shri Ramji Lal Suman made a submission regarding the need to expedite the issuance of notification regarding The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006.

Shri Priyaranjan Dasmunsi responded.

(Due to interruptions in the House, Lok Sabha adjourned at 12.28 and reassembled at 1.00 P.M.)

<sup>\*</sup>From 12.08 P.M. to 12.28 P.M., members raised matters of urgent public importance

#### 1.03 P.M.

#### 11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Girdhari Lal Bhargava regarding need to upgrade Malviya Engineering College at Jaipur to the level of Indian Institute of Technology.
- (2) Shri Ganesh Singh regarding need to undertake repair works on N.H. 7 and N.H. 75 passing through Satna Parliamentary Constituency in Madhya Pradesh.
- (3) Shri Avinash Rai Khanna regarding need to bring forth a legislation for regulating the functioning of travel agencies in the country.
- (4) Dr. Ram Lakhan Singh regarding need to undertake repair works of N.H. 92 between Gwalior and Bhogaon.
- (5) Prof. Mahadeorao Shiwankar regarding need to start production of coal in Besur and Nanded units of Western Coal fields Limited in Maharashtra.
- (6) Dr. K.S. Manoj regarding need to grant Swatantra Sainik Samman Pension to the survivors of freedom struggle in Kerala.
- (7) Shri Raghuraj Singh Shakya regarding need to ensure availability of fertilizer to farmers in Uttar Pradesh.
- (8) Shri Giridhari Yadav regarding need to ensure required quota of job reservation to OBCs in Government departments.
- (9) Shri Chandrakant B. Khaire regarding need to include Aurangabad under Jawahar Lal Nehru National Urban Renewal Mission.
- (10) Shri Sugrib Singh regarding need to expedite the construction of Khurda Road-Bolangir railway line in Orissa.
- (11) Shri Prabodh Panda regarding need to fix remunerative Minimum Support Price for paddy and make arrangements for procurement of paddy directly from the farmers.
- (12) Shri Munshi Ram regarding need to allot the remaining land earmarked by Defence Ministry for residential purpose to Ex-servicemen in Bijnore, Uttar Pradesh.
- (13) Shri P.C. Thomas regarding need to constitute a separate fund for extending financial help to poor patients in the country.

#### 1.04 P.M.

# 12. Supplementary Demands for Grants (General) – 2007-2008 and Demands for Excess Grants (General) – 2005-2006.

Time Taken: 3 hrs. 45 mts.

Combined discussion on the following items of business continued:-

- (i) Supplementary Demands for Grants (General) Nos. 1 to 3, 5, 9 to 12, 14, 17 to 19, 31 to 33, 35, 46, 51, 52, 56 to 59, 61, 63, 64, 66, 67, 70, 78, 80, 86, 87, 90, 91, 93, 99, 100 and 102 in respect of Budget (General) for 2007-2008.
- (ii) Demands for Excess Grants (General) Nos. 8, 14, 25, 61, 96 and 99 in respect of Budget (General) for 2005-2006.

The following members took part in the combined debate :-

- 1. Shri Adhir Chowdhury
- 2. Shri Bikram Keshari Deo
- 3. Shri Sudhangshu Seal
- 4. Shri Shailendra Kumar
- 5. Smt. Botcha Jhansi Lakshmi
- 6. Dr. Ram Krishna Kusmaria
- \*7 Shri Avinash Rai Khanna
- 8. Shri Bhartruhari Mahtab
- 9. Shri Alok Kumar Mehta
- 10. Shri K. Francis George
- \*\*11 Shri S.K. Kharventhan
- 12. Shri Haribhau Rathod
- 13 Shri Virendra Kumar
- 14 Prof. M. Ramadass
- 15. Shri Braja Kishore Tripathy
- \*16 Shri Sukdeo Paswan

\* written speeches were laid on the Table

<sup>\*\*</sup> Also laid some portion of his written speech on the Table.

- 17. Shri Haribhau Madhay Jawale
- \*18. Shri Hansraj G. Ahir
- \*19. Shri Ganesh Singh

Shri P. Chidambaram replied to the debate.

All the Supplementary Demands for Grants Nos. 1 to 3, 5, 9 to 12, 14, 17 to 19, 31 to 33, 35, 46, 51, 52, 56 to 59, 61, 63, 64, 66, 67, 70, 78, 80, 86, 87, 90, 91, 93, 99, 100 and 102 (Both Revenue Account and Capital Account) for the amounts shown under column 3 of printed List of Supplementary Demands for Grants (General) for 2007-2008 were voted in full.

All the Demands for Excess Grants (General) Nos. 8, 14, 25, 61, 96 and 99 (Both Revenue Account and Capital Account) in respect of Budget (General) for the amounts shown under column 3 of the printed list of Demands for Grants (General) for 2005-2006 were voted in full.

#### 13. Government Bill – Introduced

The Appropriation (No. 4) Bill, 2007.

#### 14. Government Bill – Passed

The Appropriation (No. 4) Bill, 2007.

The motion for consideration of Bill moved by Shri P. Chidambaram was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

<sup>\*</sup> written speeches were laid on the Table

## 15. Government Bill – Introduced

The Appropriation (No. 5) Bill, 2007.

## 16. Government Bill – Passed

The Appropriation (No. 5) Bill, 2007.

The motion for consideration of Bill moved by Shri P. Chidambaram was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

#### 3.25 P.M.

# 17. Supplementary Demand for Grants (Railways) – 2007-08

Time Taken: 5hrs. 26 mts.

The following items of business were taken up together:-

- (i) The Supplementary Demand for Grants (Railways) 2007-08.
- (ii) Resolution regarding approval of recommendations in Sixth Report of Railways Convention Committee (2004).

The following members took part in the combined debate :-

- \*\*1 Dr. Laxminarayan Pandey
- 2. Shri Jai Prakash (Hisar)
- 3. Shri N.N. Krishnadas
- \*4. Dr. Prasanna Kumar Patasani
- 5. Shri Shailendra Kumar
- 6. Shri Ram Kripal Yadav
- \*7 Shri A.K.S. Vijayan
- \*8 Shri Ganesh Singh
- \*9. Shri Santasri Chatterjee
- \*10. Shri Bhanwar Singh Dangawas
- \*11 Shri Raghunath Jha
- 12. Shri Mitrasen Yadav
- \*13 Shri Kiren Rijiju
- \*14 Shri Harikewal Prasad
- 15. Shri K.C. Pallani Shamy
- 16. Shri Chandrakant Bhaurao Khaire
- \*17. Shri A. Sai Prathap
- 18. Shri Brahmananda Panda

\* written speeches were laid on the Table

<sup>\*\*</sup> Also laid some portion of his written speech on the Table.

- \*19. Shri Prahlad Joshi
- 20. Shri Prabodh Panda
- \*21 Shri Khagen Das
- \*22 Shri S. Mallikarjuniah
- \*\*23. Shri Santosh Gangwar
- 24. Shri Bijendra Singh
- \*25 Shri Chandra Bhan Singh
- 26. Shri Sudhangshu Seal
- \*27 Shri Munshi Ram
- \*28 Prof. M. Ramadass
- 29. Shri Afzal Ansari
- 30. Shri Ramesh Dube
- \*31 Shri A. Krishnaswamy
- 32. Shri Kishan Singh Sangwan
- \*33. Shri Hansraj Gangaramji Ahir
- \*34. Shri P. Karunakaran
- \*\*35 Shri Dev Wrat Singh
- 36. Smt. Jayaprada
- \*37 Shri Bhartruhari Mahtab
- \*38 Shri Ramji Lal Suman
- \*39 Shri A. V. Bellarmin
- \*\*40. Dr. C. Krishnan
- 41. Dr. R. Senthil
- \*42 Shri P. Mohan
- \*43. Shri Sippiparai Ravichandaran
- 44. Shri Avinash Rai Khanna
- \*45. Shri Brahmananda Panda

\* written speeches were laid on the Table

<sup>\*\*</sup> Also laid some portion of his written speech on the Table.

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<sup>\*47</sup> Shri Ghuran Ram

- 48. Shri A.R. Shaheen
- \*49 Shri J.M. Aaron Rashid
- 50. Smt. K. Rani
- 51. Shri Pannian Ravindran
- 52. Shri Abu Ayes Mondal
- \*\*53 Prof. Rasa Singh Rawat
- 54. Smt. Botcha Jhansi Lakshmi
- \*\*55 Shri Tapir Gao
- \*56 Shri Ganesh Prasad Singh
- \*57 Shri Sita Ram Yadav
- \*\*58 Shri S.K. Kharventhan
- \*\*59 Shri Bikram Keshari Deo
- \*\*60 Shri M. Shivanna
- 61. Shri Haribhau Rathod
- \*\*62 Shri Shankhlal Majhi
- \*63 Shri G. Karunakara Reddy
- 64. Shri Nand Kumar Sai
- \*65 Shri Ramdas Bandu Athawale
- \*66 Shri Manoranjan Bhakta
- \*67 Shri Anirudh Prasad Alias Sadhu Yadav
- \*68 Shri Dalpat Singh Paraste
- \*69 Shri Jaysingrao Gaikwad Patil
- \*70 Shri Bhanu Pratap Singh Verma
- \*71 Shri Shripad Yesso Naik
- \*72 Shri Vijay Krishna

<sup>\*</sup> written speeches were laid on the Table

<sup>\*\*</sup> Also laid some portion of his written speech on the Table.

Shri Lalu Prasad replied to the combined debate.

The Supplementary Demand for Grants No. 16 in respect of Budget (Railways) – 2007-08 for the amounts shown under column 3 of printed list of Supplementary Demands for Grants (Railways) for 2007-2008, was voted in full. The following Resolution moved by Shri Lalu Prasad, was adopted:-

"That this House approves the recommendations contained in Paras 54, 55, 56, 57, 58, 59, 60 and 61 of the Sixth Report of Railway Convention Committee (2004) appointed to review the rate of dividend payable by the Railway Undertaking to General Revenues etc., which was presented to the Lok Sabha on 26<sup>th</sup> April, 2007."

#### 18. Government Bill – Introduced

The Appropriation (Railways) No. 4 Bill, 2007.

#### 19. Government Bill – Passed

The Appropriation (Railways) No. 4 Bill, 2007.

The motion for consideration of Bill moved by Shri Lalu Prasad was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Lalu Prasad.

The motion was adopted and the Bill was passed.

#### 8.51 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 30<sup>th</sup> November, 2007)

P.D.T. ACHARY, Secretary-General.

# **LOK SABHA**

# **BULLETIN - PART I**

(Brief Record of Proceedings)

Friday, November 30, 2007/ Agrahayana 9, 1929 (Saka)

No. 270

#### 11.00 A.M.

# 1. Reference by Hon'ble Deputy Speaker

Hon'ble Deputy Speaker made a reference to the incident of land mine blast at Dantewara district in Chhattisgarh on 29 November, 2007 resulting in death of 12 persons including 10 Jawans of Second Mizoram Reserve Police Battalion.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

# 2. Starred Questions

Starred Question Nos. 221 - 224 were orally answered. Replies to Starred Question Nos. 225 - 240 were laid on the Table.

# 3. Unstarred Questions

Replies to Unstarred Question Nos. 2002 – 2209 were laid on the Table.

#### **12.00 Noon**

# 4. Papers laid on the Table

The following papers were laid on the table :-

- (1) A copy each of the following Notifications (Hindi and English versions) under section 179 of the Electricity Act, 2003:-
  - (i) The Central Electricity Regulatory Commission Fund (Constitution and the manner of application, of the fund) and Form and Time for Preparation of Budget Rules, 2007, published in Notification No. G.S.R.675(E) in Gazette of India dated the 22<sup>nd</sup> October 2007.
  - (ii) The Central Electricity Regulatory Commission (Form of Annual Statement of Accounts and Records) Rules, 2007, published in Notification No. G.S.R.676(E) in Gazette of India dated the 22<sup>nd</sup> October 2007.
  - (iii) The Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Third Amendment) Regulations, 2007, published in Notification No. L-7/25(5)/2003-CERC in Gazette of India dated the 1<sup>st</sup> October, 2007.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Energy Efficiency, New Delhi, for the year 2005-2006, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Energy Efficiency, New Delhi, for the year 2005-2006.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Rural Electrification Corporation Limited, New Delhi, for the year 2006-2007.
  - (ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Power Grid Corporation of India Limited, New Delhi, for the year 2006-2007.
  - (ii) Annual Report of the Power Grid Corporation of India Limited, New Delhi, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Power Finance Corporation Limited, New Delhi, for the year 2006-2007.
  - (ii) Annual Report of the Power Finance Corporation Limited New Delhi, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Satluj Jal Vidyut Nigam Limited, New Shimla, for the year 2006-2007.
  - (ii) Annual Report of the Satluj Jal Vidyut Nigam Limited, New Shimla, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (5) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2006-2007.
- (6) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2006-2007, together with Audit Report thereon.
  - (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
    - (i) Review by the Government of the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 2006-2007.
    - (ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) A copy of the Notification No. G.S.R.692(E) (Hindi and English versions) published in Gazette of India dated the 1<sup>st</sup> November, 2007, regarding delegation of penalty of Disciplinary Powers for Imposing Cut in Pension and Initiation of Disciplinary Proceedings against employees of the Authority issued under Section 57 of Delhi Development Act, 1957.
- (9) A copy of the Annual Administration Report (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2006-2007.
- (10) A copy of the Annual Report (Hindi and English versions) of the National Capital Region Planning Board, New Delhi, for the year 2005-2006, along with audited accounts.

- (11) Statements (Hindi and English versions) showing reasons for delay in laying the papers at (6) above.
- (12) A copy each of the following Notifications (Hindi and English versions) under Section 296 of the Income Tax Act, 1961:-
- (i) The Income-tax (Ninth Amendment) Rules, 2007, published in Notification No. S.O.1374(E) in Gazette of India dated the 7<sup>th</sup> August, 2007, together with an explanatory memorandum.
- (ii) The Income-tax (Ninth Amendment) Rules, 2007, published in Notification No. S.O.1484(E) in Gazette of India dated the 30<sup>th</sup> August, 2007, together with an explanatory memorandum.
- (iii) The Income-tax (Eleventh Amendment) Rules, 2007, published in Notification No. S.O.1762(E) in Gazette of India dated the 16<sup>th</sup> October, 2007, together with an explanatory memorandum.
- (iv) The Income-tax (Twelfth Amendment) Rules, 2007, published in Notification No. S.O.1805(E) in Gazette of India dated the 23<sup>rd</sup> October, 2007, together with an explanatory memorandum.
- (v) The Income-tax (Thirteenth Amendment) Rules, 2007, published in Notification No. S.O.1895(E) in Gazette of India dated the 7<sup>th</sup> November, 2007, together with an explanatory memorandum.
- (vi) The Income-tax (Fourteenth Amendment) Rules, 2007, published in Notification No. S.O.1896(E) in Gazette of India dated the 7<sup>th</sup> November, 2007, together with an explanatory memorandum.
- (13) A copy of the Wealth-tax (First Amendment) Rules, 2007 (Hindi and English versions) published in Notification No. S.O.1375(E) in Gazette of India dated the 7<sup>th</sup> August, 2007 together with an explanatory memorandum under subsection (4) of Section 46 of the Wealth Tax Act, 1957.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the

- Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 2006-2007, along with audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 2006-2007.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Rural Roads Development, Agency, New Delhi, for the year 2006-2007 along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Rural Roads Development Agency, New Delhi, for the year 2006-2007.
  - (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Antarctic and Ocean Research, Goa, for the year 2006-2007, along with Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Antarctic and Ocean Research, Goa, for the year 2006-2007.
  - (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 2006-2007, along with Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tropical Meteorology, Pune, for the year 2006-2007.
  - (18) (i) A copy of the Annual Report (Hindi and English versions) of the

- National Brain Research Centre, Manesar, for the year 2006-2007, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Brain Research Centre, Manesar, for the year 2006-2007.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Cell Science, Pune, for the year 2006-2007, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Centre for Cell Science, Pune, for the year 2006-2007.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Life Sciences, Bhubaneswar, for the year 2006-2007.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Life Sciences, Bhubaneswar, for the year 2006-2007, together with audited report thereon.
  - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Life Sciences, Bhubaneswar, for the year 2006-2007.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2006-2007, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Centre for Cell Science, Pune, for the year 2006-2007.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the

- Bharat Immunologicals and Biologicals Corporation Limited (BIBCOL), Bulandshahar, for the year 2006-2007, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bharat Immunologicals and Biologicals Corporation Limited (BIBCOL), Bulandshahar, for the year 2006-2007.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2006-2007, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2006-2007.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2006-2007, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2006-2007.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Plant Genome Research, New Delhi, for the year 2006-2007, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute for Plant Genome Research, New Delhi, for the year 2006-2007.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology, New Delhi, for the year 2006-

- 2007, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Immunology, New Delhi, for the year 2006-2007.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehradun, for the year 2006-2007, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Wadia Institute of Himalayan Geology, Dehradun, for the year 2006-2007.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 2006-2007, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 2006-2007.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Liquid Crystal Research, Bangalore, for the year 2006-2007, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for Liquid Crystal Research, Bangalore, for the year 2006-2007.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Academy of Engineering, New Delhi, for the year 2006-2007, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian National Academy of Engineering, New Delhi, for the year 2006-2007.

- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Geomagnetism, Navi Mumbai, for the year 2006-2007, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Geomagnetism, Navi Mumbai, for the year 2006-2007.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Vigyan Prasar, New Delhi, for the year 2006-2007, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Vigyan Prasar, New Delhi, for the year 2006-2007.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation of Science, Kolkata, for the year 2006-2007, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Association for the Cultivation of Science, Kolkata,, for the year 2006-2007.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Science Academy, New Delhi, for the year 2006-2007, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian National Science Academy, New Delhi, for the year 2006-2007.
  - (35) A copy of the Notification No. G.S.R.548(E) (Hindi and English versions) published in Gazette of India dated the 14<sup>th</sup> August 2007, containing corrigendum to the Notification No. G.S.R.450(E) dated

- the 14<sup>th</sup> August, 2007, issued under National Commission for Protection of Child Rights Act, 2006.
- (36) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2006-2007.
  - (ii) Annual Report of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (37) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Renewable Energy Development Agency Limited and the Ministry of New and Renewable Energy, for the year 2007-2008.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Wind Energy Technology, Chennai, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of Review (Hindi and English versions) by the Government of the working of the Centre for Wind Energy Technology, Chennai, for the year 2006-2007.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Studies in Industrial Development, New Delhi, for the year 2006-2007, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Studies in Industrial Development, New Delhi, for the year 2006-2007.

- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development Economics Delhi School of Economics, Delhi, for the year 2006-2007, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for Development Economics Delhi School of Economics, Delhi, for the year 2006-2007.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Social and Economic Change, Bangalore, for the year 2006-2007, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Social and Economic Change, Bangalore, for the year 2006-2007.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Policy Research, New Delhi, for the year 2006-2007, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for Policy Research, New Delhi, for the year 2006-2007.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Applied Economic Research, New Delhi, for the year 2006-2007, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council for Applied Economic Research, New Delhi, for the year 2006-2007.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Madras School of Economics, Chennai, for the year 2006-2007,

- along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Madras School of Economics, Chennai, for the year 2006-2007.
- (45) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 21 of the Coinage Act, 1906:-
  - (i) The Coinage of the Five Rupees coined in honour of "Jagat Guru Sree Narayana Gurudev" Rules, 2007 published in Notification No. G.S.R.684(E) in Gazette of India dated the 31<sup>st</sup> October, 2007.
  - (ii) The Coinage of the Hundred Rupees and Two Hundred Rupees coined to commemorate the occasion of "PLATINUM JUBILEE OF INDIAN AIR FORCE (1932-2007)" Rules, 2007, published in Notification No. G.S.R.585(E) in Gazette of India dated the 12<sup>th</sup> September, 2007.
  - (iii) The Coinage of Ferritic Stainless Steel Coin of Rupee One, Coined with the theme "Nritya Mudra" Rules, 2007, published in Notification No. G.S.R.659(E) in Gazette of India dated the 15<sup>th</sup> October, 2007.
- (46) A copy of the Notification No. G.S.R.661(E) (Hindi and English versions) published in Gazette of India dated the 15<sup>th</sup> October, 2007, determining the denomination, Dimension, design and composition of the coins mentioned therein, issued under section 6 of the Coinage Act, 1906.
- (47) A copy of the statement (Hindi and English versions) on Quarterly Review of the trends in receipts and expenditure in relation to the budget at the end of the financial year 2006-2007, under sub-section (1) of Section 7 of the Fiscal Responsibility and Budget Management Act, 2003.
- (48) A copy each of the following notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:-

- (i) G.S.R. 721(E) published in Gazette of India dated the 16<sup>th</sup> November, 2007 together with an explanatory memorandum seeking to extend levy of anti-dumping duty imposed on imports of acrylic fibre, originating in, or exported from Korea RP and Thailand upto and inclusive of 8<sup>th</sup> October, 2008.
- (ii) G.S.R. 680(E) published in Gazette of India dated the 26<sup>th</sup> October, 2007, together with an explanatory memorandum making certain amendments in the Notification No. 73/2003-Cus. dated the 1<sup>st</sup> May 2003.
- (iii) G.S.R. 681(E) published in Gazette of India dated the 26<sup>th</sup> October, 2007, together with an explanatory memorandum rescinding the Notification No. 96/2005-Cus. dated the 16<sup>th</sup> November, 2005.
- (iv) G.S.R. 683(E) published in Gazette of India dated the 30<sup>th</sup> October, 2007, together with an explanatory memorandum seeking to impose final anti-dumping duty on imports of Vitamin-A Palmitate (excluding Vitamin A Palmitate 1.6 MIU/gm), originating in, or exported, from Switzerland and the People's Republic of China, into India.
- (v) The Rules of Determination of Origin of Goods under the Preferential Trading Agreement between the Republic of India and the Republic of Chile Rules, 2007, published in Notification No. S.O.1426(E) in Gazette of India dated the 17<sup>th</sup> August, 2007, together with an explanatory memorandum
- (49) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-
- (i) The Central Excise (Third Amendment) Rules, 2007, published in Notification No. G.S.R. 581(E) in Gazette of India dated the 11<sup>th</sup> September 2007, together with explanatory memorandum.

- (ii) G.S.R. 602(E) published in Gazette of India dated the 17<sup>th</sup> September, 2007, together with an explanatory memorandum making certain amendments in the Notification No. 19/2004-CE (N.T.) dated the 6the September, 2004.
- (iii) G.S.R. 642(E) published in Gazette of India dated the 4<sup>th</sup> October, 2007, together with an explanatory memorandum granting exemption to specified goods, under section 11C of the Central Excise Act, 1944.
- (iv) The CENVAT Credit (Eighth Amendment) Rules, 2007, published in Notification No. G.S.R. 579(E) in Gazette of India dated the 7<sup>th</sup> September, 2007, together with an explanatory memorandum.
- (v) The CENVAT Credit (Tenth Amendment) Rules, 2007, published in Notification No. G.S.R. 709(E) in Gazette of India dated the 13<sup>th</sup> November, 2007, together with an explanatory memorandum.
- (vi) G.S.R. 691(E) published in Gazette of India dated the 1<sup>st</sup> November, 2007, together with an explanatory memorandum seeking to exempt excise duty on fuels when manufactured or procured by Indian Oil Corporation Limited and supplied as stores for consumption on board a vessel of the Indian Navy or Coast Guard.
- (50) A copy of the Notification No. G.S.R. 580(E) (Hindi and English versions) published in Gazette of India dated the 11<sup>th</sup> September, 2007, together with an explanatory memorandum seeking to exempt Microprocessor for computer, other than mother boards; Floppy disc drive; Hard disc drive; CD-ROM drive; DVD Drive; USB Flash memory; Combo Drive; Cellular Phones; and Radio trunking terminals; manufactured in Special Economic Zones and cleared into Domestic Tariff Area during 21.2.2007 to 26.2.2007, from the additional duty of customs leviable thereon issued under Section (3) of the Customs Tariff Act, 1975.

- (51) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
  - (i) S.O.1474(E) published in Gazette of India dated the 29<sup>th</sup> October, 2007, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for purpose of assessment of import, together with a corrigendum thereto published in Notification No. S.O.1512(E) dated the 10<sup>th</sup> September, 2007.
  - (ii) S.O.1475(E) published in Gazette of India dated the 29<sup>th</sup> October, 2007, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for purpose of assessment of export.
  - (iii) S.O.1595(E) published in Gazette of India dated the 25<sup>th</sup> September, 2007, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for purpose of assessment of import.
  - (iv) S.O.1596(E) published in Gazette of India dated the 25<sup>th</sup> September, 2007, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for purpose of assessment of export, together with a corrigendum thereto published in Notification No. S.O.1842(E) dated the 29<sup>th</sup> October, 2007.
  - (v) S.O.1839(E) published in Gazette of India dated the 26<sup>th</sup> October, 2007, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for purpose of assessment of imported and exported goods.
  - (vi) S.O.1486(E) published in Gazette of India dated the 31<sup>st</sup> August, 2007, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus. (N.T.) dated the 3<sup>rd</sup> August, 2001.

- (vii) The Customs Valuation (Determination of Value of Imported Goods) Rules, 2007, published in Notification No. G.S.R.592(E) in Gazette of India dated the 13<sup>th</sup> September, 2007, together with an explanatory memorandum.
- (viii) The Customs Valuation (Determination of Value of Export Goods) Rules, 2007, published in Notification No. G.S.R.593(E) in Gazette of India dated the 13<sup>th</sup> September, 2007, together with an explanatory memorandum.
- (ix) G.S.R.1557(E) published in Gazette of India dated the 17<sup>th</sup> September, 2007, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus. (N.T.) dated the 3<sup>rd</sup> August, 2001.
- (x) G.S.R.1699(E) published in Gazette of India dated the 4<sup>th</sup> October, 2007, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus. (N.T.) dated the 3<sup>rd</sup> August, 2001.
- (xi) S.O.1755(E) published in Gazette of India dated the 15<sup>th</sup> October, 2007, together with an explanatory memorandum making certain amendments in Notification No. 36/2001-Cus. (N.T.) dated the 3<sup>rd</sup> August, 2001.
- (52) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619 A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Oriental Insurance Company Limited, New Delhi, for the year 2006-2007.
  - (ii) Annual Report of the Oriental Insurance Company Limited, New Delhi, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the National Insurance company Limited, Kolkata, for the year 2006-2007.
  - (ii) Annual Report of the National Insurance company Limited, Kolkata,

- for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the United India Insurance Company Limited, Chennai, for the year 2006-2007.
  - (ii) Annual Report of the United India Insurance Company Limited, Chennai, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the New India Assurance Company Limited, Mumbai, for the year 2006-2007.
  - (ii) Annual Report of the New India Assurance Company Limited, Mumbai, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the General Insurance Corporation of India, Mumbai, for the year 2006-2007.
  - (ii) Annual Report of the General Insurance Corporation of India, Mumbai, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the United Indian Insurance Company Limited, Chennai, for the year 2006-2007.
  - (ii) Annual Report of the United Indian Insurance Company Limited, Chennai, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (53) A copy each of the following Notifications (Hindi and English versions) under of section 31 of the Securities and Exchange Board of India Act, 1992:-
    - (i) The Securities and Exchange Board of India (Certification of Associated Persons in the Securities Markets) Regulations, 2007, published in Notification No. F.No.11/LC/GN/2007/4567 in Gazette of India dated the 17<sup>th</sup> October, 2007.

- (ii) The Securities and Exchange Board of India (Mutual Funds) (Second Amendment) Regulations, 2007, published in Notification No. F.No.11/LC/GN/2007/4646 in Gazette of India dated the 31<sup>st</sup> October, 2007.
- (54) A copy of the Security Interest (Enforcement) Second Amendment Rules, 2007 (Hindi and English versions) published in Notification No. S.O.1444(E) in Gazette of India dated the 21<sup>st</sup> August, 2007, under sub-section (3) of Section 38 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.
- (55) A copy of the Pallavan Grama Bank (Officers and Employees) Service Regulations, 2007 (Hindi and English versions) published in Notification No. CHBK/82/2000-01 in Gazette of India dated the 21<sup>st</sup> September, 2007, under sub-section (3) of Section 30 of the Regional Rural Banks Act, 1976.
- (56) A copy of the Notification No. G.S.R.591(E) (Hindi and English versions) published in Gazette of India dated the 13<sup>th</sup> September, 2007, appointing the 10<sup>th</sup> October, 2007 as the date on which the provisions of certain Sections of the Finance Act, 2007, to come into force, issued under Sections 94,95 and 113 of the said Act.
- (57) A copy of the Review (Hindi and English versions) of the performance of Regional Rural Banks as on 31<sup>st</sup> March 2007.

# 5. Message from Rajya Sabha

That at its sitting held on the 29<sup>th</sup> November, 2007, Rajya Sabha agreed without any amendment to the National Capital Territory of Delhi Laws (Special Provisions) Bill, 2007, passed by Lok Sabha at its sitting held on the 27<sup>th</sup> November, 2007.

# **6.** Reports of Public Accounts Committee

Prof. Vijay Kumar Malhotra presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2007-2008):-

- (1) Sixtieth Report on "Irregular Award of Construction work".
- (2) Sixty-second Report on Action Taken on 31st Report of Public Accounts Committee (14<sup>th</sup> Lok Sabha) on "Excesses over Voted Grants and Charged Appropriations (2004-2005)".

# 7. Reports of Committee on Petitions

Shri Kishan Singh Sangwan presented the following Reports of the Committee on Petitions (Hindi and English versions): -

- (1) Thirty-second Report pertaining to Ministry of Science and Technology (Department of Scientific and Industrial Research) on the Petition from Shri Basudeb Acharia, MP requesting for grant of temporary status to the daily wagers working in Central Mining Research Institute, Dhanbad to get the wages and other facilities at par with the other casual workers.
- (2) Thirty-third Report pertaining to Ministry of Coal on the Petition from Shri Dharmendra Pradhan, MP regarding non-implementation of Rehabilitation Policy, 1989 of Government of Orissa by Mahanadi Coalfields Limited (MCL).
- (3) Thirty-fourth Report pertaining to Ministry of Heavy Industries and Public Enterprise (Department of Heavy Industry) on the Petition from Shri Basudeb Acharia, MP requesting for payment of pay revision arrears for the period from 01.01.1992 to 31.12.1998 to VRS employees of Instrumentation Limited, Kota, Rajasthan.

# 8. Reports of Standing Committee on Agriculture

Shri Prabodh Panda presented the following Reports (Hindi and English versions) of the Standing Committee on Agriculture:-

- (1) Thirty-third Report on Action Taken by the Government on the Recommendations / Observations contained in the Twenty-Seventh Report of the Standing Committee on Agriculture (Fourteenth Lok Sabha) on Demands for Grants (2007-08) relating to the Ministry of Agriculture (Department of Agriculture and Cooperation);
- (2) Thirty-fourth Report on Action Taken by the Government on the Recommendations/ Observations contained in the Twenty-Eighth Report of the Standing Committee on Agriculture (Fourteenth Lok Sabha) on Demands for Grants (2007-08) relating to Ministry of Agriculture (Department of Agricultural Research and Education);
- (3) Thirty-fifth Report on Action Taken by the Government on the Recommendations/ Observations contained in the Twenty-Ninth Report of the Standing Committee on Agriculture (Fourteenth Lok Sabha) on Demands for Grants (2007-08) relating to Ministry of Agriculture (Department of Animal Husbandry, Dairying and Fisheries); and
- (4) Thirty-sixth Report on Action Taken by the Government on the Recommendations/ Observations contained in the Thirtieth Report of the Standing Committee on Agriculture (Fourteenth Lok Sabha) on Demands for Grants (2007-08) relating to Ministry of Food Processing Industries.

# 9. Statement of Committee on Empowerment of Women

Shrimati Krishna Tirath laid on the Table the Statement (Hindi and English versions) showing Final Action Taken by the Government on the recommendations contained in the Eleventh Report (Fourteenth Lok Sabha) of the Committee on Empowerment of Women on the subject 'Working Conditions of Women in Handicraft Sector'.

## **10.** Statements By Ministers

- (1) The Minister of Urban Development laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 20<sup>th</sup> Report of the Standing Committee on Urban Development on Demands for Grants (2007-08), pertaining to the Ministry of Urban Development.
- (2) The Minister of Finance laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 41<sup>st</sup>, 42<sup>nd</sup>, 46<sup>th</sup> and 52<sup>nd</sup> Reports of the Standing Committee on Finance, pertaining to the Department of Revenue, Ministry of Finance.
- (3) The Minister of State in the Ministry of Chemicals and Fertilizers and Parliamentary Affairs, on behalf of the Minister of Science and Technology and Earth Sciences, laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 173<sup>rd</sup> Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2007-08), pertaining to the Ministry of Earth Sciences.
- (4) The Minister of Corporate Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 55<sup>th</sup> Report of the Standing Committee on Finance on Demands for Grants (2007-08), pertaining to the Ministry of Corporate Affairs.
- (5) The Minister of State (Independent Charge) in the Ministry of New and Renewable Energy laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 19<sup>th</sup> Report of the Standing Committee on Energy on Demands for Grants (2007-08), pertaining to the Ministry of New and Renewable Energy.

- (6) The Minister of State (Independent Charge) in the Ministry of Housing and Urban Poverty Alleviation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 21<sup>st</sup> Report of the Standing Committee on Urban Development on Demands for Grants (2007-08), pertaining to the Ministry of Housing and Urban Poverty Alleviation.
- \*(7) The Minister of External Affairs made a statement regarding the alleged harassment meted out to participants of the rally organized by the Hindu Rights Action Force (HINDRAF) in Kuala Lumpur on 25 November, 2007 and subsequent related matters.
- \*\*(8) The Minister of State in the Ministry of External Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 15<sup>th</sup> Report of the Standing Committee on External Affairs on Demands for Grants (2007-08), pertaining to the Ministry of External Affairs.

<sup>\*</sup> At 2.39 P.M.

<sup>\*\*</sup> At 3.06 P.M.

#### \*12.07 P.M.

## 11. Submissions by Members

(i) Regarding disappearance of two Railway wagons carrying ammunitions from ordnance factory in Bolangir, Orissa.

The following members made submission regarding disappearance of two Railway wagons carrying ammunitions from ordnance factory in Bolangir, Orissa:-

- 1. Shri Braja Kishore Tripathy
- 2. Shri Bhartruhari Mahtab
- 3. Shri Prasanna Acharya

Shri Sugrib Singh, Shri Mohan Jena and Smt. Archana Nayak associated.

Shri Priyaranjan Dasmunsi responded.

(ii) Shri Gurudas Dasgupta made submission regarding continued reduction in the number of sittings of the Parliament.

Shri Priyaranjan Dasmunsi responded.

(iii) Shri Hannan Mollah made a submission regarding need to conduct a CBI inquiry into the alleged irregularities and malpractices in Doordarshan.

Shri Priyaranjan Dasmunsi responded.

(The House adjourned at 1.03 P.M. and re-assembled at 2.05 P.M.)

<sup>\*</sup>From 12.07 P.M. to 1.03 P.M., members raised matters of urgent public importance.

#### 2.05 P.M.

#### 12. Matters under Rule 377

- (1) Prof. Rasa Singh Rawat raised a matter regarding need to undertake measures for desiltation & beautification of Anna Sagar Lake & Pushkar Sarovar in Ajmer, Rajasthan.
- (2) Shri Chandramani Tripathi raised a matter regarding need to release the Central subsidy for the Solar Energy schemes proposed to be implemented in Madhya Pradesh & Rajasthan.
- (3) Shri Shailendra Kumar raised a matter regarding need to open Kendriya Vidyalayas in district Kaushambhi, Uttar Pradesh.
- (4) Shri Mohan Jena raised a matter regarding need to undertake measures to prevent accidents on N.H. 5 and N.H. 5 A at Chandikhol crossing, Orissa.
- (5) Shri M. Appadurai raised a matter regarding need to expedite four-laning of N.H. -7 between Tuticorin and Tirunelveli in Tamil Nadu.
- (6) Dr. Arun Kumar Sarma raised a matter regarding need to undertake the flood control measures to minimize the damage caused by river Brahmaputra in Assam.

As directed by the Chair, Shri Santosh Gangwar laid on the Table a statement on matter regarding need to expedite the pending railway projects in Bareilly, Uttar Pradesh.

#### 2.17 P.M.

#### 13. Government Bills – Introduced

- (i) The Sixth Schedule to the Constitution (Amendment) Bill, 2007.
- (ii) The Constitution (One Hundred and Seventh Amendment) Bill, 2007 (Amendment of Articles 244 and 332)

#### 2.18 P.M.

#### 14. Government Bill – Passed

Time Taken: 1 hr. 19 mts.

The Indian Boilers (Amendment) Bill, 2007, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Ashwini Kumar.

The following members took part in the debate :-

- 1. Shri Haribhau Rathod
- 2. Shri Naveen Jindal
- 3. Smt. C.S. Sujatha
- 4. Shri Mohan Singh
- 5. Shri Ganesh Prasad Singh
- 6. Shri Bhartruhari Mahtab
- 7. Shri Suravaram Sudhakar Reddy
- 8. Shri K.S. Rao
- 9. Shri K. Francis George
- 10. Shri T.K. Hamza
- 11. Shri Shailendra Kumar

Shri Ashwini Kumar replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 30 were adopted.

Clause 1 was adopted.

The Enacting Formula and Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ashwini Kumar.

The motion was adopted and the Bill was passed.

#### 3.37 P.M.

#### 15. Motion

Shri Jai Prakash (Hissar) moved the following Resolution :-

"That this House do agree with the Thirty-second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 28<sup>th</sup> November, 2007."

The motion was adopted.

#### 3.38 P.M.

#### 16. Private Members' Bills – Introduced

- (i) The Compulsory Registration of Marriages Bill, 2007 by Shri L. Rajagopal.
- (ii) The Constitution (Scheduled Castes) Orders (Amendment) Bill, 2007 by ShriL. Rajagopal.
- (iii) The Prohibition on Use of Caste or Religious Title Bill, 2007 by Shri L. Rajagopal.
- (iv) The High Court of Andhra Pradesh (Establishment of a Permanent Bench at Vijayawada) Bill, 2007 by Shri L. Rajagopal.
- (v) The National Commission for Youth Bill, 2007 by Shri Alok Kumar Mehta.
- (vi) The Displaced Farmers (Rehabilitation and Other Facilities) Bill, 2007 by Shri Hansraj Gangaramji Ahir.
- (vii) The Constitution (Scheduled Castes) Order (Amendment) Bill, 2007 (Amendment of the Schedule) by Shri Hansraj Gangaramji Ahir.
- (viii) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2007 (Amendment of the Schedule) by Shri Hansraj Gangaramji Ahir.
- (ix) The Constitution (Amendment) Bill, 2007 (Amendment of the Eighth Schedule) by Shri Syed Shah Nawaz Hussain.

- (x) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2007 (Amendment of the Schedule) by Shri Tapir Gao.
- (xi) The Motor Vehicles (Amendment) Bill, 2007 (Amendment of Section 129) by Dr. R. Senthil.
- (xii) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2007 (Amendment of the Schedule) by Dr. R. Senthil.
- (xiii) The Constitution (Amendment) Bill, 2007 (Insertion of new article 24A) by Shri Mohan Singh.

#### 3.47 P.M.

#### 17. Private Member's Bills – Withdrawn

(i) The Constitution (Amendment) Bill, 2004 (Insertion of new article 16A) by Shri Mohan Singh.

Further discussion on the motion for consideration of the Bill moved by Shri Mohan Singh on the 24<sup>th</sup> August, 2007, continued :-

The following members took part in the debate :-

- 1. Shri Kiren Rijiju
- 2. Shri K.S. Rao
- 3. Smt. Archana Nayak
- 4. Shri Suravaram Sudhakar Reddy
- 5. Shri Dev Wrat Singh
- 6. Shri Brahmananda Panda
- 7. Shri Oscar Fernandez

Shri Mohan Singh replied to the debate.

The Bill was withdrawn by the leave of the House.

#### 4.53 P.M.

(ii) The Inter-State River Water Regulatory Authority Bill, 2005 by Shri Mohan Singh.

Discussion on the motion for consideration of the Bill moved by Shri Mohan Singh, commenced.

The following members took part in the debate :-

- 1. Shri Lakshman Singh
- 2. Shri S.K. Kharventhan
- 3. Prof. Rasa Singh Rawat
- 4. Prof. Saif-ud-din Soz

Shri Mohan Singh replied to the debate.

The Bill was withdrawn by the leave of the House.

#### 5.41 P.M.

#### 18. Private Member's Bill – Under consideration

The Electoral Reforms Commission Bill, 2006 by Shri C.K. Chandrappan.

Discussion on the motion for consideration of the Bill moved by Shri C.K. Chandrappan, commenced:-

Shri K.S. Rao took part in the debate and his speech was not concluded.

The discussion was not concluded.

#### 6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 1st December, 2007)

P.D.T.ACHARY, Secretary-General.

# **LOK SABHA**

# **BULLETIN - PART I**

(Brief Record of Proceedings)

Saturday, December 1, 2007/Agrahayana 10, 1929 (Saka)

No. 271

#### 11.05 A.M.

## 1. Obituary References.

The Speaker made references to the passing away of Shri T.A. Patil, member of the Third, Fourth and the Fifth Lok Sabhas and Shri Channaiah Odeyar, a member of the Eighth, Ninth and Tenth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

#### 11.09 A.M.

# 2. Reference by Speaker

Speaker made a reference on the occasion of World AIDS Day.

# 3. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on 30<sup>th</sup> November, 2007, Rajya Sabha passed the Rajiv Gandhi Institute of Petroleum Technology Bill, 2007.

# 4. Bill as passed by Rajya Sabha — Laid on the Table

The Rajiv Gandhi Institute of Petroleum Technology Bill, 2007.

# 5. Report of Public Accounts Committee

Prof. Vijay Kumar Malhotra presented the Sixty-first Report (Hindi and English versions) of the Public Accounts Committee (2007-2008) on "Project Management Practices in Gauge Conversion and New Line Projects."

## 6. Report of Standing Committee on Energy

Shri Rabindar Kumar Rana presented the Twenty-fourth Report (Hindi & English versions) of the Standing Committee on Energy (2007-08) on Action Taken on the recommendations contained in Nineteenth Report of the Committee on Demands for Grants of the Ministry of New and Renewable Energy for the year 2007-08.

# 7. Reports of Committee on Welfare of Scheduled Castes and Scheduled Tribes

Shri Vanlalzawma presented a copy each of the following Reports:-

- (1) Twenty-fourth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Human Resource Development (Department of Secondary Education and Literacy) on "Reservation in services including reservation in admission and employment of Scheduled Castes and Scheduled Tribes in Kendriya Vidyalaya Sangathan (KVS), Kendriya Vidyalayas and in Navodaya Vidyalaya Samiti (NVS) and Navodaya Vidyalayas".
- (2) Twenty-fifth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Finance (Banking Division) on "Action Taken by the Government on the recommendations contained in their Eleventh Report (Fourteenth Lok Sabha) on "Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Syndicate Bank and credit facilities provided by the Bank to them".

## 8. Statements of Railway Convention Committee

Shri Raghunath Jha laid on the Table the following statements (Hindi and English versions) of the Railway Convention Committee :

- (1) Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of recommendations contained in Chapter V of the Sixth Report of the Railway Convention Committee (1999) on Action Taken by Government on the recommendations contained in the Fourth Report of Railway Convention Committee (1999) on "Development of alternative routes for decongesting the existing routes."
- (2) Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of recommendations contained in Chapter V of the Seventh Report of the Railway Convention Committee (1999) on Action Taken by Government on the recommendations contained in the Third Report of Railway Convention Committee (1999) on "Construction of new broad gauge line between Kolayat and Phalodi on strategic consideration."

# \*9. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 3<sup>rd</sup> December, 2007.

<sup>\*</sup> At 11.51 A.M.

#### 11.14 A.M.

#### **10.** Calling Attention

Shri Hansraj G. Ahir called the attention of the Minister of Water Resources to the situation arising out of fall in the level of ground water, resulting in scarcity of water in the country, particularly in rural areas and steps taken by the Government in this regard.

The Minister of State in the Ministry of Water Resources laid a copy (Hindi and English Versions) of the statement in regard thereto.

### 11.50 A.M.

## 11. Postponement of Calling Attention

The Speaker made the following announcement :-

### \*11.57 A.M.

# 12. Submissions by Members

Regarding the need to ban the film 'Aa Jaa Nachle'.

The following members made submissions seeking ban of the film 'Aa Jaa Nachle':-

- 1. Shri Ramdas Bandu Athawale
- 2. Shri Mohammad Salim

Shri Priyaranjan Dasmunsi responded.

<sup>\*</sup> From 11.57 A.M. to 12.33 P.M., members raised matters on urgent public importance.

#### 12.33 P.M.

#### 13. Government Bill – Passed

The Sashastra Seema Bal Bill, 2007.

Time Taken: 2 hrs. 9 mts.

The motion for consideration of the Bill was moved by Shri Shivraj V. Patil.

The following members took part in the debate :-

- 1. Shri Tapir Gao
- 2. Shri Nikhil Kumar
- Shri Shailendra Kumar
- 4. Shri Ganesh Prasad Singh
- 5. Shri Bhartruhari Mahtab
- 6. Shri C.K. Chandrappan
- 7. Shri Abdul Rashid Shaheen
- 8. Prof. Rasa Singh Rawat
- 9. Shri Dev Wrat Singh
- 10. Shri K. Francis George
- 11. Dr. Sebastian Paul
- 12. Shri Bikram Keshari Deo
- 13. Shri Vijay Bahuguna
- 14. Dr. H.T. Sangliana
- 15. Shri S.K. Kharventhan
- 16. Shri Nand Kumar Sai
- 17. Shri Ram Kripal Yadav

Shri Shivraj V. Patil replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 156 were adopted.

Clause 1, the Enacting Formula and Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Shivraj V. Patil.

The motion was adopted and the Bill was passed.

# \*14. Discussion under Rule 193 – Postponed

On a request made by Prof. Vijay Kumar Malhotra to postpone the discussion under Rule 193 regarding internal security listed against his name to 5<sup>th</sup> December, 2007. Hon'ble Speaker after ascertaining the sense of the House, postponed the discussion to be taken up on 5<sup>th</sup> December, 2007.

### 2.42 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 3<sup>rd</sup> December, 2007)

P.D.T.ACHARY, Secretary-General.

<sup>\*</sup> At 11.12 A.M.

# **LOK SABHA**

# **BULLETIN - PART I**

(Brief Record of Proceedings)

Monday, December 3, 2007/ Agrahayana 12, 1929 (Saka)

No. 272

#### 11.02 A.M.

## 1. Reference by Speaker

The Speaker made a reference on the occasion of World Disability Day.

# 2. Starred Questions

Starred Question Nos. 241, 243, 244, 245, 246, 248, 249 and 252 were orally answered. Replies to Starred Question Nos. 242, 247, 250, 251 and 253 – 260 were laid on the Table.

# 3. Unstarred Questions

Replies to Unstarred Question Nos. 2210 – 2439 were laid on the Table.

#### 12.00 Noon

# 4. Papers laid on the Table

The following papers were laid on the table :-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (a) (i) Statement regarding Review by the Government of the working of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2006-2007.

- (ii) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Garden Reach Shipbuilders and Engineers Limited, Kolkata, for the year 2006-2007.
  - (ii) Annual Report of the Garden Reach Shipbuilders and Engineers Limited, Kolkata, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the Goa Shipyard Limited, Goa, for the year 2006-2007.
  - (ii) Annual Report of the Goa Shipyard Limited, Goa, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding Review by the Government of the working of the Mazagon Dock Limited, Mumbai, for the year 2006-2007.
  - (ii) Annual Report of the Mazagon Dock Limited, Mumbai, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Hindustan Aeronautics Limited, Bangalore, for the year 2006-2007.
  - (ii) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Bharat Dynamics Limited, Hyderabad, for the year 2006-2007.
  - (ii) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 2006-2007, along with Audited Accounts and comments of the

## Comptroller and Auditor General thereon.

- (2) A copy of the Cantonment Electoral Rules, 2007 (Hindi and English versions) published in Notification No. S.R.O.5(E) in Gazette of India dated the 21<sup>st</sup> August, 2007 under sub-section (3) of Section 31 of the Cantonments Act, 2006.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Annual Administrative Report (Hindi and English versions) of the Cantonment Boards for the year 2007-2008
  - (5) (i) A copy of the Annual Report (Hindi and English versions) of the Aeronautical Development Agency, Bangalore, for the year 2006-2007, along with Audited Accounts.
    - (ii) Statement regarding review (Hindi and English versions) by the Government of the working of the Aeronautical Development Agency, Bangalore, for the year 2006-2007.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the National Handloom Development Corporation Limited, Lucknow, for the year 2006-2007.
  - (ii) Annual Report of the National Handloom Development Corporation Limited, Lucknow, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (i) Statement regarding Review by the Government of the working of the Water and Power Consultancy Services (India) Limited, New Delhi, for the year 2006-2007.
  - (ii) Annual Report of the Water and Power Consultancy Services (India) Limited, New Delhi, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) A copy of the Statement (Hindi and English versions) on Convention No. 187 and Recommendation No. 197 concerning the Promotional Framework for Occupational Safety and Health adopted by the International Labour Conference at its 95<sup>th</sup> session held in Geneva, in June, 2006.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Instructional Media Institute, Chennai, for the year 2006-2007, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Instructional Media Institute, Chennai, for the year 2006-2007.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Telecom Regulatory Authority of India, New Delhi, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Telecom Regulatory Authority of India, New Delhi, for the year 2006-2007.

- (11) A copy of the Memorandum of Understanding (Hindi and English versions) between the ITI Limited and the Department of Telecommunications, Ministry of Communication and Information Technology for the year 2007-2008.
- (12) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619 A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the ITI Limited, Bangalore, for the year 2006-2007.
  - (ii) Annual Report of the ITI Limited, Bangalore, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Advanced Computing, Pune, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Advanced Computing, Pune, for the year 2006-2007.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Applied Microwave Electronics Engineering and Research (SAMEER), Mumbai, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Microwave Electronics Engineering and Research (SAMEER), Mumbai, for the year 2006-2007.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the DOEACC Society, New Delhi, for the year 2006-2007, along with

- Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the DOEACC Society, New Delhi, for the year 2006-2007.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Materials for Electronics Technology (C-MET), Pune, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Materials for Electronics Technology (C-MET), Pune, for the year 2006-2007.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Software Technology Parks of India, New Delhi, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Software Technology Parks of India, New Delhi, for the year 2006-2007.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the ERNET India, New Delhi, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the ERNET India, New Delhi, for the year 2006-2007.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Co-operative Marketing Federation of India Limited, New Delhi, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 2006-2007.

- (20) A copy of the Notification No. G.S.R. No.505 (E) (Hindi and English versions) in Gazette of India dated the 25<sup>th</sup> July, 2007 specifying the machines mentioned therein as dangerous machine, issued under section 3 of the Dangerous Machines (Regulation) Act, 1983.
- (21) A copy of the Dangerous Machines (Regulation) Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R.506 (E) in Gazette of India dated the 25<sup>th</sup> July, 2007 under sub-section (2) of section 36 of the Dangerous Machines (Regulation) Act, 1983.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) and (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2006-2007.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2006-2007.
- (24) A copy of the Fruits and Vegetables Grading and Marking (Amendment) Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R. 171 in weekly Gazette of India dated the 12<sup>th</sup> August, 2007, under sub-section (3) of section (3) of the Agricultural Produce (Grading and Marking) Act, 1937.

- (25) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2006-2007.
  - (ii) Annual Report of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2006-2007.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2006-2007, together with audit report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2006-2007.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Society of Agricultural Economics, Mumbai, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Society of Agricultural Economics, Mumbai, for the year 2006-2007.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the

- Indian Society of Agricultural Statistics, New Delhi, for the year 2006-2007, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Society of Agricultural Statistics, New Delhi, for the year 2006-2007.
- (29) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619 A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the State Farms

  Corporation of India Limited, New Delhi, for the year 2006-2007.
  - (ii) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the National Seeds Corporation of India Limited, New Delhi, for the year 2006-2007.
  - (ii) Annual Report of the National Seeds Corporation of India Limited, New Delhi, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (30) A copy each of the following Notifications (Hindi and English versions) under section 39 of the Bureau of Indian Standards Act, 1986:-
  - (i) The Bureau of Indian Standards (Advisory Committees)
    Amendment Regulations, 2007, published in Notification No.
    G.S.R. 690 (E) in Gazette of India dated the 1<sup>st</sup> November, 2007.
  - (ii) The Bureau of Indian Standards (Recruitment to Scientific Cadre) Amendment Regulations, 2007, published in Notification No. G.S.R. 718 (E) in Gazette of India dated the 15<sup>th</sup> November, 2007.

- (iii) The Bureau of Indian Standards (Certification) (Amendment)
   Regulations, 2007, published in Notification No. G.S.R. 577
   (E) in Gazette of India dated the 6<sup>th</sup> September, 2007.
- (31) A copy each of the following Notifications (Hindi and English versions) under of Section 50 of the National Dairy Development Board Act, 1987:-
  - (i) The National Dairy Development Board Workmen (Appointment, Pay and Allowances) (Amendment) Regulations, 2007 published in Notification No. DEL: NDDB in Gazette of India dated the 24<sup>th</sup> April, 2007.
  - (ii) The National Dairy Development Board Officers (Appointment, Pay and Allowances) (Amendment) Regulations, 2007 published in Notification No. DEL: NDDB in Gazette of India dated the 24<sup>th</sup> April, 2007.
  - (iii) The National Dairy Development Board (Administration of Fund, Accounts and Budget) (Amendment) Regulations, 2007 published in Notification No. DEL: NDDB in Gazette of India dated the 5<sup>th</sup> September, 2007.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Wool and Woollens Export Promotion Council, New Delhi, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool and Woollens Export Promotion Council, New Delhi, for the year 2006-2007.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wool Development Board, Jodhpur, for the year 2006-2007, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wool Development Board, Jodhpur, for the year 2006-2007.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries Research Association, Kolkata, for the year 2005-2006, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Jute Industries Research Association, Kolkata, for the year 2005-2006.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Bombay Textile Research Association, Mumbai, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bombay Textile Research Association, Mumbai, for the year 2006-2007.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the South India Textile Research Association, Coimbatore, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South India Textile Research Association, Coimbatore, for the year 2006-2007.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Textiles Committee, Mumbai, for the year 2006-2007, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Textiles Committee, Mumbai, for the year 2006-2007.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Apparel Export Promotion Council, New Delhi, for the year 2006-2007.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Powerloom Development and Export Promotion Council, Mumbai, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Powerloom Development and Export Promotion Council, Mumbai, for the year 2006-2007.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council of India, Mumbai, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cotton Textiles Export Promotion Council of India, Mumbai, for the year 2006-2007.
- (42) A copy of the Central Silk Board (Amendment) Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R.632(E) in Gazette of India dated the 28<sup>th</sup> September, 2007 under sub-section (3) of Section 13 of the Central Silk Board Act, 1948.

- (43) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Jute Corporation of India Limited, Kolkata, for the year 2006-2007.
  - (ii) Annual Report of the Jute Corporation of India Limited, Kolkata, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Jute Diversification, Kolkata, for the year 2005-2006, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Jute Diversification, Kolkata, for the year 2005-2006.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool Research Association, Thane, for the year 2006-2007.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai Patel Institute of Textile Management, Coimbatore, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Vallabhbhai Patel Institute of Textile Management, Coimbatore, for the year 2006-2007.

- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Northern India Textile Research Association, Ghaziabad, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Northern India Textile Research Association, Ghaziabad, for the year 2006-2007.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Art Silk Mills' Research Association, Mumbai, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Art Silk Mills' Research Association, Mumbai, for the year 2006-2007.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2006-2007.
- (51) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 2003-2004.
  - (ii) Annual Report of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the year 2003-2004, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 9 of the Sugar Development Fund Act, 1982:-
  - (i) The Sugar Development Fund (Third Amendment) Rules, 2007 published in Notification No. G.S.R. 699 (E) in Gazette of India dated the 8<sup>th</sup> November, 2007.
  - (ii) The Sugar Development Fund (Second Amendment) Rules, 2007 published in Notification No. G.S.R. 697 (E) in Gazette of India dated the 7<sup>th</sup> November, 2007.
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, New Delhi, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Warehousing Corporation, New Delhi, for the year 2006-2007.

# 5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 4) Bill, 2007, passed by the Lok Sabha on the 29<sup>th</sup> November, 2007.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 5) Bill, 2007, passed by the Lok Sabha on the 29<sup>th</sup> November, 2007.

(iii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 4 Bill, passed by the Lok Sabha on the 29<sup>th</sup> November, 2007.

# 6. Report of Committee on Public Undertakings

Shri Rupchand Pal presented a copy of the Twenty-third Report (Hindi and English version) of the Committee on Public Undertakings on Action Taken by the Government on the recommendations contained in the 17<sup>th</sup> Report (14<sup>th</sup> Lok Sabha) on "GAIL (India) Limited - A Comprehensive Examination."

# 7. Report of Standing Committee on Labour

Shri Suravaram Sudhakar Reddy presented a copy of the Twenty-fifth Report (Hindi and English versions) of the Standing Committee on Labour on "The Unorganized Sector Workers' Social Security Bill, 2007."

# 8. Statements of Standing Committee on Urban Development

Shri Sudhangshu Seal laid on the table a copy each (Hindi and English versions) of the following Statements:-

- (1) Statement showing Action Taken by the Government on the recommendations contained in the 16<sup>th</sup> Report (14<sup>th</sup> Lok Sabha) of the Committee relating to the Action Taken by the Government on the recommendations contained in their 8<sup>th</sup> Report (14<sup>th</sup> Lok Sabha) on 'The Delhi Development Authority (DDA)';
- (2) Statement showing Action Taken by the Government on the recommendations contained in the 18<sup>th</sup> Report (14<sup>th</sup> Lok Sabha) of the Committee relating to the Action Taken by the Government on the recommendation contained in their 14<sup>th</sup> Report (14<sup>th</sup> Lok Sabha) on

- 'Demands for Grants (2006-2007) of the Ministry of Urban Development'; and
- (3) Statement showing Action Taken by the Government on the recommendations contained in the 19<sup>th</sup> Report (14<sup>th</sup> Lok Sabha) of the Committee relating to the Action Taken by the Government on the recommendations contained in their 15<sup>th</sup> Report (14<sup>th</sup> Lok Sabha) on 'Demands for Grants (2006-07) of the Ministry of Housing and Urban Poverty Alleviation.'

# 9. Statements of Standing Committee on Petroleum and Natural Gas

Shri N. Janardhana Reddy laid on the Table a copy each (Hindi and English versions) of the Statements of the Standing Committee on Petroleum and Natural Gas showing further action taken by the Government on the recommendations contained in Chapter I and Chapter V of the following Reports of the Committee: -

- (1) 10<sup>th</sup> Report (14<sup>th</sup> Lok Sabha) on Action Taken by the Government on the recommendations contained in the 6<sup>th</sup> Report (14<sup>th</sup> Lok Sabha) on `Pricing of Petroleum Products';
- (2) 11<sup>th</sup> Report (14<sup>th</sup> Lok Sabha) on Action Taken by the Government on the recommendations contained in the 7<sup>th</sup> Report (14<sup>th</sup> Lok Sabha) on `Exploration of Oil and Natural Gas including Coal Bed Methane'; and
- (3) 13<sup>th</sup> Report (14<sup>th</sup> Lok Sabha) on Action Taken by the Government on the recommendations contained in the 9<sup>th</sup> Report (14<sup>th</sup> Lok Sabha) on `Demands for Grants (2006-07) of the Ministry of Petroleum & Natural Gas.'

## 10. Report of Committee on Empowerment of Women

Shrimati Krishna Tirath presented the Fourteenth Report (Hindi and English versions) of the Committee on Empowerment of Women (2007-08) on the Action Taken by the Government on the recommendations contained in the Sixth Report of the Committee (Fourteenth Lok Sabha) on the subject 'National Overseas Scholarship Scheme for Scheduled Caste Students for Higher Studies Abroad'.

# 11. Statements by Ministers

- 1. The Minister of Agriculture and Minister of Consumer Affairs, Food & Public Distribution laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 19<sup>th</sup> Report of the Standing Committee on Consumer Affairs, Food and Public Distribution, pertaining to the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution.
- 2. The Minister of State in the Ministry of Communications & I.T laid the following statements (Hindi and English versions) regarding:
  - the status of implementation of the recommendations contained in the 26<sup>th</sup> Report of the Standing Committee on Information Technology on Demands for Grants (2005-06) pertaining to the Department of Posts, Ministry of Communications and Information Technology;
  - (ii) the status of implementation of the recommendations contained in the 39<sup>th</sup> Report of the Standing Committee on Information Technology on Demands for Grant (2006-07), pertaining to the Department of Posts, Ministry of Communications and Information Technology;

- (iii) the status of implementation of the recommendations contained in the 41<sup>st</sup> Report of the Standing Committee on Information Technology on Demands for Grants (2006-07), pertaining to the Department of Information Technology, Ministry of Communications and Information Technology;
- (iv) the status of implementation of the recommendations contained in the 44<sup>th</sup> Report of the Standing Committee on Information Technology on Demands for Grants (2007-08), pertaining to the Department of Telecommunications, Ministry of Communications and Information Technology; and
- (v) the status of implementation of the recommendations contained in the 45<sup>th</sup> Report of the Standing Committee on Information Technology on Demands for Grants (2007-08), pertaining to the Department of Posts, Ministry of Communications and Information Technology.
- 3. The Minister of State in the Ministry of Railways laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 27<sup>th</sup> Report of the Standing Committee on Railways on Demands for Grants (2007-08), pertaining to the Ministry of Railways.

#### 12.10 P.M.

## 12. Calling Attention

Shri Ajoy Chakraborty called the attention of the Minister of Home Affairs to the situation arising out of violence during and after the demonstration by All Adivasi Students Association of Assam (AASAA) on 24 November, 2007 at Guwahati and steps taken by the Government in this regard.

The Minister of Home Affairs made a statement in regard thereto.

#### \*13. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri V. K. Thummar regarding need to accord priority for conversion of metre gauge railway line to broad gauge line in Saurashtra region of Gujarat.
- (2) Smt. Jhansi Lakshmi Botcha regarding need to launch campaign for prevention of AIDS among women.
- (3) Shri S.K. Kharventhan regarding need to enhance the strength of judges with a view to reduce the pendency of cases in the courts.
- (4) Shri Surendra Prakash Goyal regarding need to carve out a new state of Harit Pradesh from the Western parts of Uttar Pradesh.
- (5) Shri Bhanwar Singh Dangawas regarding need to generate electricity using Coal Bed Methane in Nagore, Rajasthan.
- (6) Shri Bachi Singh Rawat regarding need to regularise the services of volunteers trained by Sashastra Seema Bal in Gorilla warfare in Uttrakhand.
- (7) Shri Faggan Singh Kulaste regarding need to restore the original quota of PDS to Madhya Pradesh.
- (8) Shri Syed Shahnawaz Hussain regarding need to include 'Angika' Language in the Eighth Schedule to the Constitution.
- (9) Prof. Rasa Singh Rawat regarding need to give an early approval to the water projects under JNNURM for supply of drinking water in Ajmer, Rajasthan.
- (10) Shri Swadesh Chakraborty regarding need to give compensation to the dependant of security personnel who laid down their lives in counter insurgency operations, at par with martyrs of Kargil.
- (11) Shri Santasri Chatterjee regarding need to take suitable action on the demands of employees working in Regional Rural Banks.

\*At 2.54

- (12) Shri Chandrapal Singh Yadav regarding need to expedite the setting up of Rail Coach Factory (Repairing & Maintenance Unit) at Jhansi, Uttar Pradesh.
- (13) Shri Raghuraj Singh Shakya regarding need to shift the railway gate at Basrai in Etawah, Uttar Pradesh.
- (14) Shri Ram Kripal Yadav regarding need to start developmental works in Patna & Bodhgaya under Jawahar Lal Nehru National Urban Renewal Mission.
- (15) Shri Ramesh Dube regarding need to include Mirzapur in Uttar Pradesh under Jawahar Lal Nehru National Urban Renewal mission.
- (16) Adv. Tukaram Ganpatrao Renge Patil regarding need to grant licences to Sugar mills in Maharashtra.
- (17) Shri Sarbananda Sonowal regarding need to provide modern health care services in Hospitals situated in the tea estates of Assam.
- (18) Dr. Sebastian Paul regarding need to set up a Cashew Board with headquarters in Kochi, Kerala.

#### 1.29 P.M.

#### 14. Government Bill – Passed

Time Taken: 1 hr. 25 mts.

The Rajiv Gandhi Institute of Petroleum Technology, Bill, 2007, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Murli Deora.

The following members took part in the debate:-

- 1. Shri Kiren Rijiju
- 2. Shri K.S. Rao
- 3. Shri Rupchand Pal
- 4. Shri Shailendra Kumar
- 5. Shri Tathagata Satpathy
- 6. Shri C.K. Chandrappan
- 7. Prof. Rasa Singh Rawat
- 8. Shri Adhir Chowdhury
- 9. Shri Francis K. George
- 10. Shri Ramesh Dube
- 11. Shri Braja Kishore Tripathy
- 12. Dr. M. Jagannath

Shri Murli Deora replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 40 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Shri Murli Deora.

The motion was adopted and the Bill was passed.

#### 2.55 P.M.

#### 15. Discussion under Rule 193

Time Taken: 4 hrs. 06 mts.

Shri Gurudas Dasgupta raised the discussion on need for harmonious functioning of three organs of the State i.e. Legislature, Judiciary and Executive.

The following members took part in the debate :-

- 1. Shri Kharabela Swain
- 2. Shri V. Kishore Chandra S. Deo
- 3. Shri Varkala Radhakrishnan
- 4. Shri Mohan Singh
- 5. Shri Devendra Prasad Yadav
- 6. Shri A. Krishnaswamy
- 7. Shri Suresh Prabhakar Prabhu
- 8. Shri Prasanna Acharya
- 9. Dr. P. P. Koya
- 10. Shri Suravaram Sudhakar Reddy
- 11. Shri Lakshman Singh
- 12. Shri S.K. Kharventhan
- 13. Shri Ramdas Bandu Athawale
- 14. Shri A. R. Shaheen
- 15. Dr. Sebastian Paul (Speech unfinished)

The discussion was not concluded.

#### \*7.30 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 4<sup>th</sup> December, 2007)

P.D.T.ACHARY, Secretary-General.

<sup>\*</sup>From 7.01 P.M. to 7.30 P.M., members raised matters of urgent public importance.

# **LOK SABHA**

# **BULLETIN - PART I**

(Brief Record of Proceedings)

Tuesday, December 4, 2007/ Agrahayana 13, 1929 (Saka)

No. 273

#### 11.00 A.M.

### 1. Starred Questions

Starred Question Nos. 261 - 264 were orally answered. Replies to Starred Question Nos. 265 - 280 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Question Nos. 2440 – 2669 were laid on the Table.

#### **12.00 Noon**

# 3. Papers laid on the Table

The following papers were laid on the table :-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indo German Tool Room, Ahmedabad, for the year 2006-2007, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indo German Tool Room, Ahmedabad, for the year 2006-2007.
  - (2) (i) A copy of the Annual Report (Hindi and English versions) of

- the Process Cum Product Development Centre, Meerut, for the year 2006-2007, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Process Cum Product Development Centre, Meerut, for the year 2006-2007.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Design of Electrical Measuring Instruments, Mumbai, for the year 2006-2007, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Design of Electrical Measuring Instruments, Mumbai, for the year 2006-2007.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Tool Design, Hyderabad, for the year 2006-2007, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Institute of Tool Design, Hyderabad, for the year 2006-2007.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Process and Product Development Centre, Agra, for the year 2006-2007, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Process and Product Development Centre, Agra, for the year 2006-2007.

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for the Development of Glass Industry, Firozabad, for the year 2006-2007, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for the Development of Glass Industry, Firozabad, for the year 2006-2007.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Footwear Training Institute, Agra, for the year 2006-2007, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Footwear Training Institute, Agra, for the year 2006-2007.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indo-German Tool Room, Indore, for the year 2006-2007, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indo-German Tool Room, Indore, for the year 2006-2007.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Fragrance and Flavour Development Centre, Kannauj, for the year 2006-2007, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Fragrance and Flavour Development Centre, Kannauj, for the year 2006-2007.

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Central Footwear Training Institute, Chennai, for the year 2006-2007, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Footwear Training Institute, Chennai, for the year 2006-2007.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room, Ludhiana, for the year 2006-2007, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Tool Room, Ludhiana, for the year 2006-2007.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hand Tools, Jalandhar, for the year 2006-2007, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Institute of Hand Tools, Jalandhar, for the year 2006-2007.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Bhubaneswar, for the year 2006-2007, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Tool Room and Training Centre, Bhubaneswar, for the year 2006-2007.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the

- Indo German Tool Room, Aurangabad, for the year 2006-2007, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indo German Tool Room, Aurangabad, for the year 2006-2007.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics Service and Training Centre, Nainital, for the year 2006-2007, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Electronics Service and Training Centre, Nainital, for the year 2006-2007.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Tool Room and Training Centre, Guwahati, for the year 2006-2007, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Tool Room and Training Centre, Guwahati, for the year 2006-2007.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indo-Danish Tool Room, Jamshedpur, for the year 2006-2007, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indo-Danish Tool Room, Jamshedpur, for the year 2006-2007.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the

- Central Tool Room and Training Centre, Kolkata, for the year 2006-2007, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Tool Room and Training Centre, Kolkata, for the year 2006-2007.
- (19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (i) Statement regarding Review by the Government of the working of the National Small Industries Corporation Limited, New Delhi, for the year 2006-2007.
  - (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Micro, Small and Medium Enterprises, Hyderabad, for the year 2006-2007, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute for Micro, Small and Medium Enterprises, Hyderabad, for the year 2006-2007.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Entrepreneurship and Small Business Development, Noida, for the year 2006-2007, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the National Institute for Entrepreneurship and Small Business Development, Noida, for the year 2006-2007.

- (22) A copy of the Notification No. G.S.R.1881(E) (Hindi and English versions) published in Gazette of India dated the 6<sup>th</sup> November, 2007, notifying the names of channels mentioned therein operated by or on behalf of Parliament of India, for re-transmission by the cable operators in their cable service, issued under sub-section (1) of section 8 of the Cable Television Networks (Regulation) Act, 1995.
- (23) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Broadcast Engineering Consultants India Limited, New Delhi, for the year 2006-2007.
  - (ii) Annual Report of the Broadcast Engineering Consultants India Limited, New Delhi, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (24) A copy of the Notification No.G.S.R.457(E) published in Gazette of India dated the 2<sup>nd</sup> July, 2007, substituting Rule 36 and Rule 44 of the Cinematograph (Certification) Rules, 1983, issued under section 8 of the Cinematograph Act, 1952, together with a corrigendum thereto published in Notification No. G.S.R.561(E) dated the 21<sup>st</sup> August, 2007.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.

- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Satyajit Ray Film and Television Institute, Kolkata, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Satyajit Ray Film and Television Institute, Kolkata, for the year 2006-2007.
- (27) A copy of the Annual Report (Hindi and English versions) of the Press Council of India, New Delhi, for the year 2006-2007.
- (28) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Rehabilitation Plantations Limited, Punalur, for the year 2006-2007.
  - (ii) Annual Report of the Rehabilitation Plantations Limited, Punalur, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Repatriates Cooperative Finance and Development Bank Limited, Chennai, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Repatriates Cooperative Finance and Development Bank Limited, Chennai, for the year 2006-2007.
- (30) A copy of the Special Order No. 5/3/07-M&G dated 27<sup>th</sup> November, 2007 (Hindi and English versions) issued by the President authorizing Governor of Goa for additional expenses of Schedule-II to the Governors (Allowances and Privileges) Rules, 1987, issued under Section 12 of the Governors (Emoluments, Allowances and Privileges) Act, 1982.

- (31) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992:-
  - (i) The Indo-Tibetan Border Police Force, Armourer Cadre (Group 'A' and 'B' Posts) Recruitment Rules, 2007, published in Notification No. G.S.R. 647(E) in Gazette of India dated the 8<sup>th</sup> October, 2007.
  - (ii) The Indo-Tibetan Border Police Force, Armourer Cadre (Group 'C' Posts) Recruitment Amendment Rules, 2007, published in Notification No. G.S.R. 646(E) in Gazette of India dated the 8<sup>th</sup> October, 2007.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan (SSA) UT Mission Authority, Port Blair, for the year 2004-2005, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan (SSA) UT Mission Authority, Port Blair, for the year 2004-2005.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan (SSA) UT Mission Authority, Port Blair, for the year 2005-2006, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan (SSA) UT Mission Authority, Port Blair, for the year 2005-2006.

- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan, Rajya Mission, Tripura, for the year 2004-2005, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan, Rajya Mission, Tripura, for the year 2004-2005.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Goa Sarva Shiksha Abhiyan Society, Panaji, for the year 2005-2006, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Goa Sarva Shiksha Abhiyan Society, Panaji, for the year 2005-2006.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Shiksha Mission Chhattisgarh, Raipur, for the year 2004-2005, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Shiksha Mission Chhattisgarh, Raipur, for the year 2004-2005.

- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Shiksha Mission Chhattisgarh, Raipur, for the year 2005-2006, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Shiksha Mission Chhattisgarh, Raipur, for the year 2005-2006.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Kerala Mahila Samakhya Society, Trivandrum, for the year 2005-2006, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Kerala Mahila Samakhya Society, Trivandrum, for the year 2005-2006.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Uttar Pradesh Mahila Samakhya Society, Lucknow, for the year 2005-2006, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Uttar Pradesh Mahila Samakhya Society, Lucknow, for the year 2005-2006.

- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Mahila Samakhya Society, Ahmedabad, for the year 2005-2006, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Gujarat Mahila Samakhya Society, Ahmedabad, for the year 2005-2006.
- (49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Society, U.T. Chandigarh, for the years 2003-2004 and 2004-2005, along with Audited Accounts.
  - (ii) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Society, U.T. Chandigarh, for the year 2005-2006, along with Audited Accounts.
  - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Society,U.T. Chandigarh, for the years 2003-2004 to 2005-2006.
- (51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.
- (52) (i) A copy of the Annual Administrative Report (Hindi and English versions) of the Tamil Nadu State Mission of Education for All (Sarva Shiksha Abhiyan), Chennai, for the year 2004-2005, along

- with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Tamil Nadu State Mission of Education for All (Sarva Shiksha Abhiyan), Chennai, for the year 2004-2005.
- (53) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (52) above.
- (54) (i) A copy of the Annual Administrative Report (Hindi and English versions) of the Tamil Nadu State Mission of Education for All (Sarva Shiksha Abhiyan), Chennai, for the year 2005-2006, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Tamil Nadu State Mission of Education for All (Sarva Shiksha Abhiyan), Chennai, for the year 2005-2006.
- (55) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.
- (56) (i) A copy of the Annual Report (Hindi and English versions) of the District Primary Education Programme and Sarva Shiksha Abhiyan, Kolkata, for the year 2005-2006, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the District Primary Education Programme and Sarva Shiksha Abhiyan, Kolkata, for the year 2005-2006.

- (57) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (56) above.
- (58) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Open Schooling, New Delhi, for the year 2006-2007.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Open Schooling, New Delhi, for the year 2006-2007.
  - (iii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Open Schooling, New Delhi, for the year 2006-2007, together with Audit Report thereon.
  - (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the National Institute of Open Schooling, New Delhi, for the year 2006-2007.
- (59) A copy of the Notification No. G.S.R.314(E) (Hindi and English versions) published in Gazette of India dated the 27<sup>th</sup> April 2007 regarding reservation of area in the State of Orissa for undertaking mining operations through the National Aluminium Company Limited issued under Section 17A of the Mines and Minerals (Development and Regulation) Act, 1957.
- (60) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 2006-2007, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Design, Ahmedabad, for the year 2006-2007.

- (61) A copy of the Gas Cylinders (Amendment) Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R. 677(E) in Gazette of India dated the 24<sup>th</sup> October, 2007 under sub-section (8) of section 18 of the Explosives Act, 1884.
- (62) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956:-
  - (i) Statement regarding Review by the Government of the working of the Jammu and Kashmir Development Finance Corporation Limited, Jammu, for the year 2006-2007.
  - (ii) Annual Report of the Jammu and Kashmir Development Finance Corporation Limited, Jammu, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (63) A copy of draft Notification F.No.7(7)2006-I.P. (Hindi and English versions) rescinding Notification No. S.O.857(E) dated 10<sup>th</sup> December, 2007 and subsequent amendments made thereto, under sub-section (3) of Section 11B of the Industries (Development and Regulation) Act, 1951.
- (64) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for EOUs and SEZ Units, New Delhi, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for EOUs and SEZ Units, New Delhi, for the year 2006-2007.
- (65) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Chennai, for the year 2006-2007,

along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Leather Exports, Chennai, for the year 2006-2007.
- (66) (i) A copy of the Annual Report (Hindi and English versions) of the Footwear Design and Development Institute, Noida, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Footwear Design and Development Institute, Noida, for the year 2006-2007.
- (67) (i) A copy of the Annual Report (Hindi and English versions) of the Gem and Jewellery Export Promotion Council, Mumbai, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gem and Jewellery Export Promotion Council, Mumbai, for the year 2006-2007.
- (68) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Goods Export Promotion Council, New Delhi, for the year 2006-2007.
- (69) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (a) (i) Review by the Government of the working of the Export Credit

- Guarantee Corporation of India Limited, Mumbai, for the year 2006-2007.
- (ii) Annual Report of the Export Credit Guarantee Corporation of India Limited, Mumbai, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the MMTC Limited, New Delhi, for the year 2006-2007.
  - (ii) Annual Report of the MMTC Limited, New Delhi, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the India Trade Promotion Organisation, New Delhi, for the year 2006-2007.
  - (ii) Annual Report of the India Trade Promotion Organisation, New Delhi, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the PEC Limited, New Delhi, for the year 2006-2007.
  - (ii) Annual Report of the PEC Limited, New Delhi, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (70) A copy of the Special Economic Zones (Second Amendment) Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R. 1744 (E) in Gazette of India dated the 12<sup>th</sup> October, 2007 under sub-section (3) of Section 55 of the Special Economic Zones, Act, 2005, together with an explanatory note.
- (71) A copy of the statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Account of the Tea Board for the year

2006-2007 within the stipulated period of nine months after the close of accounting year.

- (72) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Foreign Trade, New Delhi, for the year 2006-2007.
- (73) (i) A copy of the Annual Report (Hindi and English versions) of the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council (CHEMEXCIL), Mumbai, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the of Government of the working the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council (CHEMEXCIL), Mumbai, for the year 2006-2007.
- (74) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Mumbai, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Packaging, Mumbai, for the year 2006-2007.
- (75) (i) A copy of the Annual Report (Hindi and English versions) of the Chemicals and Allied Products Export Promotion Council (CAPEXIL), Kolkata, for the year 2006-2007, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chemicals and Allied Products Export Promotion Council (CAPEXIL), Kolkata, for the year 2006-2007.
- (76) (i) A copy of the Annual Report (Hindi and English versions) of the Engineering Export Promotion Council, Kolkata, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Engineering Export Promotion Council, Kolkata, for the year 2006-2007.
- (77) (i) A copy of the Annual Report (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rubber Board, Kottayam, for the year 2006-2007.
- (78) (i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board, Bangalore, for the year 2006-2007.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coffee Board, Bangalore (General Fund for the year 2006-2007 and Pool Fund for the years 2005-2006 and 2006-2007 for the period from 1.1.2006 to 31.3.2007) together with audit report thereon, for the year 2006-2007.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coffee Board, Bangalore, for the year 2006-2007.
- (79) (i) A copy of the Annual Report (Hindi and English versions) of the Spices Board, Cochin, for the year 2006-2007.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the

- Spices Board, Cochin, for the year 2006-2007, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Spices Board, Cochin, for the year 2006-2007.
- (80) (i) A copy of the Annual Report (Hindi and English versions) of the Plastics Exports Promotion Council, Mumbai, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Plastics Exports Promotion Council, Mumbai, for the year 2006-2007.
  - (81) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Patna, for the year 2004-2005, along with Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Patna, for the year 2004-2005.
  - (82) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (81) above.
  - (83) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2005-2006, along with Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2005-2006.

- (84) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (83) above.
- (85) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2004-2005, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2004-2005.
- (86) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (85) above.
- (87) (i) A copy of the Annual Report (Hindi and English versions) of the Indian School of Mines, Dhanbad, for the year 2005-2006, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian School of Mines, Dhanbad, for the year 2005-2006.
- (88) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (87) above.
- (89) A copy of the Annual Accounts (Hindi and English versions) of the University of Delhi, Delhi, for the year 2004-2005, together with Audit Report thereon.
- (90) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (89) above.

- (91) A copy of the Annual Accounts (Hindi and English versions) of the Nagaland University, Kohima, for the year 2003-2004, together with Audit Report thereon.
- (92) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (91) above.
- (93) A copy of the Annual Accounts (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 2005-2006, together with Audit Report thereon.
- (94) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (93) above.
- (95) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Institute of Technology, Bhopal, for the year 2005-2006, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Institute of Technology, Bhopal, for the year 2005-2006.
- (96) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (95) above.
- (97) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Srinagar, for the year 2005-2006, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology,

#### Srinagar, for the year 2005-2006.

- (98) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (97) above.
- (99) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Jamshedpur, for the year 2005-2006, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Jamshedpur, for the year 2005-2006.
- (100) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (99) above.
- (101) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2006-2007.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2006-2007.
- (102) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 2006-2007.

- (103) A copy of the Annual Accounts (Hindi and English versions) of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2003-2004, together with Audit Report thereon.
- (104) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (103) above.
- (105) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2006-2007.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2006-2007, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Urdu University, Hyderabad, for the year 2006-2007.

# 4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 3<sup>rd</sup> December, 2007, Rajya Sabha agreed without any amendment to the Payment of Bonus (Amendment) Bill, 2007 passed by Lok Sabha on the 27<sup>th</sup> November, 2007
- (ii) That at its sitting held on the 3<sup>rd</sup> December, 2007, Rajya Sabha passed the Indira Gandhi National Tribal University Bill, 2007.
- (iii) That at its sitting held on the 3<sup>rd</sup> December, 2007, Rajya Sabha agreed without any amendment to the Tyre Corporation of India Limited (Disinvestment of Ownership) Bill, 2007, passed by Lok Sabha on the 23<sup>rd</sup> November, 2007.

- (iv) That at its sitting held on the 3<sup>rd</sup> December, 2007, Rajya Sabha agreed without any amendment to the Payment and Settlement Systems Bill, 2007, passed by Lok Sabha on the 26<sup>th</sup> November, 2007.
- (v) That at its sitting held on the 3<sup>rd</sup> December, 2007, Rajya Sabha passed the Armed Forces Tribunal Bill, 2007.

# 5. Bills as passed by Rajya Sabha — Laid on the Table

- (i) The Indira Gandhi National Tribal University Bill, 2007.
- (ii) The Armed Forces Tribunal Bill, 2007.

# 6. Report on Participation of Indian Parliamentary Delegation at the 52<sup>nd</sup> Commonwealth Parliamentary Conference

Secretary-General laid on the Table (Hindi and English versions) of the Report on Participation of Indian Parliamentary Delegation at the 52<sup>nd</sup> Commonwealth Parliamentary Conference held at Abuja (Nigeria) from 1 September to 10 September 2006.

# 7. Report of Committee on Public Undertakings

Shri Rupchand Pal presented a copy of the Twenty-fourth Report (Hindi and English version) of the Committee on Public Undertakings on Action Taken by the Government on the recommendations contained in the 16<sup>th</sup> Report (14<sup>th</sup> Lok Sabha) on "Special Contingency Policies on mobile handsets by Insurance Companies."

# 8. Reports of Standing Committee on Finance

Shri Anant Kumar presented a copy each of the following Reports (Hindi and English versions) of the Standing Committee on Finance:

- Fifty-ninth action taken report on the recommendations/observations contained in the Fifty-first Report on Demands for Grants (2007-08) of Ministry of Finance (Departments of Economic Affairs, Expenditure and Disinvestment);
- (2) Sixtieth action taken report on the recommendations/observations contained in the Fifty-second Report on Demands for Grants (2007-08) of Ministry of Finance (Department of Revenue);
- (3) Sixty-first action taken report on the recommendations/observations contained in the Fifty-third Report on Demands for Grants (2007-08) of the Ministry of Planning;
- (4) Sixty-second action taken report on the recommendations/observations contained in the Fifty-fourth Report on Demands for Grants (2007-08) of the Ministry of Statistics and Programme Implementation;
- (5) Sixty-third action taken report on the recommendations/observations contained in the Fifty-fifth Report on Demands for Grants (2007-08) of the Ministry of Corporate Affairs;
- (6) Sixty-fourth action taken report on the recommendations/observations contained in the Forty-first Report on 'Introduction of New Income Tax Return Form'; and
- (7) Sixty-fifth action taken report on the recommendations/observations contained in the Forty-third Report on 'Efficacy of Reform Process in Capital Market – Recent IPO Scam'.

# 9. Reports of Standing Committee on Information Technology

Shri Ramesh Debu presented the following Reports (Hindi and English versions) of the Standing Committee on Information Technology (2007-2008):-

- (1) Fifty-first Report on action taken by the Government on the recommendations/observations of the Committee contained in their Forty-third Report on Demands for Grants (2007-2008) relating to the Ministry of Information and Broadcasting.
- (2) Fifty-second Report on action taken by the Government on the recommendations/observations of the Committee contained in their Forty-fourth Report on Demands for Grants (2007-2008) relating to the Ministry of Communications and Information Technology (Department of Telecommunications).
- (3) Fifty-third Report on action taken by the Government on the recommendations/observations of the Committee contained in their Forty-fifth Report on Demands for Grants (2007-2008) relating to the Ministry of Communications and Information Technology (Department of Posts).
- (4) Fifty-fourth Report on action taken by the Government on the recommendations/observations of the Committee contained in their Forty-sixth Report on Demands for Grants (2007-2008) relating to the Ministry of Communications and Information Technology (Department of Information Technology).

# 10. Report of Standing Committee on Railways

Shri Basudeb Acharia presented a copy each (Hindi and English versions) of the Thirty-fifth Report of the Standing Committee on Railways on Action Taken by the Government on the recommendations/observations contained in the Twenty-seventh Report (14<sup>th</sup> Lok Sabha) on 'Demands for Grants 2007-08 of the Ministry of Railways'.

## 11. Statements By Ministers

- (i) The Minister of Finance laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 51<sup>st</sup> Report of the Standing Committee on Finance on Demands for Grants (2007-08), pertaining to the Department of Economic Affairs, Financial Services, Expenditure and Disinvestment, Ministry of Finance.
- (ii) The Minister of Rural Development made a statement regarding the Indira Gandhi National Old Age Pension Scheme (IGNOAPS).
- (iii) The Minister of State in the Ministry of Chemicals and Fertilizers and Parliamentary Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 16<sup>th</sup> Report of the Standing Committee on Chemicals and Fertilizers on Demands for Grants (2007-08), pertaining to the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers.
- (iv) The Minister of State in the Ministry of Home Affairs laid a Statement (Hindi and English versions) correcting the reply given on 15.05.2007 to Unstarred Question No. 5313 by Shri Hansraj G. Ahir, M.P. regarding Bharat Ratna Awards alongwith the reasons for delay in correcting the reply.
- (v) The Minister of State in the Ministry of Home Affairs made a statement regarding the status of implementation of the recommendations contained in the 126<sup>th</sup> Report of the Standing Committee on Home Affairs on Demands for Grants (2007-08), pertaining to the Ministry of Home Affairs.

#### 12.14 P.M.

#### 12. Government Bill – Introduced

The Paramedical and Physiotherapy Central Councils Bill, 2007.

#### 12.17 P.M.

# **13.** Observation by the Speaker

The Speaker made an Observation regarding the business transacted by the House during the week ending 1 December, 2007.

#### \*14 Submission by Member

Shri Bhartruhari Mahtab made a submission regarding need to provide aerobridges at airports to avoid accidents on tarmac.

Shri Priyaranjan Dasmunsi responded.

#### 12.51 P.M.

#### 15. Government Bills – Deferred

- (i) The Sixth Schedule to the Constitution (Amendment) Bill, 2007.
- (ii) The Constitution (One Hundred and Seventh Amendment) Bill, 2007 (Amendment of Articles 244 and 332).

On the Minister of Home Affairs saying that the Government will have no objection if the Bills were referred to the Standing Committee, the Speaker observed that the consideration of the Bills was being deferred in view of reconsideration on the part of the Government.

(Lok Sabha adjourned at 12.55 P.M. and re-assembled at 2.00 P.M.)

<sup>\*</sup> From 12.19 P.M. to 12.49 P.M., members raised matters on the urgent public importance.

#### 2.04 P.M.

#### 16. Matters under Rule 377.

- (1) Shri Francisco C. Sardinha raised a matter regarding need to expedite the survey work for upgradation of N.H. 17 in Goa.
- (2) Shri Ananta Nayak raised a matter regarding need to upgrade the domestic airports at Silsuan and Barbil in Orissa.
- (3) Shri Bikram Keshari Deo raised a matter regarding need to raise Minimum Support Price for paddy with a view to promote paddy cultivation.
- (4) Shri Bhanu Pratap Singh Verma raised a matter regarding need to renovate monuments of archeological importance at Kalai Nagar in Jalaun Parliamentary Constituency, Uttar Pradesh.
- (5) Dr. K.S. Manoj raised a matter regarding need to include the fishermen communities of Kerala in the list of Scheduled Castes.
- (6) Shri Ajay Chakraborty raised a matter regarding need to review the allocation of spectrum to the private GSM operators in Telecom sector.
- (7) Prof. M. Ramadass raised a matter regarding need to evolve a policy on deep sea fishing with a view to protect the interest of Indian fishermen.
- (8) Shri A.R. Shaheen raised a matter regarding need to extend the construction of Udhampur-Baramulla railway line to Kupwara in Jammu and Kashmir.
- (9) Shri Virendra Kumar raised a matter regarding need to undertake afforestation work along four-lane express highway from Malthaun to Maharajpur in Sagar, Madhya Pradesh.

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Nikhil Kumar regarding need to set up a railway halt on Grand Chord Railway Line at Godiha, district Aurangabad, Bihar.
- (2) Shri Mohan Jena regarding need to expedite implementation of Rajiv Gandhi Gramin Vidyutikaran Yojana in Jajpur district, Orissa.

Time Taken: 7 hrs. 27 mts.

#### 17. Discussion under Rule 193

Further discussion on need for harmonious functioning of three organs of the State i.e. Legislature, Judiciary and Executive raised by Shri Gurudas Dasgupta on 03.12.2007, continued.

The following members took part in the debate :-

- 1. Dr. Sebastian Paul
- 2. Prof. Rasa Singh Rawat
- 3. Shri Priyaranjan Dasmunsi
- 4. Prof. M. Ramadass
- 5. Adv. Suresh Kurup
- 6. Shri Virchandra Paswan
- 7. Shri M.P. Veerendra Kumar
- 8. Shri Vijayendra Pal Singh
- \*9 Dr. Thokchom Meinya
- \*10 Smt. Botcha Jhansi Lakshmi
- 11. Shri Kirip Chaliha
- 12. Smt. Ranjeet Ranjan
- 13. Shri N.Y. Hanumanthappa
- 14. Shri Mitrasen Yadav
- \*15. Shri M. Appadurai
- 16. Smt. Kiran Maheshwari
- 17. Shri Brahmananda Panda
- 18. Shri Bikram Keshari Deo
- \*19. Smt. Sangeeta Kumari Singh Deo

Shri H.R. Bhardwaj replied to the debate.

The discussion was concluded.

<sup>\*</sup>Written speeches were laid on the Table.

#### 5.44 P.M.

#### 18. Government Bill – Under Consideration

Time recommended: 2 hrs.

Time Taken: 21 mts.

Balance: 1 hr. 39 mts.

The Indira Gandhi National Tribal University Bill, 2007, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Smt. D. Purandeswari on behalf of Shri Arjun Singh.

The following members took part in the debate:-

- 1. Shri Ganesh Singh
- 2. Shri Adhir Chowdhury

The discussion was not concluded.

\*6.32 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 5<sup>th</sup> December, 2007)

P.D.T.ACHARY, Secretary-General.

<sup>\*</sup>From 6.05 P.M. to 6.32 P.M., members raised matters of urgent public importance.

# **LOK SABHA**

# **BULLETIN - PART I**

(Brief Record of Proceedings)

Wednesday, December 5, 2007/ Agrahayana 14, 1929 (Saka)

No. 274

#### 11.00 A.M.

#### 1. Starred Questions

Starred Question Nos. 281, 283, 284, 285, 287 and 288 were orally answered. Replies to Starred Question Nos. 282, 286 and 289 – 300 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Question Nos. 2670 – 2884 were laid on the Table.

#### **12.00 Noon**

# 3. Papers laid on the Table

The following papers were laid on the table :-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (a) (i) Review by the Government of the working of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2006-2007.
    - (ii) Annual Report of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the Sethusamudram Corporation Limited, Chennai, for the year 2006-2007.
  - (ii) Annual Report of the Sethusamudram Corporation Limited, Chennai, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Cochin Shipyard Limited, Kochi, for the year 2006-2007.
  - (ii) Annual Report of the Cochin Shipyard Limited, Kochi, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Shipping Corporation of India Limited, Mumbai, for the year 2006-2007.
  - (ii) Annual Report of the Shipping Corporation of India Limited, Mumbai, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Accounts (Hindi and English versions) of the Cochin Port Trust, Cochin, for the year 2006-2007, together with audit report thereon.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the audited accounts of the Cochin Port Trust, Cochin, for the year 2006-2007.
- (3) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Tuticorin Port Trust, Tuticorin, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tuticorin Port Trust, Tuticorin,

- for the year 2006-2007.
- (4) (i) A copy of the Annual Accounts (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 2006-2007, together with audit report thereon.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the audited accounts of the Mumbai Port Trust, Mumbai, for the year 2006-2007.
- (5) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mormugao Port Trust, Mormugao, for the year 2006-2007.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mormugao Port Trust, Mormugao, for the year 2006-2007.
- (6) (i) A copy of the Annual Administration Report (Hindi and English versions) of the New Mangalore Port Trust, Mangalore, for the year 2006-2007.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Mangalore Port Trust, Mangalore, for the year 2006-2007.
- (7) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cochin Port Trust, Cochin, for the year 2006-2007, together with audit report thereon.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the audited accounts of the Cochin Port Trust, Cochin, for the year 2006-2007.
- (8) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kandla Port Trust, Kandla, for the year 2006-

2007.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kandla Port Trust, Kandla, for the year 2006-2007.
- (9) (i) A copy of the Annual Accounts (Hindi and English versions) of the Mumbai Port Trust, Pension Fund Trust, Mumbai, for the year 2006-2007, together with audit report thereon.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the audited accounts of the Mumbai Port Trust, Pension Fund Trust, Mumbai, for the year 2006-2007.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Ship Design and Research Centre, Visakhapatnam, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Ship Design and Research Centre, Visakhapatnam, for the year 2006-2007.
- (11) (i) A copy of the Annual Administrative Report (Hindi and English versions) of the Vishakhapatnam Dock Labour Board, Visakhapatnam, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vishakhapatnam Dock Labour Board, Visakhapatnam, for the year 2006-2007.
- (12) A copy of the Annual Report (Hindi and English Versions) of the Central Vigilance Commission, New Delhi, for the year 2006 under sub-section (3) of Section 14 of the Central Vigilance Commission Act, 2003.

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 2006-2007, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 2006-2007.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Grih Kalyan Kendra, New Delhi, for the year 2006-2007, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Grih Kalyan Kendra, New Delhi, for the year 2006-2007.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Civil Services Officers' Institute, New Delhi, for the year 2006-2007, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Civil Services Officers' Institute, New Delhi, for the year 2006-2007.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Civil Services Society, New Delhi, for the year 2006-2007, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Civil Services Society, New Delhi, for the year 2006-2007.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 2006-2007, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Public Administration, New Delhi, for the year 2006-2007.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Bhandar, New Delhi, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kendriya Bhandar, New Delhi, for the year 2006-2007.
- (19) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:-
- (i) The Indian Administrative Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 2007 published in Notification No. G.S.R.553 (E) in Gazette of India dated the 16<sup>th</sup> August, 2007.
- (ii) The Indian Administrative Service (Pay) Fifth Amendment Rules, 2007 published in Notification No. G.S.R.554 (E) in Gazette of India dated the 16<sup>th</sup> August, 2007.
- (iii) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 2007 published in Notification No. G.S.R.702 (E) in Gazette of India dated the 12<sup>th</sup> November, 2007.
- (iv) The Indian Forest Service (Pay) Amendment Rules, 2007 published in Notification No. G.S.R.703 (E) in Gazette of India dated the 12<sup>th</sup> November, 2007.
- (v) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 2007 published in Notification No. G.S.R.359(E) in Gazette of India dated the 18<sup>th</sup> May, 2007.

- (vi) The Indian Police Service (Pay) Third Amendment Rules, 2007 published in Notification No. G.S.R.360(E) in Gazette of India dated the 18<sup>th</sup> May, 2007.
- (vii) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 2007 published in Notification No. G.S.R.362(E) in Gazette of India dated the 18<sup>th</sup> May, 2007.
- (viii) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 2007 published in Notification No. G.S.R.391(E) in Gazette of India dated the 26<sup>th</sup> May, 2007.
- (ix) The Indian Administrative Service (Pay) Third Amendment Rules, 2007 published in Notification No. G.S.R.392(E) in Gazette of India dated the 26<sup>th</sup> May, 2007.
- (x) The Indian Administrative Service (Fixation of Cadre Strength)

  Amendment Regulations, 2007 published in Notification No. G.S.R.415(E)
  in Gazette of India dated the 5<sup>th</sup> June, 2007.
- (xi) The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 2007 published in Notification No. G.S.R.424(E) in Gazette of India dated the 13<sup>th</sup> June, 2007.
- (xii) The Indian Police Service (Pay) Fourth Amendment Rules, 2007 published in Notification No. G.S.R.425(E) in Gazette of India dated the 13<sup>th</sup> June, 2007.
- (xiii) The Indian Police Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 2007 published in Notification No. G.S.R.438(E) in Gazette of India dated the 20<sup>th</sup> June, 2007.
- (xiv) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 2007 published in Notification No. G.S.R.471(E) in Gazette of India dated the 5<sup>th</sup> July, 2007.
- (xv) The Indian Administrative Service (Pay) Fourth Amendment Rules, 2007 published in Notification No. G.S.R.472(E) in Gazette of India dated the 5<sup>th</sup> July, 2007.

- (20) Eleven Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (v to xv) of item No. (19) above.
- (21) A copy of the Annual Report (Hindi and English versions) of the National Statistical Commission, New Delhi, for the year 2006-2007.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Kolkata, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Statistical Institute, Kolkata, for the year 2006-2007.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homoeopathy, Kolkata, for the year 2005-2006, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Homoeopathy, Kolkata, for the year 2005-2006.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) A copy each of the following Annual Reports for the year 2006-2007 (Hindi and English versions) along with Audited Accounts in respect of the following Centres:-
  - (i) Population Research Centre Gokhale Institute of Politics and Economics, Pune.

- (ii) Population Research Centre, Thiruvananthapuram.
- (iii) Population Research Centre, Visakhapatnam.
- (iv) Population Research Centre, Vadodara.
- (v) CRRID Population Research Centre, Chandigarh.
- (vi) Population Research Centre, Patna.
- (vii) Population Research Centre, Delhi.
- (viii) Population Research Centre, Srinagar.
- (ix) Population Research Centre, Lucknow.
- (x) Population Research Centre, Udaipur.
- (xi) Population Research Centre, Bhubaneswar.
- (xii) Population Research Centre, Dharwad.
- (xiii) Population Research Centre, Sagar.
- (xiv) Population Research Centre, Gandhigram.
- (xv) Population Research Centre, Guwahati.
- (xvi) Population Research Centre, Chandigarh.
- (xvii) Population Research Centre, Bangalore.
- (26) A copy each of the Review (Hindi and English versions) by the Government on the working of the above Centres for the year 2006-2007.
- (27) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-
  - (i) S.O. 1483 (E) published in Gazette of India dated the 29<sup>th</sup> August, 2007 regarding rates of fees to be recovered from the users of the Project facility on National Highway No. 9 (Pune-Hyderabad Road) in the State of Andhra Pradesh.
  - (ii) S.O. 1471 (E) published in Gazette of India dated the 29<sup>th</sup> August, 2007 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 47 (Walayar –Thrissur Section) in the State of Kerala.

- (iii) S.O. 1500 (E) published in Gazette of India dated the 7th September, 2007 regarding rate of fee to be recovered from the users of four-laned stretch of National Highway No. 2 in the State of Uttar Pradesh.
- (iv) S.O. 1635 (E) published in Gazette of India dated the 27<sup>th</sup> September, 2007 making certain amendments in the Notification No. S.O. 1096 (E) dated the 4<sup>th</sup> October, 2005.
- (v) S.O. 1522 (E) published in Gazette of India dated the 12<sup>th</sup> September, 2007 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 5 (Vijayawada-Visakhapatnam Section) in the State of Andhra Pradesh.
- (vi) S.O. 1555 (E) published in Gazette of India dated the 17<sup>th</sup> September, 2007 making certain amendments in the Notification No. S.O. 808 (E) dated the 9<sup>th</sup> July, 2004.
- (vii) S.O. 1698 (E) published in Gazette of India dated the 4<sup>th</sup> October, 2007 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 7 (Nagpur-Hyderabad Section) in the State of Andhra Pradesh.
- (viii) S.O. 1803 (E) published in Gazette of India dated the 23<sup>rd</sup> October, 2007 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 7 (Nagpur-Hyderabad Section) in the State of Andhra Pradesh.
- (ix) S.O. 1836 (E) published in Gazette of India dated the 26<sup>th</sup> October, 2007 authorizing the Officers mentioned therein to acquire land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 202, in the State of Andhra Pradesh.

- (x) S.O. 1834 (E) published in Gazette of India dated the 26<sup>th</sup> October, 2007 authorizing the Officers mentioned therein to acquire land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 1, in the State of Punjab.
- (xi) S.O. 1732 (E) published in Gazette of India dated the 10<sup>th</sup> October, 2007 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 10 (Bahadurgarh-Rohtak Section) in the State of Haryana.
- (xii) S.O. 1430 (E) published in Gazette of India dated the 20<sup>th</sup> August, 2007 regarding acquisition of land for building (six-laning), maintenance, management and operation of National Highway No. 8 (Vadodara Surat Section) in the State of Gujarat.
- (xiii) S.O. 1531 (E) published in Gazette of India dated the 13<sup>th</sup> September, 2007 regarding acquisition of land for building (six-laning), maintenance, management and operation of National Highway No. 8 (Bharuch– Surat Section) in the State of Gujarat.
- (xiv) S.O. 1532 (E) published in Gazette of India dated the 13<sup>th</sup> September, 2007 making certain amendments in the Notifications No. S.O. 621 (E) dated the 20<sup>th</sup> April, 2007.
- (xv) S.O. 1536 (E) and S.O. 1537 (E) published in Gazette of India dated the 13<sup>th</sup> September, 2007 regarding acquisition of land for building (six-laning), maintenance, management and operation of different stretches of National Highway No. 8 (Bharuch– Surat Section) in the State of Gujarat.

- (xvi) S.O. 1740 (E) published in Gazette of India dated the 12<sup>th</sup> October, 2007 regarding acquisition of land for building (six-laning), maintenance, management and operation of National Highway No. 8 (Bharuch– Surat Section) in the State of Gujarat.
- (xvii) S.O. 1731 (E) published in Gazette of India dated the 13<sup>th</sup> September, 2007 making certain amendments in the Notifications No. S.O. 1096 (E) dated the 4<sup>th</sup> August, 2007.
- (xviii) S.O.1861(E) published in Gazette of India dated the 13<sup>th</sup> September, 2007 making certain amendments in the Notification No. S.O. 1096 (E) dated the 4<sup>th</sup> August, 2007.
- (xix) S.O. 1887(E) published in Gazette of India dated the 7<sup>th</sup> November, 2007 regarding acquisition of land for building (widening/two lining etc.), maintenance, management and operation of National Highway No. 154 (from Manacherra bazaar to Aenakhal) in the State of Assam.
- (xx) S.O. 1935(E) published in Gazette of India dated the 14<sup>th</sup> November, 2007 regarding rates of fee to be recovered from the users of four-laned different stretches of National Highway No. 8 (Gurgaon Kotputli Section) in the States of Haryana and Rajasthan.
- (xxi) S.O. 1841(E) published in Gazette of India dated the 29<sup>th</sup> October, 2007 containing corrigendum to the Notification No. S.O. 1318(E) dated the 1<sup>st</sup> August 2007.
- (xxii) S.O. 1843(E) and S.O. 1844(E) published in Gazette of India dated the 29th October, 2007 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of different stretches of National Highway No. 26 (Jhansi Lakhnadon Section) in the State of Madhya Pradesh.
- (xxiii) S.O. 1923 (E) published in Gazette of India dated the 13th November, 2007 regarding acquisition of land for building

- (widening/four laning etc.) maintenance, management and operation of National Highway No. 4 (Bangalore Nelamangala Section ) in the State of Karnataka.
- (xxiv) S.O. 1924 (E) published in Gazette of India dated the 13th November, 2007 regarding acquisition of land for building (widening/four laning etc.) maintenance, management and operation of National Highway No. 7 (Bangalore Hosur Section) in the State of Karnataka.
- (xxv) S.O. 1424 (E) published in Gazette of India dated the 16th August, 2007 regarding acquisition of land for building (widening) maintenance, management and operation of National Highway No. 57 (Muzaffarpur-Purnea Section) in the State of Bihar.
- (xxvi) S.O. 1739 (E) published in Gazette of India dated the 11th October, 2007 regarding rates of fee to be recovered from the users of bridge on National Highway No. 57 (Darbhanga-Sakari Section) in the State of Bihar.
- (xxvii) S.O. 1357 (E) published in Gazette of India dated the 6th August, 2007 regarding acquisition of land for building (four-laning) maintenance, management and operation of National Highway No. 7 (Hosur-Krishnagiri Section) in the State of Tamil Nadu.
- (xxviii)S.O. 1359 (E) published in Gazette of India dated the 6th August, 2007 regarding acquisition of land for building (widening/four-laning etc.,) maintenance, management and operation of National Highway No. 46 (Krishnagiri-Ranipet Section) in the State of Tamil Nadu.
- (xxix) S.O. 1360 (E) published in Gazette of India dated the 6th August, 2007 regarding acquisition of land for building (widening/four-laning etc.,) maintenance, management and

- operation of National Highway No. 7 (Athipalli-Krishnagiri Section) in the State of Tamil Nadu.
- (xxx) S.O. 1397 (E) published in Gazette of India dated the 13th August, 2007 regarding acquisition of land for building (widening/four-laning etc.,) maintenance, management and operation of National Highway No. 7 (Salem-Karur Section ) in the State of Tamil Nadu.
- (xxxi) S.O. 1398 (E) published in Gazette of India dated the 13th August, 2007 making certain amendments in the Notification No. S.O. 279(E) dated 23rd February, 2007.
- (xxxii) S.O. 1432 (E) and S.O. 1433 (E) published in Gazette of India dated the 20th August, 2007 regarding acquisition of land for building (four-laning) maintenance, management and operation of different stretches of National Highway No. 7 (Salem-Karur Section) in the State of Tamil Nadu.
- (xxxiii)S.O. 1434 (E) published in Gazette of India dated the 20th August, 2007 making certain amendments in the Notification No. S.O. 265 (E) dated 2nd February, 2007.
- (xxxiv)S.O. 1459 (E) published in Gazette of India dated the 25th August, 2007 regarding acquisition of land for building (widening/four-laning etc.,) maintenance, management and operation of National Highway No. 4 in the State of Tamil Nadu.
- (xxxv) S.O. 1460 (E) published in Gazette of India dated the 25th August, 2007 regarding acquisition of land for construction of Flyover at Airport Junction on National Highway No. 45 in the State of Tamil Nadu.
- (xxxvi)S.O. 1461 (E) published in Gazette of India dated the 25th August, 2007 regarding acquisition of land for construction of Grade Separator at Kathipara Junction on National Highway No. 45 in the State of Tamil Nadu.

- (xxxvii) S.O. 1468 (E) published in Gazette of India dated the 29th August, 2007 regarding acquisition of land for building (widening) maintenance, management and operation of National Highway No. 47 including construction of bypasses (Salem-Coimbatore Section) in the State of Tamil Nadu.
- (xxxviii) S.O. 1469 (E) published in Gazette of India dated the 29th August, 2007 regarding acquisition of land for building (widening/four laning etc.,) maintenance, management and operation of National Highway No. 47 (Salem-Coimbatore Section) in the State of Tamil Nadu.
- (xxxix)S.O. 1470 (E) published in Gazette of India dated the 29th August, 2007 regarding acquisition of land for building (widening/four laning etc.,) maintenance, management and operation of National Highway No. 7 (Madurai-Kanniyakumari Section) in the State of Tamil Nadu.
- (xl) S.O. 1479 (E) published in Gazette of India dated the 29th August, 2007 authorizing the District Revenue Officer, Dindigul, Tamil Nadu as the Competent Authority to acquire land for building (widening of existing National Highway No. 209, including construction of bypasses) maintenance, management and operation in the State of Tamil Nadu.
- (xli) S.O. 1515 (E) published in Gazette of India dated the 11th September, 2007 regarding acquisition of land for building (widening/four laning etc.,) maintenance, management and operation of National Highway No. 47 (Salem-Coimbatore Section) in the State of Tamil Nadu.
- (xlii) S.O. 1516 (E) published in Gazette of India dated the 11th September, 2007 regarding acquisition of land for building (widening/four laning etc.,) maintenance, management and

- operation of National Highway No. 7 (Krishnagiri-Thoppur Ghat Section) in the State of Tamil Nadu.
- (xliii) S.O. 1524 (E) published in Gazette of India dated the 12th September, 2007 regarding acquisition of land for building (widening/four laning etc.,) maintenance, management and operation of National Highway No. 46 (Krishnagiri-Ranipet Section) in the State of Tamil Nadu.
- (xliv) S.O. 1527 (E) and S.O. 1528 (E) published in Gazette of India dated the 13th September, 2007 regarding acquisition of land for building (widening/four laning etc.,) maintenance, management and operation of different stretches of National Highway No. 45 (Trichy-Dindigul Section) in the State of Tamil Nadu.
- (xlv) S.O. 1533 (E) and S.O. 1534 (E) published in Gazette of India dated the 13th September, 2007 regarding acquisition of land for building (widening/four laning etc.,) maintenance, management and operation of different stretches of National Highway No. 7 (Krishnagiri-Thoppur Ghat Section) in the State of Tamil Nadu.
- (xlvi) S.O. 1541 (E) published in Gazette of India dated the 13th September, 2007 regarding acquisition of land for building (construction) of Chennai Bypass (Phase-II) connecting National Highway Nos. 4 and 5 and widening of Chennai Bypass (Phase-I) connecting National Highways Nos. 4 and 45 in the State of Tamil Nadu.
- (xlvii) S.O. 1542 (E) published in Gazette of India dated the 13th September, 2007 regarding acquisition of land for construction of Grade Separator at Kathipara Junction in the Kancheepuram District and Chennai District in the State of Tamil Nadu.

- (xlviii) S.O. 1565 (E) published in Gazette of India dated the 18th October, 2007 authorising District Revenue Officer to acquire land for building (wideninig/four-laning etc.), maintenance, management and operation of National Highway No. 7 in the State of Tamil Nadu.
- (xlix) S.O. 1709 (E) published in Gazette of India dated the 8th October, 2007 regarding acquisition of land for building (wideninig/four-laning etc.), maintenance, management and operation of National Highway No. 45B (Tiruchirappalli-Viralimalai-Madurai Section) in the State of Tamil Nadu.
- (I) S.O. 1711 (E) published in Gazette of India dated the 8th October, 2007 regarding acquisition of land for building (wideninig/four-laning etc.), maintenance, management and operation of National Highway No. 7 (Salem-Karur Section) in the State of Tamil Nadu.
- (li) S.O. 1712 (E) and S.O. 1713 (E) published in Gazette of India dated the 8th October, 2007 regarding acquisition of land for building (wideninig/four-laning etc.), maintenance, management and operation of different stretches National Highway No. 7 (Bangalore-Salem-Madurai Section), including construction of bypass, in the State of Tamil Nadu.
- (lii) S.O. 1714 (E) and S.O. 1715 (E) published in Gazette of India dated the 8th October, 2007 regarding acquisition of land for building (wideninig/four-laning etc.), maintenance, management and operation of different stretches of National Highway No. 7 (Madurai-Kanniyakumari Section) in the State of Tamil Nadu.
- (liii) S.O. 1716 (E) published in Gazette of India dated the 8th October, 2007 making certain amendments in the Notification No. S.O. 118 (E) dated 6th February, 2007.

- (liv) S.O. 1717 (E) published in Gazette of India dated the 8th October, 2007 regarding acquisition of land for building (wideninig/four-laning etc.), maintenance, management and operation of National Highway No. 7 (Krishnagiri-Thoppur Ghat Section) in the State of Tamil Nadu.
- (Iv) S.O. 1718 (E) published in Gazette of India dated the 8th October, 2007 regarding acquisition of land for building (wideninig/four-laning etc.), maintenance, management and operation of National Highway No. 7 (Salem-Karur Section) in the State of Tamil Nadu.
- (28) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i to iii) of (27) above.
- (29) A Copy each of the following Notifications (Hindi and English versions) issued under section 11 of the National Highways Authority of India Act, 1988:-
  - (i) S.O. 1634 (E) published in Gazette of India dated the 27<sup>th</sup> September, 2007 entrusting the stretches mentioned therein of National Highway Nos. 1 and 10 to the Highways Authority of India.
  - (ii) S.O.1730(E) published in Gazette of India dated the 10<sup>th</sup> October,2007 entrusting the stretch mentioned therein of National HighwayNo. 6 to the Highways Authority of India.
  - (iii) S.O.1860(E) published in Gazette of India dated the 1<sup>st</sup> November,2007 entrusting the stretch mentioned therein of National HighwayNo. 2 to the Highways Authority of India.
  - (30) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619 A of the Companies Act, 1956:-
    - (i) Review by the Government of the working of the Indian Road

- Construction Corporation Limited, New Delhi, for the period from 29.06.2006 to 28.06.2007.
- (ii) Annual Report of the Indian Road Construction Corporation Limited, New Delhi, for the period 29.06.2006 to 28.06.2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (31) A copy of the Notification No. S.O. 1570 (E) (Hindi and English versions) published in Gazette of India dated the 18<sup>th</sup> September, 2007 appointing the Project Directors, mentioned therein, of the National Highways Authority of India in Highway Administration issued under sub-section (1) of Section 20 of the Control of National Highways (Land and Traffic) Act, 2002.
- (32) A copy each of the following Notifications (Hindi and English versions) issued under section 6 of the Control of National Highways (Land and Traffic) Act, 2002:-
  - (i) S.O. 1571 (E) published in Gazette of India dated the 18<sup>th</sup> September, 2007 appointing Shri Chaudhari Satish Kishan, ADJ, Nanded as the Presiding Officer in the National Highway Tribunal, Mumbai, subject to certain conditions.
  - (ii) Notification No. F. No. NH-11014/2/2004-P&M published in Gazette of India dated the 1<sup>st</sup> November, 2007 assigning the Additional charge of the National Highway Tribunals, mentioned therein, to the Presiding Officer, National Highway Tribunal, Mumbai, with immediate effect.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Economic Growth (Development Planning Centre),
  Delhi, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Institute of Economic Growth (Development Planning Centre), Delhi, for the year 2006-2007.

- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Construction Industry Development Council, New Delhi, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Construction Industry Development Council, New Delhi, for the year 2006-2007.
- (35) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (a) (i) Review by the Government of the working of the Indian Rare Earths Limited, Mumbai, for the year 2006-2007.
    - (ii) Annual Report of the Indian Rare Earths Limited, Mumbai, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the Bharatiya Nabhikiya Vidyut Nigam Limited, Chennai, for the year 2006-2007.
    - (ii) Annual Report of the Bharatiya Nabhikiya Vidyut Nigam Limited, Chennai, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (c) (i) Review by the Government of the working of the Nuclear Power Corporation of India Limited, Mumbai, for the year 2006-2007.
    - (ii) Annual Report of the Nuclear Power Corporation of India Limited, Mumbai, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (d) (i) Review by the Government of the working of the Uranium

- Corporation of India Limited, Jaduguda, for the year 2006-2007.
- (ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Antrix Corporation Limited, Bangalore, for the year 2006-2007.
  - (ii) Annual Report of the Antrix Corporation Limited, Bangalore, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Semiconductor Complex Limited, S.A.S. Nagar, for the year 2006-2007.
  - (ii) Annual Report of the Semiconductor Complex Limited, S.A.S. Nagar, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Mumbai, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Atomic Energy Education Society, Mumbai, for the year 2006-2007.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 2006-2007.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 2006-2007, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Physics, Bhubaneswar, for the year 2006-2007.

- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Memorial Centre, Mumbai, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tata Memorial Centre, Mumbai, for the year 2006-2007.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundamental Research, Mumbai, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tata Institute of Fundamental Research, Mumbai, for the year 2006-2007.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Plasma Research, Gandhinagar, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Plasma Research, Gandhinagar, for the year 2006-2007.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Kolkata, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Saha Institute of Nuclear Physics, Kolkata, for the year 2006-2007.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Mathematical Sciences, Chennai, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Institute of Mathematical Sciences, Chennai, for the year 2006-2007.

- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Harish-Chandra Research Institute, Allahabad, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Harish-Chandra Research Institute, Allahabad, for the year 2006-2007.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the National Remote Sensing Agency, Hyderabad, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Remote Sensing Agency, Hyderabad, for the year 2006-2007.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Semi-Conductor Laboratory, Chandigarh, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Semi-Conductor Laboratory, Chandigarh, for the year 2006-2007.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Space Applications Centre, Shillong, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Space Applications Centre, Shillong, for the year 2006-2007.

- (47) (i) A copy of the Annual Report (Hindi and English versions) of the National Atmospheric Research Laboratory, Gadanki, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Atmospheric Research Laboratory, Gadanki, for the year 2006-2007.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Physical Research Laboratory, Ahmedabad, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Physical Research Laboratory, Ahmedabad, for the year 2006-2007.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research and Training Institute, Bangalore, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Plywood Industries Research and Training Institute, Bangalore, for the year 2006-2007.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Forestry Research and Education, Dehradun, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Forestry Research and Education, Dehradun, for the year 2006-2007.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Forest Management, Bhopal, for the year 2006-

- 2007, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Forest Management, Bhopal, for the year 2006-2007.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Environment Education, Ahmedabad, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Environment Education, Ahmedabad, for the year 2006-2007.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the CPR Environmental Education Centre, Chennai, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the CPR Environmental Education Centre, Chennai, for the year 2006-2007.
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the Salim Ali Centre for Ornithology and Natural History, Coimbatore, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salim Ali Centre for Ornithology and Natural History, Coimbatore, for the year 2006-2007.
- (55) A copy of the Notification No. S.O.1677 (Hindi and English versions) published in Gazette of India dated the 28<sup>th</sup> September, 2007 making certain amendments in the Notification No. S.O.671 (E) dated the 28<sup>th</sup> September, 2007, issued under sub-section (3) of section 3 of the Environment (Protection) Act, 1986.

(56) A copy of the Environment (Protection) Amendment Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R.704 (E) in Gazette of India dated the 12<sup>th</sup> November, 2007, under section 26 of the Environment (Protection) Act, 1986.

## 4. Report of Committee on Private Members' Bills and Resolutions

Shri Charnjit Singh Atwal presented the Thirty-third Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

## 5. Report of Estimates Committee

Shri C. Kuppusami presented the Fifteenth Report (Hindi and English versions) of Estimates Committee on action taken by Government on the recommendations contained in the Twelfth Report of the Estimates Committee (Fourteenth Lok Sabha) on the Ministry of Finance (Department of Economic Affairs – Insurance Division) – 'Insurance Schemes for weaker sections of the society.'

## 6. Statement of Committee on Public Undertakings

Shri Rupchand Pal laid on the Table (Hindi and English versions) of the Action Taken Statement of the Committee on Public Undertakings showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of the Twelfth (Action Taken) Report of the Committee on Public Undertakings (Fourteenth Lok Sabha) on Power Grid Corporation of India Limited – Extra expenditure in construction of Kishenpur – Moga Transmission System – Additional Expenditure of Rs. 433.81 crores.

## 7. Report of Committee on Absence of Members from the Sittings of the House

Shri Rajesh Verma presented the Ninth Report (Hindi and English versions) of the Committee on Absence of Members from the sittings of the House.

## 8. Reports of Committee on Petitions

Shri Prabhunath Singh presented the following Reports (Hindi and English versions) of the Committee on Petitions:

- (1) Thirty-fifth Report pertaining to the Ministry of Health and Family Welfare on the Petition from Shri Mohan Singh, MP requesting for recognition of BDS degree awarded by different dental colleges in Darbhanga Bihar.
- (2) Thirty-sixth Report on the representations concerning with the Ministries of Coal, Home Affairs and Railways.

# 9. Reports of Standing Committee on Human Resource Development

Prof. Rasa Singh Rawat laid on the Table a copy each (Hindi and English versions) of the following Reports of Standing Committee on Human Resource Development:

- (1) 201<sup>st</sup> Report on Action Taken by Government on the recommendations/observations contained in the Hundred Ninety-second Report on Demands for Grants 2007-2008 (Demand no. 56) of the Department of School Education and Literacy.
- (2) 202<sup>nd</sup> Report on Action Taken by Government on the recommendations/observations contained in the Hundred Ninety-third Report on Demands for Grants 2007-2008 (Demand no. 57) of the Department of Higher Education.
- (3) 203<sup>rd</sup> Report on Action Taken by Government on the recommendations/observations contained in the Hundred Ninety-fourth Report on Demands for Grants 2007-2008 (Demand no. 103) of the Ministry of Women and Child Development
- (4) 204<sup>th</sup> Report on Action Taken by Government on the recommendations/observations contained in the Hundred Ninety-fifth

- Report on Demands for Grants 2007-2008 (Demand no. 104) of the Ministry of Youth Affairs and Sports.
- (5) 205<sup>th</sup> Report on Action Taken by Government on the recommendations/observations contained in the Hundred Ninety-First Report on Implementation of Sarva Shiksha Abhiyan, Mid-Day Meal Scheme and Integrated Child Development Services Scheme in Jammu & Kashmir and North-Eastern States.

## **10.** Statements By Ministers

- (i) The Minister of Panchayati Raj, Minister of Youth Affairs & Sports and Minister of Development of North Eastern Region laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 21<sup>st</sup> Report of the Standing Committee on Rural Development on Demands for Grants (2006-07), pertaining to the Ministry of Panchayati Raj.
- (ii) The Minister of State (Independent Charge) Statistics and Programme Implementation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 54<sup>th</sup> Report of the Standing Committee on Finance on Demands for Grants (2006-07), pertaining to the Ministry of Statistics and Programme Implementation.
- (iii) The Minister of State in the Ministry of Prime Minister's Office laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 175<sup>th</sup> Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2007-08), pertaining to the Department of Space.
- (iv) The Minister of State in the Ministry of Planning laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 53<sup>rd</sup> Report of the Standing

Committee on Finance on Demands for Grants (2007-08), pertaining to the Ministry of Planning.

\*(v) The Minister of Parliamentary Affairs and Minister of Information & Broadcasting made a statement regarding 'Azadi Express'.

### 12.08 P.M.

## 11. Calling Attention

Dr. Chinta Mohan called the attention of the Minister of Chemicals and Fertilizers to the situation arising out of shortage of fertilizers in various parts of the country and steps taken by the Government in this regard.

The Minister of Chemicals and Fertilizers made a statement in regard thereto.

#### 12.52 P.M.

## 12. Resolution – Adopted

Shri Lalu Prasad moved the following Resolution:-

" That this House approves the recommendations of the Railway Convention Committee (2004) as contained in Paras 23 and 24 of their Third Report, which was presented to the Lok Sabha on  $12^{th}$  August, 2005."

The Resolution was adopted.

(The House adjourned at 12.55 P.M. and re-assembled at 1.33 P.M.)

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<sup>\*</sup>At 12.50 P.M.

#### 1.34 P.M.

## **13.** Submission by members

Regarding need to consult mineral producing States before finalisation of the National Mineral Policy.

The following members made submission regarding need to consult mineral producing States before finalisation of the National Mineral Policy:-

- 1. Shri Arjun Charan Sethi
- 2. Shri Braja Kishore Tripathy

Shri Shivraj V. Patil responded.

#### 1.55 P.M.

#### 14. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri D. Vittal Rao regarding need to revive the Bharat Heavy Plate and Vessels Limited, Vishakhapatnam.
- (2) Shri N.S.V. Chitthan regarding need to provide loans on easy terms to farmers engaged in Animal Husbandry sector.
- (3) Shri Guharam Ajgalle regarding need to include 'Sanwara' community of Chhattisgarh in the list of Scheduled Tribe category.
- (4) Shri Suresh Angadi regarding need to modernize Belgaum Airport in Karnataka.
- (5) Shri Kashiram Rana regarding need to give exemption of tax to Cooperative Banks in the country.

- (6) Shri Pankaj Chowdhary regarding need to introduce rail services in Maharajganj Parliamentary Constituency, Uttar Pradesh.
- (7) Shri Chandramani Tripathi regarding need to set up a Manganese Ore plant in Reeva district, Madhya Pradesh.
- (8) Shri Sunil Khan regarding need to resolve the issue of concession/subsidy claimed by IFFCO on purchase of surplus Ammonia from Oman India Fertilizer Company Limited.
- (9) Dr. Babu Rao Mediyam regarding need to undertake measures to increase the Intellectual Property Rights filings by India.
- (10) Prof. Ram Gopal Yadav regarding need to conduct a C.B.I. inquiry into the free of cost excess spectrum allotted to private G.S.M. operators.
- (11) Shri Ravi Prakash Verma regarding need to check the problem of recurring floods in Kheeri Parliamentary Constituency of Uttar Pradesh by constructing dams on rivers originating from Nepal.
- (11) Shri Ghuran Ram regarding need to embark on 'Kanhar Irrigation Project' in Jharkhand.
- (12) Smt. Archana Nayak regarding need to accelerate the growth in Agriculture sector.
- (13) Shri Hemlal Murmu regarding need to monitor and augment Banking Services in Santhal Parganas, Jharkhand.
- (14) Shri M.P. Veerendra Kumar regarding need to permit operation of international flights from Calicut airport to Gulf Countries by foreign Airlines.
- (15) Shri Vanlalzawma regarding need to enhance the quota of rice for Mizoram.

(Due to interruptions in the House, Lok Sabha adjourned at 1.56 p.m. and reassembled at 2.32 p.m.)

#### 2.33 P.M.

#### 15. Discussion under Rule 193

Time Available: 3 hrs. Time Taken: 1 hr. 39 mts. Balance Time: 1 hrs. 21 mts.

Prof. Vijay Kumar Malhotra raised the discussion on internal security.

The following members took part in the debate :-

- 1. Shri Nikhil Kumar
- 2. Shri Mohammad Salim

The discussion was not concluded.

## 16. Report of Business Advisory Committee

Shri Priyaranjan Dasmunsi presented the Forty-Fourth Report of the Business Advisory Committee.

#### 4.12 P.M.

#### 17. Government Bill – Passed

Time Taken: 1 hr. 38 mts.

(i) The Indira Gandhi National Tribal University Bill, 2007, as passed by Rajya Sabha.

Further discussion on the motion for consideration of the Bill moved by Smt. D. Purandeswari, continued.

The following members took part in the debate:-

- 1. Shri Basudeb Barman
- 2. Shri Sugrib Singh
- 3. Shri C.K. Chandrappan
- 4. Shri Mahavir Bhagora
- 5. Shri Giridhar Gamang
- 6. Shri Rupchand Murmu
- 7. Shri Dhan Singh Rawat
- 8. Dr. Thokchom Meinya
- 9. Shri Varkala Radhakrishnan

- 10. Shri Braja Kishore Tripathy
- 11. Shri Tapir Gao
- 12. Shri S.K. Kharventhan
- 13. Shri S.K. Bwiswmuthiary
- \*14. Smt. Botcha Jhansi Lakshmi

Shrimati D. Purandeswari replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 50 were adopted.

The Schedule was adopted.

The Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shrimati D. Purandeswari.

The motion was adopted and the Bill was passed.

#### 5.51 P.M.

Time Taken: 2 hrs. 23 mts.

(ii) The Maintenance and Welfare of Parents and Senior Citizens Bill, 2007

The motion for consideration of the Bill was moved by Shrimati Meira Kumar.

The following members took part in the debate:-

- 1 Shri Avinash Rai Khanna
- 2 Shri S.K. Kharventhan
- 3 Shri Varkala Radhakrishnan
- 4 Shri Ram Kripal Yadav

<sup>\*</sup>Written speech was laid.

- 5 Shri A. Krishnaswamy
- 6 Smt. Archana Nayak
- 7 Shri Prabodh Panda
- 8 Smt. Karuna Shukla
- 9 Shri Adhir Chowdhury
- 10 Dr. K.S. Manoj
- 11 Shri Shailendra Kumar
- 12 Shri Mohan Jena
- 13 Dr. Satyanarayan Jatiya
- 14 Shri M. Shiyanna
- 15 Smt. Susmita Bauri
- 16 Shri Haribhau Rathod

Shrimati Meira Kumar replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clauses 3 and 4 were adopted.

Clause 5 was adopted, as amended.

Clause 6 was adopted.

Clause 7 was adopted, as amended.

Clauses 8 to 30 were adopted.

Shrimati Meira Kumar moved the following motion under Rule 388:-

"That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 6

to the Maintenance and Welfare of Parents and Senior Citizens Bill, 2007 and that this amendment may be allowed to be moved."

The motion was adopted.

New Clause 30A was adopted, as amended.

Clause 31 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended be passed was moved by Shrimati Meira Kumar.

The motion was adopted and the Bill, as amended was passed.

\*8.52 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 6<sup>th</sup> December, 2007)

P.D.T.ACHARY, Secretary-General.

<sup>\*</sup>From 8.15 P.M. to 8.52 P.M., members raised matters of urgent public importance.

## **LOK SABHA**

## **BULLETIN - PART I**

(Brief Record of Proceedings)

Thursday, December 6, 2007/ Agrahayana 15, 1929 (Saka)

No. 275

11.00 A.M.

(Due to interruptions in the House, Lok Sabha adjourned at 11.03 A.M. and reassembled at 12.00 Noon)

## 1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 301 - 320 put down in the order paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 2885 - 3106 would be printed in the official report of the day.

#### 12.00 Noon

## 2. Papers laid on the Table

The following papers were laid on the table :-

(1) A copy of the Annual Report (Hindi and English versions) of the Central Wakf Council, New Delhi, for the year 2006-2007, along with Audited Accounts.

- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wakf Council, New Delhi, for the year 2006-2007
- (3) A copy of the Annual Report (Hindi and English versions) of the Fluid Control Research Institute, Palakkad, for the year 2006-2007, along with Audited Accounts.
- (4) A copy of the Review (Hindi and English versions) by the Government of the working of the Fluid Control Research Institute, Palakkad, for the year 2006-2007.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (a) (i) Review by the Government of the working of the Balmer Lawrie and Company Limited, Kolkata, for the year 2006-2007.
    - (ii) Annual Report of the Balmer Lawrie and Company Limited, Kolkata, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the Oil India Limited, Duliajan, for the year 2006-2007.
    - (ii) Annual Report of the Oil India Limited, Duliajan, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (c) (i) Review by the Government of the working of the Balmer Lawrie Investments Limited, Kolkata, for the year 2006-2007.
    - (ii) Annual Report of the Balmer Lawrie Investments Limited, Kolkata, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (d) (i) Review by the Government of the working of the Biecco Lawrie Limited, Kolkata, for the year 2006-2007.
    - (ii) Annual Report of the Biecco Lawrie Limited, Kolkata, for the year

- 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2006-2007.
  - (ii) Annual Report of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2006-2007.
  - (ii) Annual Report of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the Indian Oil Corporation Limited, Mumbai, for the year 2006-2007.
  - (ii) Annual Report of the Indian Oil Corporation Limited, Mumbai, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Oil Industry Development Board, New Delhi, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Oil Industry Development Board, New Delhi, for the year 2006-2007.
  - (7) (i) A copy of the Annual Report (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 2005-2006, along with Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sangeet Natak Akademi, New Delhi, for the year 2005-2006.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2003-2004, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2003-2004.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2004-2005.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2004-2005, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2004-2005.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2005-2006.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2005-2006, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2005-2006.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the South Central Zone Cultural Centre, Nagpur, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South Central Zone Cultural Centre, Nagpur, for the year 2006-2007.
- (16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2005-2006.
  - (ii) Annual Report of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2005-2006, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
  - (18) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2005-2006, along with Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2005-2006.

- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Hotel Management and Catering Technology, New Delhi, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Hotel Management and Catering Technology, New Delhi, for the year 2006-2007.
- (21) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (a) (i) Review by the Government of the working of the Hindustan Insecticides Limited, New Delhi, for the year 2006-2007.
    - (ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the Madras Fertilizers Limited, Chennai, for the year 2006-2007.
    - (ii) Annual Report of the Madras Fertilizers Limited, Chennai, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (c) (i) Review by the Government of the working of the Fertilizers Corporation of India Limited, Kolkata, for the year 2006-2007.
    - (ii) Annual Report of the Fertilizers Corporation of India Limited, Kolkata, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (d) (i) Review by the Government of the working of the National Fertilizers Limited, New Delhi, for the year 2006-2007.

- (ii) Annual Report of the National Fertilizers Limited, New Delhi, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Rashtriya Chemicals and Fertilizers Limited, Mumbai, for the year 2006-2007.
  - (ii) Annual Report of the Rashtriya Chemicals and Fertilizers Limited, Mumbai, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Fertilizers and Chemicals Travancore Limited, Kochi, for the year 2006-2007.
  - (ii) Annual Report of the Fertilizers and Chemicals Travancore Limited, Kochi, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the FCI Aravali Gyspsum and Minerals India Limited, Jodhpur, for the year 2006-2007.
  - (ii) Annual Report of the FCI Aravali Gyspsum and Minerals India Limited, Jodhpur, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (22) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Hindustan Antibiotics Limited, for the year 2006-2007, within the stipulated period of nine months after the close of the Accounting year.
- (23) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Indian Drugs and Pharmaceuticals Limited, for the years 2002-2003 to 2006-2007,

- within the stipulated period of nine months after the close of the respective Accounting years.
- (24) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Bengal Chemicals and Pharmaceuticals Limited, for the year 2006-2007, within the stipulated period of nine months after the close of the Accounting year.
- (25) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2006-2007.
- (ii) Annual Report of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (26) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (a) (i) Review by the Government of the working of the Rail Vikas Nigam Limited, New Delhi, for the year 2006-2007.
    - (ii) Annual Report of the Rail Vikas Nigam Limited, New Delhi, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2006-2007.
    - (ii) Annual Report of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (c) (i) Review by the Government of the working of the Konkan Railway Corporation Limited, New Delhi, for the year 2006-2007.
  - (ii) Annual Report of the Konkan Railway Corporation Limited, New Delhi, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Container Corporation of India Limited, New Delhi, for the year 2006-2007.
  - (ii) Annual Report of the Container Corporation of India Limited, New Delhi, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (27) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (a) (i) Review by the Government of the working of the National Scheduled Castes Finance and Development Corporation, New Delhi, for the year 2006-2007.
    - (ii) Annual Report of the National Scheduled Castes Finance and Development Corporation, New Delhi, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2006-2007.
    - (ii) Annual Report of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (28) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

- (a) (i) Statement regarding Review by the Government of the working of the Hindustan Paper Corporation Limited, Delhi, for the year 2006-2007.
  - (ii) Annual Report of the Hindustan Paper Corporation Limited, Delhi, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Andrew Yule and Company Limited, Kolkata, for the year 2006-2007.
  - (ii) Annual Report of the Andrew Yule and Company Limited, Kolkata, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the Sambhar Salts Limited, Jaipur, for the year 2006-2007.
  - (ii) Annual Report of the Sambhar Salts Limited, Jaipur, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding Review by the Government of the working of the Hindustan Salts Limited, Jaipur, for the year 2006-2007.
  - (ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Statement regarding Review by the Government of the working of the National Instruments Limited, Kolkata, for the year 2006-2007.
  - (ii) Annual Report of the National Instruments Limited, Kolkata, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Statement regarding Review by the Government of the working

- of the Heavy Engineering Corporation Limited, Ranchi, for the year 2006-2007.
- (ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Statement regarding Review by the Government of the working of the Tyre Corporation of India Limited, Kolkata, for the year 2006-2007.
  - (ii) Annual Report of the Tyre Corporation of India Limited, Kolkata, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Statement regarding Review by the Government of the working of the Cement Corporation of India Limited, New Delhi, for the year 2006-2007.
  - (ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) Statement regarding Review by the Government of the working of the HMT Limited, Bangalore, for the year 2006-2007.
  - (ii) Annual Report of the HMT Limited, Bangalore, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (j) (i) Statement regarding Review by the Government of the working of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 2006-2007.
  - (ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (k) (i) Statement regarding Review by the Government of the working of the Hindustan Cables Limited, Kolkata, for the year 2006-2007.
  - (ii) Annual Report of the Hindustan Cables Limited, Kolkata, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (I) Statement regarding Review by the Government of the working of the Bharat Yantra Nigam Limited and its subsidiaries, Allahabad, for the year 2006-2007.
  - (ii) Annual Report of the Bharat Yantra Nigam Limited, and its subsidiaries, Allahabad for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (m) (i) Statement regarding Review by the Government of the working of the National Bicycle Corporation of India Limited, Mumbai, for the year 2006-2007.
  - (ii) Annual Report of the National Bicycle Corporation of India Limited, Mumbai, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Automotive Research Association of India, Pune, for the year 2006-2007, along with Audited Accounts.
  - (ii) Statement regarding Review by the Government of the working of the Automotive Research Association of India, Pune, for the year 2006-2007.
  - (30) A copy of the scrutinized Statement of Affairs (Hindi and English versions) of the National Industrial Development Corporation Limited (Under liquidation) as on 31.3.2007.

- (31) A copy of the Statement of Affairs (under Liquidation) (Hindi and English versions) as on 31.03.2007 showing functioning and performance of the Liquidator of the National Industrial Development Corporation Limited.
- (32) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (a) (i) Review by the Government of the working of the Steel Authority of India Limited, New Delhi, for the year 2006-2007.
    - (ii) Annual Report of Steel Authority of India Limited, New Delhi, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the MSTC Limited and its subsidiaries, Kolkata, for the year 2006-2007.
    - (ii) Annual Report of the MSTC Limited and its subsidiaries, Kolkata, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

### 3. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the period mentioned against each:-

(1)	Smt. Manorama Madhvaraj		27.08.2007 to 10.09.2007	
(2)	Shri Rajesh Ranjan		02.12.2006 to 19.12.2006 23.02.2007 to 20.03.2007 at 26.04.2007 to 10.05.2007	nd
(3)	Shri Anjan Kumar Yadav		15.11.2007 to 30.11.2007	
(4)	Dr. Md. Shahabuddin		07.05.2007 to 17.05.2007 10.08.2007 to 10.09.2007 at 15.11.2007 to 30.11.2007	nd
(5)	Smt. Priya Dutt		15.11.2007 to 07.12.2007	
(6)	Shri A. Narendra		15.11.2007 to 07.12.2007	
(7)	Shri Prakash Paranjpe		15.11.2007 to 07.12.2007	
(8)	Shri Atiq Ahamad		10.08.2007 to 10.09.2007 at 15.11.2007 to 07.12.2007	nd
(9)	Shri Govinda Aroon Ahuja	(i)	17.03.2007 to 20.03.2007 26.04.2007 to 17.05.2007 10.08.2007 to 10.09.2007 15.11.2007 to 29.11.2007	Absence condoned
		(ii)	30.11.2007 to 02.12.2007	Leave granted

## 4. Statements by Ministers

- (1) The Minister of State in the Ministry of Textiles laid the following statements (Hindi and English versions) regarding:-
  - the status of implementation of the recommendations contained in the 21<sup>st</sup> Report of the Standing Committee on Labour on Demands for Grants (2007-08), pertaining to the Ministry of Textiles; and
  - (ii) the status of implementation of the recommendations contained in the 9<sup>th</sup> Report of the Standing Committee on Labour on Development

Schemes for Handloom Sector (2005-06), pertaining to the Ministry of Textiles.

2. The Minister of State in the Ministry of Chemicals and Fertilizers and Parliamentary Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 18<sup>th</sup> Report of the Standing Committee on Chemicals and Fertilizers on Demand and availability of Petrochemicals, pertaining to the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers.

#### 5. Motion

Shri Priyaranjan Dasmunsi moved the following motion:-

"That this House do agree with the Forty-fourth Report of the Business Advisory Committee presented to the House on the 5<sup>th</sup> December, 2007."

The motion was adopted.

(Due to interruptions in the House, Lok Sabha adjourned at 12.06 A.M. and reassembled at 2.00 P.M.)

#### 2.00 P.M.

#### 6. Government Bills – Introduced

- (i) The Land Acquisition (Amendment) Bill, 2007
- (ii) The Rehabilitation and Resettlement Bill, 2007

## 7. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Harisinh Chavda regarding need to declare the roads linking Palanpur-kandla-Khed Braha-Shyamla and Ahmedabad-Abu road as National Highways.
- (2) Shri Ganesh Singh regarding need to develop a 'Ram Path' connecting all the pilgrim places having an association with Lord Rama.
- (3) Shri Giridhari Lal Bhargava regarding need to convert N.H. -8 between New Delhi and Jaipur into six lane.
- (4) Shri Subhash S. Deshmukh regarding need to provide air-connectivity to Sholapur, Maharashtra.
- (5) Shri Santosh Gangwar regarding need to construct a bye-pass and a Railway Over Bridge on N.H.-24 in Bareilly.
- (6) Shri Hansraj G. Ahir regarding need to lift ban on production of 'Khesari Dal'.
- (7) Shri P. Rajendran regarding need to expedite the construction of Quilon (Kollam) Bye-pass in Kerala.
- (8) Smt. Jayaprada regarding need to construct a road over-bridge at Koshi railway crossing in Uttar Pradesh.
- (9) Shri Harikewal Prasad regarding need to fix remunerative price of sugarcane.
- (10) Shri Devendra Prasad Yadav regarding need to expedite the construction of a bridge on river Bhutahi-balan in Bihar.

- (11) Shri Chandrakant B. Khaire regarding need to bring a legislation banning cow-slaughter in the country.
- (12) Shri Prabodh Panda regarding need to review the licencing policy for allotment of shops in the 'Puja Complex', a railway property in Kharagpur, West Bengal.
- (13) Shri Ramswaroop Prasad regarding need to provide stoppage of Lokmanya Tilak Express (Train No. 2142) at Nasik.
- (14) Shri K. Yerrannaidu regarding need to fix remunerative price of coconut.
- (15) Shri Francis K. George regarding need to review the decision regarding privatization of distribution of power for allocation to states from mega power projects.

#### 2.02. P.M.

#### 8. Government Bill – Passed

The Armed Forces Tribunal Bill, 2007.

The motion for consideration of the Bill was moved by Shri A.K. Antony.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 43 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri A.K. Antony.

The motion was adopted and the Bill was passed.

(Due to interruptions in the House, Lok Sabha adjourned for the day)

#### 2.06 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 7th December, 2007)

P.D.T. ACHARY, Secretary-General

# **LOK SABHA**

## **BULLETIN - PART I**

(Brief Record of Proceedings)

Friday, December 7, 2007/ Agrahayana 16, 1929 (Saka)

No. 276

#### 11.00 A.M.

## 1. Obituary Reference

The Speaker made a reference to the passing away of Shri Sarju Prasad Saroj, a member of the Ninth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

## 2. Starred Questions

Starred Question Nos. 321, 322, 324, 325, 327 and 328 were orally answered. Replies to Starred Question Nos. 323, 326 and 329 – 340 were laid on the Table.

## 3. Unstarred Questions

Replies to Unstarred Question Nos. 3107 – 3336 were laid on the Table.

### 4. Papers laid on the Table

The following papers were laid on the Table :-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council for Cultural Relations, for the year 2006-2007.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council for Cultural Relations, for the year 2006-2007, along with Audited Accounts.
- (2) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619 A of the Companies Act, 1956:-
  - (a) (i) Review by the Government of the working of the National Hydroelectric Power Corporation Limited, Faridabad, for the year 2006-2007.
    - (ii) Annual Report of the National Hydroelectric Power Corporation Limited, Faridabad, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the NTPC Limited, New Delhi, for the year 2006-2007.
    - (ii) Annual Report of the NTPC Limited, New Delhi, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (c) (i) Review by the Government of the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2006-2007.
    - (ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (d) (i) Review by the Government of the working of the Tehri Hydro Development Corporation Limited, Tehri, for the year 2006-2007.
  - (ii) Annual Report of the Tehri Hydro Development Corporation Limited, Tehri, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bangalore, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Power Research Institute, Bangalore, for the year 2006-2007.
- (4) A copy of the Annual Report (Hindi and English versions) of the Central Electricity Regulatory Commission, New Delhi, for the year 2006-2007, under Section 101 of the Electricity Act, 2003.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 2006-2007, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Urban Affairs, New Delhi, for the year 2006-2007.
- (6) A copy of the 9<sup>th</sup> Progress Report (Hindi and English versions) on the Action Taken pursuant to the Recommendations of the Joint Parliamentary Committee on Stock Market Scam and matters relating thereto December, 2007.

- (7) A copy of the Notification No. S.O.1550(E) (Hindi and English versions) published in Gazette of India dated the 14<sup>th</sup> September 2007 containing corrigendum to the Notification No. S.O.1484(E) dated the 30<sup>th</sup> August, 2007, issued under Income Tax Act, 1961.
- (8) A copy of the Mid Year Review (Hindi and English versions) for the year 2007-2008 under sub-section (1) of Section 7 of the Fiscal Responsibility and Budget Management Act, 2003.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Coir Board, Kochi, for the year 2006-2007, along with Accounts.
  - (ii) A copy of Review (Hindi and English versions) by the Government of the working of the Coir Board, Kochi, for the year 2006-2007.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Credit Guarantee Fund Trust for Micro and Small Enterprises, Mumbai, for the year 2006-2007, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Credit Guarantee Fund Trust for Micro and Small Enterprises, Mumbai, for the year 2006-2007.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 2006-2007, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Khadi and Village Industries Commission, Mumbai, for the year 2006-2007.
- (12) A copy each of the following Notifications (Hindi and English versions) under Section 28 of the Khadi and Village Industries Commission Act, 1956:-

- (i) The Khadi and Village Industries Commission (Amendment) Rules, 2007, published in Notification No. G.S.R.191 in Gazette of India dated the 15<sup>th</sup> September 2007.
- (ii) The Khadi and Village Industries Commission Regulations, 2007, published in Notification No. G.S.R.688(E) in Gazette of India dated the 31<sup>st</sup> October 2007.
- (13) A copy of the Notification No. S.O.1594(E) (Hindi and English versions) published in Gazette of India dated the 25<sup>th</sup> September, 2007, making certain amendments in the Notification No. S.O.306(E) dated the 1<sup>st</sup> March 2007, issued under Section 10 of the Khadi and Village Industries Commission Act, 1956.
- (14) A copy each of the following Notifications (Hindi and English versions) under Section 40 of the Andaman and Nicobar Islands Khadi and Village Industries Board Regulation, 1988:-
  - (i) The Andaman and Nicobar Islands Khadi and Village Industries Board Rules, 2001, published in Notification No.219/2001/F.No.50-469/2001-Dev.I in Andaman and Nicobar Gazette dated the 5<sup>th</sup> December, 2001.
  - (ii) The Andaman and Nicobar Islands Khadi and Village Industries Board Bye-Laws, published in Notification No.217/2001/F.No.ANIKVIB/5-4/2001- in Andaman and Nicobar Gazette dated the 5<sup>th</sup> December, 2001.
  - (iii) The Andaman and Nicobar Khadi and Village Industries Board (Amendment) Rules, 2003, published in Notification No.166/2003/F.No.50-560/2000-Dev.I. in Andaman and Nicobar Gazette dated the 11<sup>th</sup> September, 2001.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

- (16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (i) Review by the Government of the working of the National Scheduled Tribes Finance Development Corporation, New Delhi, for the year 2006-2007.
  - (ii) Annual Report of the Scheduled Tribes Finance Development Corporation, New Delhi, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (17) (i) A copy of the Annual Report (Hindi and English versions) of the Bombay Dock Labour Board, Mumbai, for the year 2006-2007, along with Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bombay Dock Labour Board, Mumbai, for the year 2006-2007.
  - (18) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
    - (i) Review by the Government of the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2006-2007.
    - (ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (19) (i) A copy of the Annual Report (Hindi and English versions) of the Seamen's Provident Fund Organisation (Navik Bhavishya Nidhi), Mumbai, for the year 2006-2007, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Seamen's Provident Fund Organisation (Navik Bhavishya Nidhi), Mumbai, for the year 2006-2007.
- (20) A copy of the Third Annual Statement (Hindi and English versions) on Pending Law Commission Reports December 2007.
- (21) A copy of the 202<sup>nd</sup> Report (Hindi and English versions) of the Law Commission on Proposal to Amend Section 304-B of Indian Penal Code October 2007.
- (22) A copy of the Report (Hindi and English versions) of the National Rural Employment Guarantee Act, 2005 for the year 2006-2007 under section 11 of the of the said Act.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the National Institution of Biologicals, Noida, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institution of Biologicals, Noida, for the year 2006-2007.
- (24) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the 39 Institutions, mentioned therein, for the years 2006-2007 and of the two Institutions for the years 2003-2004, 2004-2005, 2005-2006 and 2006-2007, within the stipulated period of nine months after the close of the respective accounting years.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Raman Research Institute, Bangalore, for the year 2006-2007,

- along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Raman Research Institute, Bangalore, for the year 2006-2007.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Sciences India, Allahabad, for the year 2006-2007, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Academy of Sciences India, Allahabad, for the year 2006-2007.
  - (27) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 2006-2007, along with Audited Accounts.
    - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Astrophysics, Bangalore, for the year 2006-2007.
  - (28) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 2006-2007, along with Audited Accounts.
    - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 2006-2007.
    - (29) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
    - (a) (i) Review by the Government of the working of the Central Electronics Limited, New Delhi, for the year 2006-2007.
      - (ii) Annual Report of the Central Electronics Limited, New Delhi, for the

- year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the National Research Development Corporation, New Delhi, for the year 2006-2007.
  - (ii) Annual Report of the National Research Development Corporation, New Delhi, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Consultancy Development Centre, New Delhi, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Consultancy Development Centre, New Delhi, for the year 2006-2007.
- (31) A copy of the Malabar Steel Re-rolling Mill Limited and Steel Complex Limited (Amalgamation) Amendment Order, 2007 (Hindi and English versions) published in Notification No. S.O.326(E) in Gazette of India dated the 7<sup>th</sup> March, 2007, under sub-section (5) of Section 396 of the Companies Act, 1956.
- (32) A copy of the Annual Report (Hindi and English versions) of the Sardar Swaran Singh National Institute of Renewable Energy, Kapurthala, for the year 2006-2007, along with Audited Accounts.
- (33) A copy of Review (Hindi and English versions) by the Government of the working of the Sardar Swaran Singh National Institute of Renewable Energy, Kapurthala, for the year 2006-2007.

- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of Review (Hindi and English versions) by the Government of the working of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 2006-2007.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Housing Federation of India, New Delhi, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of Review (Hindi and English versions) by the Government of the working of the National Cooperative Housing Federation of India, New Delhi, for the year 2006-2007.
  - (36) (i) A copy of the Annual Report (Hindi and English versions) of the Building Materials and Technology Promotion Council, New Delhi, for the year 2006-2007, along with Audited Accounts.
    - (ii) A copy of Review (Hindi and English versions) by the Government of the working of the Building Materials and Technology Promotion Council, New Delhi, for the year 2006-2007.
    - (37) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619 A of the Companies Act, 1956:-
      - (i) Review by the Government of the working of the Hindustan Prefab Limited, New Delhi, for the year 2006-2007.
      - (ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (38) A copy of the National Urban Housing and Habitat Policy-2007 (Hindi and English versions).
- (39) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
  - (a) (i) Review by the Government of the working of the Hindustan Organic Chemicals Limited, Mumbai, for the year 2006-2007.
    - (ii) Annual Report of the Hindustan Organic Chemicals Limited, Mumbai, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Plastics Engineering and Technology, Chennai, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of Review (Hindi and English versions) by the Government of the working of the Central Institute of Plastics Engineering and Technology, Chennai, for the year 2006-2007.
- (41) Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the National Institute of Pharmaceutical Education and Research, for the year 2006-2007, within the stipulated period of nine months after the close of the accounting year.
- (42) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619 A of the Companies Act, 1956:-
  - (a) (i) Review by the Government of the working of the HSCC (India) Limited, Noida, for the year 2006-2007.
    - (ii) Annual Report of the HSCC (India) Limited, Noida, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
  - (b) (i) Review by the Government of the working of the Indian

- Medicines Pharmaceutical Corporation Limited, Almora, for the year 2005-2006.
- (ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2005-2006, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (b) of (42) above.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Sciences, Mumbai, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of Review (Hindi and English versions) by the Government of the working of the International Institute for Population Sciences, Mumbai, for the year 2006-2007.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Shimla, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Shimla, for the year 2006-2007.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of Review (Hindi and English versions) by the Government of the working of the All India Institute of Speech and Hearing, Mysore, for the year 2006-2007.

- (47) (i) A copy of the Annual Report (Hindi and English versions) of the All Dental Council of India, New Delhi, for the year 2006-2007.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the All Dental Council of India, New Delhi, for the year 2006-2007, together with Audit Report thereon.
  - (iii) A copy of Review (Hindi and English versions) by the Government of the working of the Dental Council of India, New Delhi, for the year 2006-2007.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2006-2007.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2006-2007, together with Audit Report thereon.
  - (iii) A copy of Review (Hindi and English versions) by the Government of the working of the Indian Nursing Council, New Delhi, for the year 2006-2007.
- (49) A copy of the Food Safety and Standard (Removal of Difficulties) Order, 2007 (Hindi and English versions) published in Notification No. S.O.1757(E) in Gazette of India dated the 15<sup>th</sup> October, 2007, under Section 101 of the Food Safety and Standards Act, 2006.
- (50) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Arogya Nidhi, New Delhi, for the year 2006-2007, along with Audited Accounts.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Sevagram, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of

the working of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Sevagram, for the year 2006-2007.

- (52) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of Review (Hindi and English versions) by the Government of the working of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 2006-2007.
  - (53) A copy each of the following papers (Hindi and English versions) under subsection (2) of Section 20 of the Protection of Human Rights Act, 1993:-
    - (i) Annual Report of the National Human Rights Commission, New Delhi, for the year 2005-2006.
    - (ii) Memorandum of Action Taken on the Annual Report of the National Human Rights Commission, New Delhi, for the year 2005-2006.
  - (54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
  - (55) A copy of the Annual Report (Hindi and English versions) of the National Dairy Development Board, Anand, for the year 2006-2007, along with Audited Accounts.
  - (56) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dairy Development Board, Anand, for the year 2006-2007.
  - (57) A copy of the 37<sup>th</sup> Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India as on 31<sup>st</sup> March, 2007, under Section 29 of the Life Insurance Corporation Act, 1956.

- (58) (i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Life Insurance Corporation of India, for the year 2006-2007.
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 2006-2007, under sub-section (3) of Section 18 of the Securities Exchange Board of India Act, 1992.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Securities and Exchange Board of India, Mumbai, for the year 2006-2007.
- (60) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Finance and Policy, New Delhi, for the year 2006-2007.
- (61) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-
- (i) Report on the working and activities of the Vijaya Bank for the year 2006-2007, along with Accounts and Auditor's Report thereon.
- (ii) Report on the working and activities of the Oriental Bank of Commerce for the year 2006-2007, along with Accounts and Auditor's Report thereon.
- (iii) Report on the working and activities of the UCO Bank for the year 2006-2007, along with Accounts and Auditor's Report thereon.

- (iv) Report on the working and activities of the Indian Bank for the year 2006-2007, along with Accounts and Auditor's Report thereon.
- (v) Report on the working and activities of the Punjab and Sind Bank for the year 2006-2007, along with Accounts and Auditor's Report thereon.
- (vi) Report on the working and activities of the Punjab National Bank for the year 2006-2007, along with Accounts and Auditor's Report thereon.
- (vii) Report on the working and activities of the Bank of India for the year 2006-2007, along with Accounts and Auditor's Report thereon.
- (viii) Report on the working and activities of the Union Bank of India for the year 2006-2007, along with Accounts and Auditor's Report thereon.
- (ix) Report on the working and activities of the Bank of Maharashtra for the year 2006-2007, along with Accounts and Auditor's Report thereon.
- (x) Report on the working and activities of the Allahabad Bank for the year 2006-2007, along with Accounts and Auditor's Report thereon.
- (xi) Report on the working and activities of the Syndicate Bank for the year 2006-2007, along with Accounts and Auditor's Report thereon.
- (62) A copy of the Annual Report (Hindi and English versions) of the State Bank of Saurashtra for the year 2006-2007, alongwith Audited Accounts and Auditors' Report thereon under sub-section (3) of section 43 of the State Bank of India (Subsidiary Banks) Act, 1959.
- (63) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619 A of the Companies Act, 1956:-
  - (a) (i) Review by the Government of the working of the Cotton Corporation of India Limited, Navi Mumbai, for the year 2006-2007.
    - (ii) Annual Report of the Cotton Corporation of India Limited, Navi Mumbai, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 2006-2007.
  - (ii) Annual Report of the Handicrafts and Handlooms Exports
    Corporation of India Limited, New Delhi, for the year 2006-2007,
    along with Audited Accounts and comments of the Comptroller
    and Auditor General thereon.
- (64) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (No.13 of 2007) Accounts of the Union Government for the year ended the March 2007, under Article 151 (1) of the Constitution.
- (65) A copy each of the following papers (Hindi and English versions):-
  - (i) The Union Government Finance Accounts for the year 2006-2007.
  - (ii) The Union Government Appropriation Accounts (Civil) for the year 2006-2007.
  - (iii) The Union Government Appropriation Accounts (Postal Service) for the year 2006-2007.
  - (iv) The Union Government Appropriation Accounts of Defence Services for the year 2006-2007.
- (66) A copy of the Government Securities Regulations, 2007 (Hindi and English versions) published in Notification No. 228 in Gazette of India dated the 1<sup>st</sup> December 2007 under sub-section (3) of Section 32 of the Government Securities Act, 2006.
- (67) A copy of the Notification No. S.O.2020(E) (Hindi and English versions) published in Gazette of India dated the 30<sup>th</sup> November, 2006, appointing the 1<sup>st</sup> day of December 2007 as the date on which all the provisions of

- the Government Securities Act, 2006, shall come into force issued under sub-section (1) of Section 4 of the said Act.
- (68) A copy of the Statement (Hindi and English versions) on Quarterly Review of the trends in receipts and expenditure in relation to the budget at the end of the first quarter of financial year 2007-2008, under sub-section (1) of section 7 of the Fiscal Responsibility and Budget Management Act, 2003.
  - (69) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cement and Building Materials, New Delhi, for the year 2006-2007, along with Audited Accounts.
    - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council for Cement and Building Materials, New Delhi, for the year 2006-2007.
  - (70) (i) A copy of the Annual Report (Hindi and English versions) of the Quality Council of India, New Delhi, for the year 2006-2007, along with Audited Accounts.
    - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Quality Council of India, New Delhi, for the year 2006-2007.
- (71) A copy of the Newsprint Control (Amendment) Order, 2007 (Hindi and English versions) published in Notification No. S.O.1967(E) in Gazette of India dated the 21<sup>st</sup> November 2007, issued under Section 18G of the Industries (Development and Regulation) Act, 1951.
- (72) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2006-2007 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Central Pulp and Paper Research Institute, Saharanpur, for the year 2006-2007.
- (73) (i) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council and Export Inspection Agencies, New Delhi, for the year 2006-2007.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Export Inspection Council and Export Inspection Agencies, New Delhi, for the year 2006-2007, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Inspection Council and Export Inspection Agencies, New Delhi, for the year 2006-2007.
  - (74) (i) A copy of the Annual Report (Hindi and English versions) of the Cashew Export Promotion Council of India, Kochi, for the year 2006-2007, along with Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cashew Export Promotion Council of India, Kochi, for the year 2006-2007.
    - (75) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-
      - (i) Review by the Government of the working of the State Trading Corporation of India Limited, New Delhi, for the year 2006-2007.
      - (ii) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 2006-2007, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (76) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 2006-2007.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 2006-2007, together with Audit Report thereon.
  - (iii) A copy of Review (Hindi and English versions) by the Government of the working of the National Institute of Rural Development, Hyderabad, for the year 2006-2007.
- (77) (i) A copy of the Annual Report (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2006-2007.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Hyderabad, Hyderabad, for the year 2006-2007.
- (78) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Rural Institute, Hyderabad, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Rural Institute, Hyderabad, for the year 2006-2007.
- (79) (i) A copy of the Annual Report (Hindi and English versions) of the Nagaland University, Kohima, for the year 2005-2006.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nagaland University, Kohima, for the year 2005-2006.
- (80) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (79) above.

- (81) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Silchar, for the year 2006-2007.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Silchar, for the year 2006-2007.
- (82) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Agartala, for the year 2006-2007, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Agartala, for the year 2006-2007.
- (83) A copy of the Annual Accounts (Hindi and English versions) by the Government of the working of the Aligarh Muslim University, Aligarh, for the year 2005-2006, together with Audit Report thereon.
- (84) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (83) above.
- (85) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Banaras Hindu University, for the year 2006-2007, within the stipulated period of nine months after the close of the Accounting year.
- (86) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Mizoram University, for the year 2006-2007, within the stipulated period of nine months after the close of the Accounting year.
- (87) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Manipur

- University, for the year 2006-2007, within the stipulated period of nine months after the close of the Accounting year.
- (88) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the University of Allahabad, for the year 2006-2007, within the stipulated period of nine months after the close of the Accounting year.
- (89) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Babasaheb Bhimrao Ambedkar University, for the year 2006-2007, within the stipulated period of nine months after the close of the Accounting year.
- (90) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Aligarh Muslim University, for the year 2006-2007, within the stipulated period of nine months after the close of the Accounting year.
- (91) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Jawaharlal Nehru University, for the year 2006-2007, within the stipulated period of nine months after the close of the Accounting year.
- (92) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Assam University, for the year 2006-2007, within the stipulated period of nine months after the close of the Accounting year.
- (93) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidalya, for the year 2006-2007, within

- the stipulated period of nine months after the close of the Accounting year.
- (94) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the University of Delhi, for the year 2006-2007, within the stipulated period of nine months after the close of the Accounting year.
- (95) A copy of the Statement (Hindi and English versions) explaining reasons for not unlaying the Annual Report and Audited Accounts of the Visva Bharati, for the year 2006-2007, within the stipulated period of nine months after the close of the Accounting year.
- (96) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Nagaland University, for the year 2006-2007, within the stipulated period of nine months after the close of the Accounting year.
- (97) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Jamia Millia Islamia University, for the year 2006-2007, within the stipulated period of nine months after the close of the Accounting year.
- (98) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Tezpur University, for the year 2006-2007, within the stipulated period of nine months after the close of the Accounting year.
- (99) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the North

- Eastern Hill University, for the year 2006-2007, within the stipulated period of nine months after the close of the Accounting year.
- (100) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the University of Hyderabad, for the year 2006-2007, within the stipulated period of nine months after the close of the Accounting year.
- (101) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the University Grants Commission, for the year 2006-2007, within the stipulated period of nine months after the close of the Accounting year.
- (102) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the University Grants Commission, for the year 2006-2007, within the stipulated period of nine months after the close of the Accounting year.
- (103) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Indira Gandhi National Open University, for the year 2006-2007, within the stipulated period of nine months after the close of the Accounting year.

## 5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 6<sup>th</sup> December, 2007, Rajya Sabha agreed without any amendment to the Maintenance and Welfare of Parents and Senior Citizens Bill, 2007 passed by Lok Sabha on the 5<sup>th</sup> December, 2007.

#### 6. Minutes of Committee on Private Members' Bills and Resolutions

Shri Charnjit Singh Atwal laid on the Table the Minutes (Hindi and English versions) of the Thirty-first to Thirty-third sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

## 7. Reports of Standing Committee on Coal and Steel

Dr. Satyanarayan Jatiya presented the following Reports (Hindi and English versions) of the Standing Committee on Coal and Steel (2007-2008):

- (1) Twenty-eighth Report on Action Taken by the Government on the Recommendations contained in the Twenty-third Report on Demands for Grants (2007-08) of the Ministry of Coal;
- (2) Twenty-ninth Report on Action Taken by the Government on the Recommendations contained in the Twenty-fourth Report on Demands for Grants (2007-08) of the Ministry of Mines; and
- (3) Thirtieth Report on Action Taken by the Government on the Recommendations contained in the Twenty-fifth Report on Demands for Grants (2007-08) of the Ministry of Steel.

### 8. Reports of Standing Committee on Health and Family Welfare

Dr. Karan Singh Yadav laid on the Table a copy each of the following Action Taken Reports (Hindi and English versions) of the Standing Committee on Health and Family Welfare:-

- (1) Twenty-fifth Report of the Committee on Action Taken by the Department of Health & Family Welfare on the Recommendations/observations contained in its Twenty-second Report on Demands-for-Grants (2007-2008) of the Department of Health;
- (2) Twenty-sixth Report of the Committee on Action Taken by the Department of AYUSH on the Recommendations/observations contained in its Twenty-third Report on Demands-for-Grants (2007-2008) of the Department of AYUSH

## 9. Statements by Ministers

- (1) The Minister of Power laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 18th, 20th, 21st and 22nd Reports of the Standing Committee on Energy, pertaining to the Ministry of Power.
- Parliamentary Affairs on behalf of the Minister of Urban Development laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 8th and 16th Reports of the Standing Committee on Urban Development on `Delhi Development Authority', pertaining to the Ministry of Urban Development.
- (3) The Minister of Finance laid a statement (Hindi and English versions) regarding the Reconciliation of Revenue and Fiscal Deficit as in Finance Accounts 2006-2007 and Accounts-at-a-Glance/Budget-at-a-Glance.

- (4) The Minister of State in the Ministry of Rural Development on behalf of the Minister of Rural Development laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 28th Report of the Standing Committee on Rural Development on Demands for Grants (2007-08), pertaining to the Department of Drinking Water Supply, Ministry of Rural Development.
- (5) The Minister of Tribal Affairs made a statement regarding the "The Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006".

#### 12.11 P.M.

#### \*10. Government Bill – Introduced

The Authority for Advance Rulings on Central Taxes Bill, 2007.

(Due to interruptions in the House, Lok Sabha adjourned at 12.18 P.M. and reassembled at 2.00 P.M.)

#### 2.01 P.M.

#### 11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Iqbal Ahmed Saradgi regarding need to release Central assistance for providing relief and rehabilitation to the flood-affected people in Karnataka.
- (2) Smt. Kiran Maheshwari regarding import of wheat.
- (3) Shri Yogi Aditya Nath regarding need to reconstruct the 'Mahesara Setu' on N.H. -29 (E) between Gorakhpur and Sonauli in Uttar Pradesh.
- (4) Shri Ashok Argal regarding need to expedite the four-laning of N.H. 3 passing through Murena Parliamentary Constituency, Madhya Pradesh.

<sup>\*</sup>From 12.13 P.M. to 12.18 P.M., members raised matters on urgent public importance.

- (5) Shri Sukdeo Paswan regarding need to reopen Indian Oil Corporation depot in Forbesganj, district Araria, Bihar.
- (6) Shri Mahavir Bhagora regarding need to release funds for 'Jal Grahan Yojana' in Udaipur district, Rajasthan.
- (7) Shri Sudhangshu Seal regarding need to include Khadi & Village Industries Commission and Indian Coffee Board in the terms of reference of Sixth Central Pay Commission.
- (8) Shri N.N. Krishnadas regarding need to construct a new railway line between Kollengode to Thrissur in Southern Railways.
- (9) Shri Paras Nath Yadav regarding need to absorb the employees of District Rural Development Agency, Uttar Pradesh in Panchayati Raj Department of the State.
- (10) Shri Rajnarayan Budholiya regarding need to undertake the restoration work of 'Surya Mandir', a historical monument in Bundelkhand region of Uttar Pradesh.

#### 2.02 P.M.

## 12. Valedictory Reference

Speaker made Valedictory Reference on the conclusion of Twelfth Session of the Fourteenth Lok Sabha.

#### 2.10 P.M.

### 13. National Song

The National Song was played.

#### 2.11 P.M.

(Lok Sabha adjourned sine-die at 2.11 P.M.)